6838 Dated.....

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LOK SABHA

Tuesday, 1st May, 1956.

The Lok Sabha met at Half Past Ten of the Clock.

[MR. SPEAKER in the Chair] OUESTIONS AND ANSWERS (See Part I)

11.37 A.M.

PAPER LAID ON THE TABLE

REPORT ON THE WORKING OF SILK BOARD FOR THE PERIOD 1-4-1955 TO 31-12-1955

The Deputy Minister of Production (Shri Satish Chandra): Sir, on behalf of Shri K. C. Reddy, I beg to lay on the Table a copy of the Report on the working of the Central Silk Board for the period from 1st April, 1955 to 21period from 1st April, 1955 to 31st December, 1955, in pursuance of an assurance given by the Minister of Commerce and Industry during the discussion on the Central Silk Board (Amendment) Bill on the 29th July, 1952. [Placed in Library. See. No. S-144/56.]

PROCEEDINGS OF LEGISLATURES (PROTECTION OF PUBLICATION) BILL

PRESENTATION OF REPORT OF SELECT COMMITTEE

Shri Altekar (Nerth Satara): Sir, on behalf of Shri K. C. Raghavachari, I beg to present the Report of the Select Committee on the Bill to protect the publication of reports of proceedings of lication of reports of proceedings of Parliament, State Legislatures and their Committees.

HINDU SUCCESSION BILL-Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Pataskar on the 12th December, 1955, namely:

"That the Bill to amend and codify the law relating to intestate succession among Hindus, as passed by Rajya Sabha, be taken into consideration.'

The time allotted for general discussion is 13 hours, out of which 5 hours 1-105 L. S.

and 49 minutes have already been availed of. Therefore, 7 hours and 11 minutes now remain.

MUDICIPAL ES

Shri N. R. Muniswamy (Wandiwash): Mr. Speaker, yesterday I made an ob-servation that, in fairness, this Bill has to be remitted back to the public with a view to get their opinion, in so far as we have now touched the Mitakshara system of law in a limited sense. I do not mean to suggest that I adopt certain dilatory tactics for delaying the matter, but, since this has been hanging fire for over 8 or 9 years, by so doing we will be eliminating a valid criticism that we have taken the public by surprise by in-troducing in a limited sense the application of the Mitakshara system of law.

I am happy that the daughters are given equal shares as that of the brothers. But I have to say that as per the clause 6, as drafted, there is a good deal of discriminatory treatment both to the daughters and the undivided sons. I insist upon the redrafting of this clause to avoid an anomalous situation in actual applicability of this provision. I shall now give an illustration. Here, as it has been provided in clause 6, it is stated that so far as the daughters are concerned, who happen to have the same coparcenary right in the property, after the death of the deceased, for purposes of allotment of shares to the daughters, the shares of the undivided sons are to be pooled together but not the share of the divided son. That has been eliminated because of the amendment by the Rajya Sabha. By so doing, we will be having only a joint family consisting of a father and the daughters. But, after the passing of this Bill and before the death of the deceased, what would happen? The daughters will be eliminated but the others will get their share during the lifetime of the father. When the father dies, what will happen? So, the joint family system, as it exists today, will be given the clean go-by by entering into a division or partition of the existing proporties. It would leave nothing for the daughters. Supposing a father has no share at all, and he claims no share during the lifetime, and he divided the entire property among his sons, and suppose he dies subsequent to the partition

[Shri N. R. Muniswamy] There is no undivided son at all. So him-

self and his daughters get nothing. Therefore, the daughters will go with-out any shares at all. We know that in certain cases coming under the Mitakshara system, if the father has no share in the partition and if the son is born after the partition, the son will have the right to reopen the entire partition and get back the property and put it again into the pool. Similarly, if you want the daughters to have a share in the property, what would happen today is, you must regard the daughter as after-born son, and the daughters must be given the right to reopen the entire partition, so that the persons who had already partitioned the property and the daughters also could all get together and the entire division could take place. That will be the proper basis on which you can give an equal share to the daughters. Now, what happens is that if the son divides and goes away, and the rest of the family is not divided, the balance of the property alone will be divided between the undivided sons and the daughters, be-cause, the daughters after the death of the father will get a right as much as the undivided sons, but not the right as regards the property that has already fallen to the share of the divided son who

Mr. Speaker: Even if the division had taken place 12 years before the father died, should that property be pooled, when the child must not be more than 10 months? In case the child is in the womb at the time of partition, and subsequently a male child is born, the partition can be reopened at the instance of the male child. That is, the birth of the child relates back to the conception which is only for ten months. Does the hon. Member mean that a member who has detached himself 12 years ago and had got the property, should now be brought in and his property be treated as the property of the father?

has already gone back.

Shri N. R. Muniswamy: I quite appreciate the point. So far as the partition that took place 12 years back is concerned, if those persons have to be brought back, division might take place and there might be disturbance. As regards the present clause, the undivided son's share may be pooled together for the purpose of the share of the property along with the daughters. At least that aspect has to be put into effect, because, I think the Minister of Legal Affairs said that it all rests upon the natural

love and affection, and he says that the

father will always give property to the daughters and so he will see that the daughter is not disinherited or denied of any right to a share, when during the lifetime of the father, the property is divided. Now, there are occasions where the father also asks for no property. He simply stands as if he needs maintenance, for, he will eke out his livelihood by remaining with one son for some time and with another son at another time. So, in that case, after his death, the daughters will get no share at all. With a view to see that the daughter also gets a share in the property, he must see that the divided sons property also should be pooled together and give them the status of after-born sons, in the sense that they will also have the right to reopen the property.

The other anomalous position which is likely to be evolved here is this. As per caluse 32, notwithstanding anything contained in setcion 6 of the existing Act, the interest of a male Hindu in a Mitakshara coparcenary property shall be deemed to be a property capable of being disposed of by him within the meaning of this section. As the law stands today, in a Mitakshara family, an undivided son cannot execure a will so far as his share is concerned, unless he files a sunt for partition or expresses un-equivocally a declaration that he stands divided from the others. Here, if the right is given to the undivided son to execute a will so far as his share in the property is concerned, what happens is, every son, even without filing a partition suit and entering into a partition, will, will away his share in the property, in which case there will be nothing left for the daughter. So, this right which is given under the explanation to clause 32 will equally take away the right that would be possible and that would be given to the daughter, because the right that is given to her will be deni-ed later on. Therefore, I say that there may be some shares given to the daughter after the partition, because, the greater the number of daughters the lesser will be the share allotted to those undivided sons as well as to the daughters. So, when you see that even as it is that many partitions take place, we must have a time-limit, say, four, five or ten years, so that during the interregnum—the period between the pas-sing of this Act and the period that is to be set as regards the time-limit-it may become possible to get back the divided property and also to get an equal share of the daughters. The interregnum will be that period which will be after the

passing of this Act and before the death of the deceased person.

I have been dealing yesterday with the limited right of the women. We are aware that in the 1937 Act, the wife has the right to enjoy the property of her deceased husband, during her lifetime and after her death, it will revert back to the other heirs. As per the present Bill, they have been given the absolute right to the property. So, what the daughter is not now getting according to the present Mitakshara system, she will get according to the present Bill. The mother can will away the property because, what is limited estate to her will turn out to be an absolute right after the passing of this Act. So, the mother, if she likes, can will away the property absolutely because the property becomes her own and can be given to the daughters if she wills it. So, the daughter will be in a better position. She gets what could not be got through other spheres, because, even the mother who was said to have a limited interest, will get an absolute right after the passing

this provision, namely, the daughters will not only get from the father but also from the mother. (Interruption).

Mr. Speaker: Will the hon. Member kindly resume his seat and continue after some time?

of this Act. To that extent, I welcome

Shri Muniswamy may continue his speech.

Shri N. R. Muniswamy: To continue

my speech, I may point out that article 19(f) of the Constitution guarantees to

every person the right to acquire property, to hold property and also to dispose of property. Now, any one of the undivided sons has got a right to dispose of under clause 32 his own share of the property. If no actual division has taken place except the disposition in the will, it will mean that the will takes effect after the death of the testator. Under clause 32, when coparcenary property is disposed of by will, that takes effect only after the death of the father and before the death of this man. Supposing this man himself dies, it will be tampering with the disposition he has already effected under clause 32. Therefore, this will go against the fundamental right guaranteed under the Constitution and ultimately this may be regarded as ultra vires of the Constitution. I request the hon. Minister to consider this aspect

and not leave it to be decided by the courts later on.

***Expunged as ordered by the Chair. Another aspect which I would like to bring to the notice of the House is about the right of pre-emption. If a man wants to purchase the property it has to be determined on the consideration as to how much money is being paid so far his share is concerned. It is said in clause 24 that the man who applies to the court for the determination of this consideration and the man who proposes to purchase it, but refuses to purchase it later on, will have to pay all the costs. It is all right if there is only one sharer; but suppose there are half a dozen sharers, one of them may go to the court only for the determination of the value of the property. After fixing the value, if nobody comes forward to buy the property, it is put to auction and the highest bidder will get it. In such a case, if the man who proposes to purchase it, but subsequently refuses to purchase it, is asked to pay all the costs, it will be too much. I would suggest that as regards pre-emption, the seller as well as the buyer should be asked to distribute

equally between themselves the expenditure in connection with the sale.

Shri S. S. More (Sholapur) rose—

Mr. Speaker: One hon. Member wants to go away; I will call him first and then I will call Mr. More.

An Hon. Member: Nobody is hungry yet.

भी रघुवीर सहाय (जिला एटा—उत्तर पूर्व व जिला बदायूं—पूर्व) : अघ्यक्ष महोदय, मैं भाप का बड़ा मश्कूर हूं कि आपने मुझे इस बिल पर बोलने का मौका दिया । यह एक ऐसा बिल है जिस पर अगर कोई मैंबर साहबान सस्त बातें भी कहें तो हम लोगों को इस के लिये तैयार रहना चाहिये कि उन की बातों को सामोशी के साथ हम सुनें। यह एक समाज सुधार का बिल है और इस पर लोगों के स्थालात काफी सस्त हो सकते हैं।

12 Noon

कल हमनें पंडित ठाकुरदास भागंव की काबिल तकरीर सुनी। वह हमारे यहां के बड़े तजबँकार और कानूनी मेम्बर हैं। दूनिया का उन्हें तजुर्बा है। जिस तरीके पर कि उन्होंने यहां पर चीजें रखी उनमें बहुत कुछ वजन है और उन बातों को हमें सोचना चाहिये। लेकिन में घदब से ग्रर्ज करूंगा कि उन्होंने ग्रपनी बातों को एक

🤈 [श्री रघुवीर सहाय]

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इन्तहा दर्जे तक पहुचा दिया है। दूसरी तरफ हमारी बहन सुभद्रा जोशी ने श्रपने ख्यालात इस बिल के बारे में रखे हैं उन्होंने ज्यादातर भावूकता का इस्तेमाल किया है। जोश ज्यादा दिख-लाया है। वह मुझे माफ करेंगी ग्रगर वह इस हाउस में हों, उन्होंने दानिशमन्दी का कम ख्याल

किया । अगर आज हिन्दुस्तान में तमाम चीजें उनके स्थालात के मुताबिक कर दी जायें तो हिन्दु-स्तान न मालूम कहां पर पहुंच जाये । श्री सी॰ डी॰ पांडे : (जिला नैनिताल व

जिला ग्रलमोडा-दक्षिण-पश्चिम व जिला बरेली.

उत्तर): उनको इस बात की परवाह नहीं है।

श्री रघुवीर सहाय : हम लोग जो यहां पालिया-मेंट (संसद) में बैठे हुए हैं, हम सभों का यह फर्ज है कि दो इन्तहा दर्ज की बातों को सुनकर बीच का रास्ता निकालें । हमारे यहां हिन्दी में एक मसल है कि "सांप मरे लाठी न टूटे" । हमारा काम भी बन जाये लेकिन उसके साथ ही साथ समाज के जो दिकयानूसी ख्यालात हैं, जो कि बहुत समय से चले ग्राये हैं, उन पर ज्यादा जोरों ग्राधान ग्रीर हमला भी न हो । मैं समझता हूं कि हमारे लीगल एफेग्रसं (विधि-

ऐसा ही रास्ता निकाला है। इस रास्ते पर चल कर वह कह तक कामयाब होंगे यह दूसरी बात है। मैं यह कहने के लिये तैयार नहीं हूं की जितनी बातें उन्होंने इस बिल में रखी ह वे सब काबिले मंजुरी हैं, उनमें किसी तरमीम की जरुरत नहीं है, या इससे ज्यादा बेहतर कोई चीज नहीं हो

सकती थी। लेकिन जिस तरीक पर वह इस बिल को धीरे घीरे इस दरजे तक लाये हैं यह एक बड़ी

अकलमन्दी की बात है और समझदारी और

जिम्मेदारी की बात है।

कार्य) के मिनिस्टर , श्री पाटस्कर, साहब ने

ग्रव ग्राप यह देखिये कि इस बिल की खास खास बातें क्या हैं और जो बात में ने कही है कि एक बीच का रास्ता निकाला गया है वह कहां तक सही है। इस बिल में जो खास बातें हैं उनमें से एक तो यह है कि एक हिन्द को इस बात का हक दिया गया है कि, चाहे वह ज्वाइंट फैमिली प्रापर्टी (संयुक्त परिवार की सम्पत्ति) हो या सेल्फ एक्वायर्ड प्रापर्टी (स्वर्जन परिवार की सम्पत्ति) हो या सेल्फ एक्वायर्ड प्रापर्टी (स्वर्जन सम्पत्ति) हो, वह अपनी प्रापर्टी की जिस तरीक पर चाहो वसीअत कर सकता है, चाहे लड़के को दे सकता है, चा हो लड़की को दे सकता है, या चाहे तो किसी को भी न दे। उसे वसीअत करने का परा हक है।

दूसरी सास बात इस बिल में यह है कि इस बक्त तक जो औरतों को प्रापर्टी में लिमिटेड राइट (श्वीमित अधिकार) है उसके लिये कहा गया है कि उसको पूरा राइट होना चाहिये। वह जिस तरीके पर चाहे अपनी जायदाद को इस्तेमाल कर सकती है और जो उसका लिमिटेड अधिकार है उसको स्तम कर दिया जाये।

तीसरे हमारे बहुत से दोस्तों को इस बात का भय था कि अगर यह बिल उसी सूरत में पास कर दिया गया जिसमें कि वह पेश किया गया था तो देहात में काश्तकारी की जमीनें छिल्न भिन्न हो जायेंगी और गांवों की हालत खराब हो जायेंगी। लेकिन में देखता हूं कि इस बिल में खास तौर पर एक क्लाज (खंड) रख दिया गया है कि जिसमें यह प्रावीजन (उपबन्ध) किया गया है कि जो गांवों में खेती की जमीनें हैं उन पर यह लागू नहीं होगा बल्कि जो भिन्न भिन्न स्टेट्स (राज्यों) के टिनेन्सी लाज (काश्तकारी कानून) हैं वे ही लागू होंगे।

Shri C. D. Pande: On a point of information, may I enquire whether what the hon. Member says that local State legislation will prevail over legislation passed by this House is correct?

Some Hon. Members: No, no.

Shri C. D. Pande: Otherwise, the apprehension is that this legislation will override and defeat the object of the legislation.

The Minister of Legal Affairs (Shri Pataskar): That is right.

Shri Pande: I wish, it were so.

Some Hon. Members: It is not so.

श्री रघुवीर सहाय: हमारे लायक दोस्त पांडे जी ने जो बात कही है उसके बारे में मैं यह कहना चाहता हं कि अगर दफा ४ के सब-क्लाज २ को दैखें तो गालिबन उनके दिख के अन्दर श्रीर दसरें मैंम्बर साहिबान के दिल के अन्दर जो शक है वह दूर हो जायेगा, सब क्लाज २ में यह लिखा है:

"(2) For the removal of doubts it is hereby declared that nothing contained in this Act shall be deemed to affect the provisions of any law for the time being in force providing for the prevention of fragmentation of agricultural holdings or for the fixation of ceilings or for the devolution of tenancy rights in respect of such holdings."

है।

Shri C. C. Shah (Gohilwad-Sorath): It does not mean that succession to agricultural land will not be affected; all that it means is that holdings may not be

fragmented. Shri Pataskar: Devolution of tenancy rights as made in provincial laws will not be affected.

Shri Bhagwat Jha Azad (Purnea cum Santal Parganas): Could you tell us in how many States....

Shri Pataskar: I shall reply. I hope to satisfy if you are in a mood to listen.

श्री रधवीर सहाय: यह हो मकता है, जैसा कि पंडित ठाकूरदास भागव ने कहा था कि बाज बाज स्टेटस में टिनेन्सी लाज न हों, वहां के बारे में इस कानून मे तरमीम की जा सकती है। लेकिन एक ग्राम प्रावीजन (उपबन्ध) ऐसा कर दिया गया है जिसमें कि जो खतरा मानरेबल

मेम्बर के दिमार्ग में था वह दर किया जा सकता

मेंबर साहिबान ने ज्वाइंट सिलेक्ट कमेटी (संयक्त प्रवर समिति) में ग्रौरदूसरी जगह भी यह खतरा जाहीर किया था कि अगर एक मकान है भौर उस मकान में उसका लडका भी रहता

इस बिल में एक खास बात और भी है।

है, कई भाई हैं, उनकी बहुएं भी रहती है, ग्रौर ग्रगर लड़की जो कि दूसरे घर चली गयी है वह बाद में उस घर में हिस्सा लेना चाहे तो बड़ी दिक्कत हो सकती है। इस दिक्कत को दूर करने की भी कोशिश

गयी और इस बिल में यह रखा गया है कि लड़की बहुत खास सुरतों में ही इस मकान में रहने के ग्रधि-कार को ले सकती है : मैं समझता ह कि इस प्रावी-जनसे भी वह खतरा बहुत कुछ दूर हो जायेगा। इसी तरीके पर एक ऐतराज यह भी किया

गया था कि ग्रगर लड़की को बाप का बुरसा मिलेगा स्रौर उस लड़की के कोई बच्चा नहीं है कि जो उसका बारिस बने, तो उस सूरत में उस बाप की जायदाद को जो दामाद के घर वाले हैं वह लेंगे। इस खतरे को भी दूर कर दिया गया है। ग्रगर उसके कोई बच्चा नहीं है तो वह जायदाद वापस जायेगी ग्रौर बाप के रिक्तेदारों ग्रौर

ग्रजीजों को मिलेगी। एक चीज इस बिल में खास रखी गयी है जिसकी

वजह से यह तमाम भगडे पैदा हो रहे हैं भार वह यह है कि लड़की को लड़के के बराबर विरासत में हक दिया जा रहा है।

में ग्रर्ज करता हं कि, जैसा कि मैंने शरू में कहा था. कि ये इस बिल की खास चीजें हैं।

लेकिन ये जबरदस्त तबदीलिया है और इन की वजह से लोगों के दिलों में एक खलजान पैदा हो गया है। लोग यह समझते हैं कि इतनी तरमीमों को इस बिल में नहीं ग्राना चाहिये था। लेकिन में ग्रर्ज करता हूं कि जमाना बड़ी तेजी से तबदील हो रहा है और हालात बड़ी तेजी से तबदील हो रहे हैं और हमको उनके मुताबिक चलना चाहिये भौर जो चेंजेज (परिवर्तन) भौर तरमीमें सोसाइटी (समाज) इस वक्त करना चाहती है उनको हमें मंजर करना चाहिये। ज्वाइंट सिलेक्ट कमेटी में हमारे दोस्तों ने जो ऐतराजात बतौर मिनिटस ग्राफ डिस्सेंट (विमति टिप्पणियां) दिये थे उनको भी राज्य सभा में दर करने की कोशिश की गयी है । मसलन शरू के बिल में इस बात को रखा गया था कि जो नाजायज तरीके के बच्चें होंगे उनको भी वैसा ही ग्रधिकार होगा जैसा कि जायज बच्चों को । लेकिन उसके बारे में देखा गया है कि पबलिक ग्रोपीनियन (लोकमत) उसके काफी खिलाफ है श्रीर उससे ग्रौर भी खराबियां पैदा होंगी, इसलिये उस चीज को हटा दिया गया। इसी तरीके की ग्रीर चीजों को कहने में चिक ज्यादा वक्त लगेगा इसलिये में उनको छोड़ता हूं।

Hindu Succession Bill

मैं यह देख रहा हं कि जितने भी ऐतराजात जिस जिस स्टेज (ग्रवस्था) पर किये गये हैं उन ऐतराजात को पूरे तरीके पर समझने की कोशिश की गई ह और जहांतक हो सका है उनको दूर करने की कोशिश की गई है।

ग्रब ग्राप देखिये कि सब से बड़ी चीज जो इस बिल में रखी गयी है और वह है वसीयत का हक। वसीयत का हक पहले सब हिन्दुओं के लियेखुला हम्रानहीं था। इस हक को देने से इस बिल को जो सब से ज्यादा कडवापन है वह निकल जाता है। To take the sting out of the tail— यह भ्रंग्रेजी का फ्रेंज (वाक्य) यहां पर एप्लाई (लाग्) होता है ग्रीर जिस वक्त कि ग्राप वसीयत का हक एक हिन्द को देदेते हैं तो इस बिल के मन्दर जितनी खराबियां हैं, वह मेरे खयाल में दूर हो जाती हैं। ग्रगर कोई शस्स ग्रपनी लड़की को न देना चाहे तो न दे ग्रौर ग्रपने लड़के को न देना चाहे तो ना दे, जैसे चाहे वसीयत करे। लेकिन जिस तरीके पर कि ग्राज सोसाइटी चल रही है और जैसे कि लोगों के स्थालात हैं, उस तरीके पर यही पूरी उम्मीद की जाती है कि कोई हिन्द जिसके कि पास जायदाद स्वाह वह मन-कूला (चल) हो या गैर मनकुला (अचल) ही. वह इस तरीके पर तकसीम करेगा कि उसके लड़के भी फॉयदा उठायें ग्रौर लड़कियां भी फायदा

उठायें वह पूरे इंसाफ के साथ उनके हक को देखेगा

[श्री रघवीर सहाय]

लेकिन इन तमाम बातों को कहने के बाद मैं यह समझता ह़ंकि यह बिल कोई फल प्रफ (त्रिट हीन) नहीं है और जैसा कि मैंने शुरू में कहा था कि यह बिल ऐसा नहीं है कि उसमें कहीं पर नक्ता तबदील नहीं किया जा सकता या फुलस्टाप (विराम-चिन्ह) तबदील नहीं किया जा सकता । इसमें ऐसी बातें हैं जिनकी कि तरमीम की जा सकती है क्योंकि हमारे लायक मिनिस्टर साहब ने ग्रपनी तकरीर में कई मतंबा कहा है कि इस बिल के लाने से हमारे यहां की जो सब से बरी रस्म दहेज की है, लेनदेन की है ग्रौर जिसकी की वजह से हिन्दग्रों में ग्राजकल एक बड़ी ही खराबी पैदा हो गई है, वह खराबी दर हो जायेगी । मैं इस सिलसिले में उनसे बहुत ग्रदब के साथ ग्रर्ज करना चाहता हं लेकिन बहुत जोरदार शब्दों में कहना चाहता है कि यह खयाल उनका ठीक नहीं है। मेरा खयाल यह है कि दहेज की रस्म बराबर जिस तरीके पर जोरों के साथ जारी है, उसी तरह जारी रहेगी क्योंकि जो दामाद और जो लड़का अपनी शादी करना चाहता है और उसके वालदैन उसकी शादी करना चाहते है वह कहेंगे कि हमें दहेज में इस वक्त जो चीज हम चाहते हैं, वह दो, यह जायदाद का जो तुम ढकोसला रखना चाहते हो, तो वह तो तब मिलेगी जब लडकी का बाप मरेगा श्रीर बाप न मालम कितने दिन बाद मरे. बीस वर्ष बाद मरे या कितने वर्ष में मरे, किसी को क्या पता, इसलिये मैंने लड़के को पढ़ाया लिखाया है उसके लिये तम मझे इसी वक्त डाउरी (दहेज) दे दो । कहने का मतलब यह है कि यह डाउरी का सिस्टम (दहेज प्रथा) इस बिल के पास होने सें दूर नहीं हो सकता। मेरा खयाल यह है कि इस डाउरी सिस्टम के बारे में खास तौर से एक प्राविजन मैरिज बिल (विवाह विधेयक) में करना चाहिये था, ग्रापने वह नहीं किया ग्रौर मैं समझता हूं कि यह एक बड़ा भारी श्रोमिशन (लुप्ति) इसमें हमने छोड़ दिया है जिसकी कि

एक सब से बड़ी चीज इस में यह रखी गई है और वह यह है कि हिन्दू अपनी जायदाद की वसीयत कर सकता है। जहां तक वसीयत के अस्टित्यार की बात है वह बहुत ठीक है और मुना-सिब है और लोगों को वसीयत करनी चाहिये लेकिन यह कहा जा सकता है कि वसीयत तो

वजह से हिन्दू जाति नुकसान उठायेगी और नुकसान

उठा रही हैं।

सिर्फ पढ़े लिखे लोग ही कर सकते हैं, शहर में रहने वाले कर सकते हैं और कानून से वाकिफ कर सकते हैं जीर कानून से वाकिफ कर सकते हैं लेकिन यह करोड़ों इसान जो देहातों में रहते हैं और जो एक लफ्ज भी नहीं पढ़े हैं, जो कानून नहीं जानते हैं और जिनके पास जायदाद भी है, जमीन भी है, घन भी है, वे लोग क्या वसीयत करेंगे ? उनका यह समझना कि इसकी वजह से गांवों में झगड़े और टंटेबाजी ही बढ़ेगी, मैं ग्रजं करता हूं कि यह उनका जायज खतरा और इस जायज खतरे को दूर करने के लिये हमारे मिनिस्टर साहब को कोशिश करनी चाहिये।

ग्रासिर में ग्रध्यक्ष महोदय, ग्रापकी इजाजत से यह कहना चाहता हूं कि शुरू में मेरा भी यही खयाल था कि इस बिल की मुखालफत होनी चाहिये लेकिन जिस तरीके पर पबलिक ग्रोपी-नियन को बदलते में ने देखा तो मैंने पाया कि इसके मुताल्लिक राय ग्राम्मा बदल रही है ग्रीर मैंने भी ग्रपनी राय को बदलना शुरू किया.......

एक माननीय सदस्य : स्लो प्वायजनिंग ।

श्री रघुवीर सहाय: में एक मिसाल श्रापके सामने पेश करूंगा कि करीब तीन, चार महीने हुए, मेरी कांस्टीट्र एंसी (निर्वाचन क्षेत्र) में एक लड़के ग्रीर लड़कियों का इस विषय को ले कर डिबंट (वाद विवाद) हुग्रा ग्रीर इतिफाक से वहां के ग्राग्नाइजर्स (संगठन कर्ताग्रों) ने यह कहा कि में उस पर प्रीसाइड (ग्रघ्यक्षता) करूं। सक्सीशन बिल (उत्तराधिकार विधेयक) पर वहां बहस होनी थी। में ग्रापसे सच कहता हूं कि १५,१५ ग्रीर १६,१६ वर्ष की लड़कियों ग्रीर लड़कों की स्पीचेज को सुन कर तिबयत बहुत खुश हुई।

एक माननीय सदस्यः श्रौर श्रापकी राय तबदील हो गई ।

श्री रघुवीर सहाय: उन लड़के ग्रीर लड़िक्यों की खुद की स्पीचेज नहीं थी, वह तो उनके वालदैन ने तैयार कराई थीं ग्रीर जब मैंने उन बच्चों की इस विषय पर बोलते सुना तो मेरे दिल पर यह ग्रसर हुग्रा कि वाकई हिन्दू समाज में इस वक्त कुछ तबदीली पैदा हो रही है ग्रीर यह लड़के ग्रीर लड़िक्यां हिन्दू उत्तराधिकार विषेयक में जो प्राविजंस (उपबन्ध) रखे गये हैं उनको देख करके खुश हो रहे हैं वे ग्रीर उनके बारे में जो यहकह रहे हैं, वे ग्रपने

मां, बाप के ख्यालात को जाहिर कर रहे ह ग्रौर उसका मेरे ऊपर यह ग्रसर पड़ा कि मैं ने यह तय किया कि मैं भी ग्रपनी रजामंदी ग्रौर मंजरी इस बिल के लिये यहां पर पेश कर दं।

श्रोमती उमा नेहरू (जिला सीतापुर व जिला खेरी पश्चिम) : अध्यक्ष महोदय, पश्तर इसके कि मैं इस बिल के सम्बन्ध में कुछ कहूं, मैं अपने विधि मंत्री महोदय को धन्यवाद देती हं जिन्होंने इतनी मेहनत श्रीर कोशिश के बाद

यह बिल हमारे सामने पेश किया है।

कल से मैं बराबर इस बिल के सम्बन्ध में व्याख्यान सन रही हं। ग्रौर मैं भी ग्राज चंकि ग्रवसर मिला है, उसके सम्बन्ध में कुछ चर्चा करूंगी। लेकिन उसके पहले मैं ग्रापको यह बतलाना चाहती हं कि इस विषय में जो मैं ने पहला व्यास्यान सुना वह हमारे भाई श्री वी० जी० देशपांडे का था ग्रीर जिन्होंने कि ग्रपने भाषण में तीन वर्गों की चर्चा की थी। उसमें एक वर्ग तो शायद वह था जो कि हर वक्त दलीलें और बहसें किया करते हैं कि मन जी के वक्त में यह था और यह नहीं था और दूसरे वर्ग का नाम उन्होंने रोमांटिक दिया और तीसरे वर्ग का नाम डरपोक है जो कि ग्रौरतों से घबराते हैं। तीनों वर्गों का ग्रापने जिक्र किया ग्रौर उनकी दलीलों को सुनने के बाद मझे आपसे कहना है कि ऐसी बातों से कभी काम चलने वाला नहीं है कि साहब स्त्री को देख कर इतने नमदिल है कि आंस बहने लगे या स्त्रियों को देख कर ऐसे घबराते हैं कि घर छोड़ कर भागते हैं, इस तरह की बातें ग्रब हमें नहीं कहनी हैं। जरूरत इस बात की है कि हमें और आप को बगैर कोई गस्से या जोश के किसी नतीजे पर पहुंचना है। स्त्री को देख कर तो ग्राप कमजोर हो जाय या उससे ग्रापको इतना प्यार हो कि भ्रापकी भ्रांखों से भ्रांसू बहने लगें लेकिन में पूछना चाहती हं कि ग्राखिर इस प्रापर्टी (सम्पत्ति) के मामले में ग्राप इतना सस्त दिल क्यों हैं ? मैं कल से सोच रही हं कि ग्राखिर यह क्या चीज है ? दूसरी बातों का मैं जबाब भी नहीं देना चाहती लेकिन एक बात जो कल पंडित ठाकूर दास भागव ने अपनी तकरीर के दौरान जोश और गस्से में ब्राकर कह डाली ब्रौर उन्होंने एक जगह पर "रामायण का जनाजा" यह ग्रत्फाज उन्होंने इस्तेमाल किये, उसके बारे में में वहैसियत एक स्त्री के कहती हूं कि उनके मृह से "रामायण का जनाजा" शब्द सून कर हमें बहुत तकलीफ हुई श्रीर मैं उनको इस बात का अच्छी तरह से यकीन दिलाना चाहती हं

कि रामायण का जनाजा हमने नहीं निकाला. बल्कि रामायण का जनाजा तो ग्राप निकाल रहे हैं। जब आप रामायण की जनाजे की चर्चा करते हैं तो ग्राज मैं ग्राप को बतलाती हं कि ग्राज भारत स्त्री की वजह से कायम है। ग्रगर भारत में स्त्री ग्रपने सिद्धांतों में मजबत न होती तो यह भारत कभी भी कायम नहीं रहता। ग्राज उसी की वजह से वह कायम है। मैं ग्रपने भाइयों से बताऊं कि मैं ने खद देखा कि जैसी हवा ग्राई, उस में मेरे भाई बहें। हम ने ग्रपनी साडी, अपनी गहस्थी और अपने घर के काम काज को नहीं छोडा, लेकिन हमारे भाइयों ने कोट पतलन पहना, टाई बांधी, बाहर जा जा करे नाचे भी, शराबें भी पी, कोई कर्म नहीं है कि उन्होंने जो नहीं किया । फिर यह कहना कि रामायण का जनाजा हमारे हाथों निकला. यह ठीक नहीं है। यह हमारे भारत की बदकिस्मती है कि उस के बदिकस्मत पुत्र ऐसा सोचते हैं। ग्रगर हमारे ठाकर दास जी यहां होते, तो में उन को समझाती. लेकिन वह यहां नहीं हैं।

कुछ माननीय सदस्य : ग्रा गये, ग्रा गये ।

श्रीमती उमा नेहर : मैं उनको यकीन दिलाती हं कि उन के मन में हमारे लिये कोई शंका नहीं होनी चाहिये। समाज में हमारी स्थिति कछ भी हों, लेकिन भारत की जो सम्यता है वह हमारे हाथों में है और हम ने उस को कायम रखा है और **ग्रा**गे भी उसी तरह से कायम रखने वाले जिस वक्त मैं ने इस बात को सूना तो मझे खयाल ब्राया कि ग्रास्तिर बात क्या है, ग्रौर मैं क्या देखती हं ? हमारे भाई ने भी कहा, हमारी बहन ने भी कहा । जाहिर है कि जोशीली स्पीचें हई, गुस्स में हुई ग्रौर हमारी बहन ने भी उसी गस्से में बात की । लेकिन मझे सिर्फ यह कहना है कि में ने स्त्री का इतिहास देखना शुरू किया कि म्राखिर क्या कारण है, क्यों हम को गर्व है वैदिक जमाने की स्त्री का। वैदिक जमाने में स्त्री कहां तक स्वतंत्र थी। कोई भी नहीं कह सकता कि वैदिक जमानें में स्त्री स्वतंत्र नहीं थी। लेकिन स्त्री ग्राज इतनी गिरी क्यों ? वैदिक जमाने के बाद मुझे स्त्री का पतन सा दिखाई देता है। यहां पर मन् जी की बड़ी चर्चा हुई। मनुजीने ग्रपने जमाने में स्त्री को बहुत कुछ बचा लिया, इस में कोई सन्देह नहीं है। लेकिन इतना ही सोच मझे है. जिस के लिये मेरे भाई और वकील लोग मझे समझायेंगे कि मैं यह देखती हं कि मन् के जमाने से ब्राज तक जो हमारा बेसिक बादर्श था उस में कोई तब्दीली नहीं हुई । हम से कहा गया कि

[भीमती उमा नेहर] सामाजिक तब्दीलियां इस लिये नहीं हुई कि यहां पर फारेन गवर्नमेंट (विदेशी शासन) थी। लेकिन ग्राज हम चाहते हैं कि तब्दीलियां हों। मन जी के जमाने में जो कानन हुआ वही आज तक चला बाता है। मैं समझती है कि यदि बाज मन जी जिन्दा होते तो स्वयम एक बडी हट तक वह कानून में परिवर्तन कर देते। यह मेरा ही मत नहीं है औरों का भी है।यहां हमारे माननीय सदस्य भी मेरी राय में इस चीज को ले कर डिवाइडेड (मतभेद) थे । यहां पर कहा गया कि ग्राज कल की स्त्रियां जो हैं वे कनाट प्लेस में घुमती फिरती हैं। शायद उन्होंने गस्से में ही ऐसा कहा होगा क्योंकि यह सब गुस्से की बातें हैं जिन से कोई फायदा नहीं। मैं चाहती हं कि फिरसे वही वैदिक पीरियड यग आवे लैकिन आर्यतो जानते ही हैं की जो जमाना चला जाता बह फिर ग्रा नहीं सकता है। लेकिन ग्रगर वह जमाना नहीं ग्रा सकता है तो कम से कम हमारे पास वैदिक पीरियड को नक्शा तो रखा है। क्यों न हम ऐसे कानुन बनावें जिन की मदद ले कर हम फिर देश में वैदिक पीरियड की स्त्री की शक्ल इस कलियुग में ला कर रख सकों मैं नहीं चाहती कि ग्राप इस शक्ल में अपने कानून को तब्दील करें जिस से हर एक घर में एक उपद्रव या तुफान मच जाय। लेकिन मैं यह जरूर चाहती हं कि हमारे पुत्र ग्रीर पुत्रियां जिन्दा रहें। में चाहती है कि जो कुछ भी हम यहां पर करें उस की बैकग्राउंड यहीं हो।

मझे ग्राप से यह कहना है कि में वकील तो हूं नहीं, ग्रगर वकील होती तो दलीलें करती. में सिर्फ कामन सेंस (सहज ज्ञान) थोड़ा रखती हूं भौर उसी कामनसेन्स से अगर में कुछ कहूं तो वकील लोग मुझे माफ करें ग्रीर जो गल्ती मैं कर जाऊं उस पर घ्यान न दें। मैं समझती हूं कि सब चीजों को देखने के बाद हमारे सामने यह चीज ग्राती है कि ग्रांखिर मिताक्षरा लॉ (विधि) ग्रीर मिताक्षरा ज्वाइंट फेमिली (संयुक्त परिवार) है क्या चीज । जब हम मिताक्षराला को देखते हैं तो हमारे सामने यह चीज आती है कि कहां तक इन्हेरिटेंस (उत्तराधिकार) के लॉ को इस बिल में रखा जा सकता है और कहा तक उस को तोडा मरोडा जा सकता है, कहा तक हम उस को छाट सकते हैं हमें यह सोचना है कि ग्रगर हम ने इस को बहत ज्यादा काटा छाटा तो कहीं ऐसा न हो हुमारें कानून के बन जाने के बाद कि हम रोज सुप्रीम कोर्ट और हाई कोर्ट में जा कर खड़े हो जायें। जहां तक मैं ने मिताक्षरा कानून को पढा है, में यहीं समझी हूं कि भलें ी हम उस को बिल्कुल मिटा दें, खत्म कर दें, लेकिन उस में पैंच वर्क (फुटकर काम) नहीं कर सकते। उस को तोड़ मरोड़ कर नई चीजें उस में नहीं जोड़ सकते हैं। यह मेरा खयाल है, यह हमार कानूनी भाई जानें कि मैं सही कहती हूं या नहीं।

इस के बाद मुझे यह कहना है कि इस सारे बिल को पढ़ने के बाद में सारी अपनी कांस्टिटएसी (निर्वाचन क्षेत्र) में घमती फिरी, देहातों में ही मेरा ज्यादातर काम रहता है। देहातों के अपने भाइयों और बहिनों के घरों को देखने के बाद में इस नतीजे पर पहुंची हूं कि छोटी छोटी जमीने उनके पास हैं, छोटे छोटे घर हैं, यह सब चीजें हैं, लेकिन वह पढ़े लिखे नहीं हैं। वह कुछ जानते ही नहीं हैं। मैं अपने ग्रामीण समाज को देखने के बाद साफ तौर से कह सकती हूं, इस बिल को पढ़ने के बाद , उस की एक एक चीज देखने के बाद मैं समझती हूं कि हमारी सरकार के लिये यह ज्यादा मुनासिब होगा कि वह हमारे देहातों पर हाय न रखें, देहातों से वह दूर रहे। जो लैंडस (कृषिभूमि) है उन को छए नहीं। क्यों कि मैं यह जानती है कि अगर यह हुआ तो हमारी व्यवस्था बिल्कल तबाह हो जायेगी । सरकार के पास कोई मंत्र नहीं है जिस से कि ग्राप यह समझ सकें कि ग्राप ने उस मंत्र को पढ़ा ग्रौर सब जगह पीस (शान्ति) हो गई, शान्ति हो गई। में मिनिस्टर साहब से प्रार्थना करूंगी कि वह इस को समझें कि सब की राय है कि लैंडस को इस बिल से एम्जेम्ट (मुक्त) कर दिया जाय।

इन सब बातों के वाद में ने यह भी सोचा कि क्या वजह है कि स्राप मिताक्षरा के पीछे पडे। जो मिताक्षरा का कानून है उस को तोडना, छाटना, तराशना, उस के भीतर घुस कर उस को तब्दील करने की कोशिश करना बेकार है। मैं कुछ ग्रपने वकील भाइयों से मिली, जजों से मिली ग्रौर उन से इस का जिक्र किया तो उन्होंने मेरा मजाक उड़ाया । उन्होंने कहा कि वह ऐसा कानून नहीं है जिस काछ्या भी जा सके। जब यह चीज हमारे सामने ग्राई, ग्रीर साथ ही यह नीज भी सामने ब्राई कि हमें वैलफेग्रर स्टेट (कल्याणकारी राज्य) बनाना है जिस के लिये हम ग्रलग ग्रलग कानून बना रहे हैं, हम ने यहां पर इनकम टैक्स बिल (ग्रायकर विधेयक) बनाया है, भौर भी इसी तरह की चीजें हम ने पास की हैं, तो कोई वजह नहीं भी कि मिताक्षरा के सक्सेशन (उत्तराधिकार) कानून को तब्दील किया जाय । हम को चाहिये था कि मिताक्षर

(भारतीय उत्तराधिकार ग्रधिनियम) पास करते

अगर हम ऐसा करते तो म समझती हूं कि आप की

जो मुक्किलें हैं, वह सारी की सारी दूर हो जातीं।

में ग्राप से कहना चाहती हूं कि मुझे मिताक्षरा या दायभाग से कोई शिकायत नहीं है, मुझे तो यह पता भी नहीं है कि वह क्या है। लेकिन म यह जरूर चाहती हूं कि हम कोई कानून ऐसा न बनायें कि जो कि हमारी स्त्रीयों को ही बरा लगे ग्रौर जिस कानन से सारे देश में, यहां तक कि देहातों में भी एक कंप्यजन (भ्रान्ति) हो जाय भ्रौर जिवर मृह फिरे उघर लिटिगेशन ही लिटिगेशन (मुकदमाबाजी) दिखाई पड़े। में चाहती हं कि हम ग्रौर ग्राप इस खयाल को छोड़ कर बैठें कि हमें इस कानून में तब्दीली करनी है। हम को यह तय कर लेना चाहिये कि हम को स्त्री के लिये कुछ करना है, क्योंकि स्त्री गिरी तो इतिहास हमें बतलाता है कि वह प्रापर्टी सम्पति के ही सवाल पर गिरी। जब तक प्रापर्टी का सवाल नहीं या उस वक्त तक स्त्री नहीं गिरी थी, लेकिन हम को ग्रौर ग्राप को उस को ठीक से तक्सीम करना है। हमारी बेटी हमारी दश्मन नहीं है। हमारे दामाद हमारे दब्मन नहीं हैं। हमारे लड़के हमारे दूश्मन नहीं है। म्राज के दिन भीजो भारत में भाई बहिनों में प्यार है, और जगहों पर भी है, उस पर हमें गर्व है। हजारों चीजें हमारे यहां बहिनों ने भाई के प्यार से छोड़ी हैं ग्रौर भाई ने हर मुसीबत में बहिन का साथ दिया है। भारत में भाई बहिन के इस प्यार में किसी भी कानुन से फर्क नहीं भ्राना चाहिये। मैं कहती हूं कि इस भाई बहिन के प्रेम के ग्रादर्शको सबसे ज्यादा भारत में पालन किया गया है। ग्राज हमारे प्राइम मिनिस्टर जो कि पीस (शान्ति) का इतना

एक माननीय सदस्य : दूसरे देशों में पढ़े हैं।

जिक करते है और इस विषय में इतने आगे जा.

रहे हैं, वह भारत के प्राइम मिनिस्टर हैं भौर

भारतीय पुत्र हैं, वह पश्चिमीय पुत्र नहीं हैं।

श्रीमती उमा नेहरू: तो मेरा कहना यह है कि यह भ्रादर्श हमने भ्रपने सामने रखा है और बगैर गुस्से के इस चीज को हमें आगे ले जाना है। मुझे तो ग्राज ग्रपने भाईयों से अपील करनी है। मैं भाज भापके सामने माता के रूप में खड़ी हूं। मुझे जराभी खुशी नहीं होती जब मैं देखती हूं कि समाज के टुकड़ें हो रहे हैं। मुझे जरा भी खुशी नहीं होती जब कोई भाई इसका विरोध करता है और कहता है कि अगर

स्त्रियों को जायदाद में हिस्सा मिलेगातो हमार घरों में मसीबत श्रा जायेगी । इसलिये हमें बैठकर यह सोचना है कि किस तरह से हमारी स्त्री जिन्दा रहे. किस हैसियत से जिन्दा रहे। में तो समझती हुं कि वह माता की हैसियत से जिन्दा रहे। वह फैमिली (परिवार) की जिम्मेदारी ग्रंपने ऊपर ले। मैं समझती हं कि फैमिली की जिम्मेदारी लेने का क्या मतलब होता है। यहां पर लाखों रुपये की बातें कही जाती हैं। लेकिन हमारे देश में तो ज्यादातर लोग बे पैसे के हैं। लेकिन जो तुम्हारा पैसा हो वह तुम्हारी माता के हाथ से खर्च हो। इसलिये में कहंगी कि यह दो तीन चीजें जो मैं ने सरकार के सामने रखी हैं उन पर वह संजीदगी से गौर करे। मझे उम्मीद है कि इस बात में हमारी सरकार हमारी मदद करेगी ग्रौर इस बात का सदा स्थाल रखेगी कि हमारे देहात कायम रहें।

श्री टंडन (जिला इलाहाबाद, पश्चिम) : श्री ग्रघ्यक्ष महोदय, इस विषय पर मझे बहत नई बातें नहीं कहनी हैं परन्तु मैं ग्राज इसलिये खड़ाहुम्राहंकि कुछ शब्द कह कर ग्रपना कर्तव्य निभादुं।

ग्राज सरकार इतने क्रान्तिकारी प्रस्ताव को ले कर खड़ी हुई है। जब प्रवर समिति में इस विधान को भेजने का प्रस्ताव पहले स्राया था उस समय भी में ने अपना मत सामने रखा था। मझे को ग्राशा थी कि हमारे मंत्री महोदय श्री पाटस्कर जी, जिन्होंने ग्रपने पूर्व भाषण में भारतीय संस्कृति का ग्राधार लिया था. उस संस्कृति को बिसारेंगे नहीं। में उनसे इस बात में सहमत या कि भारत में परिवर्तन होते चले ग्राये हैं। भारत ने ग्रपने को किसी तालाब में बांघ दिया हो ऐसा कभी नहीं रहा है। पिछले अवसर पर भी मैं ने यहीं बताने का प्रयत्न किया था कि हमारा देश परिवर्तनशील रहा है। ऋग्ति से वह घवराया नहीं। ऋग्ति हमारे यहां का ही शब्द है। इसके लिये हमारे यहां स्मृतियों में स्पष्ट वाक्य है। हमने ग्रपने को शास्त्रों के शब्दों से भी बांघा नहीं है, यह भी में ने ग्रापसे उस समय कहा था ।

केवलं शास्त्रमाश्रित्य न कर्तव्योवि निर्णय:। केवल शास्त्र का सहारा ले कर कर्तव्य का निर्णय नहीं होता । यह बृहस्पति स्मृति का वाक्य है यहां तक हमारी स्मृतिया गयीं हैं। भारतीय समाज ने कभी अपने को कूप मंडूक नहीं बनाया । परन्तु उसकी कुछ मौलिक घारणायें रही हैं।

[श्रीटंडन]

ब्राज में देखता हं कि हमारे पाटस्कर जी भी पश्चिमीय क्रम को इतना ऊंचा समझते हैं कि वे भारतीय क्रम को छोड़ कर उधर जाने की चिन्ता कर रहे हैं। हमारे एक भाई ने यह भी कहा कि हमारा देश बहुत पिछड़ा हुआ है और पिछड़े हुए देश में रहना उचित नहीं, इसलिये उसे आगे बढाना चाहिये ग्रौर ग्रागे बढ़ाने का अर्थ है पश्चिमीय कम पर चलना । मैं उनसे बहुत ग्रधिक नहीं कहना चाहता । पर मैं समभता हूं कि पश्चिमीय क्रम पर चलना तो बहत उन्नति का लक्षण नहीं है । यह मैं बहुत स्पष्ट कहना चाहता हं। हर बात में पश्चिमीयता, विशेषकर जहां चारित्रिक श्रौर सामाजिक क्रम का सम्बन्ध ह. वहां उनके पीछे चलना हमारे लिये हानिकर ही होगा। जो हमारा भारतीय कम है उसको हमें सदा अपनी आंख के सामने रखना चाहिये, उसे कभी ग्रांख से ग्रोझल नहीं होने देना चाहिये। में पाटस्कर जी से यह पूछता हूं कि हमारे देश में लड़िकयों का सम्मान ग्रीर ब्रादर किसी देश से क्या उन्होने कम देखा है ? हमारे यहां अपनी बिच्चियों से क्या किसी दूसरे देश की अपेक्षा प्रेम कम है। हमारे यहां के पिता अपनी लड़कियों के लिये हमारे यहां के भाई ग्रपनी बहिनों के लिये, हमारे यहां के चचा अपनी भतीजियों के लिये जितना करते हैं और ग्राज भी कर रहे हैं क्या संसार में कोई ग्रीर देश है जहां उससे म्रिधिक किया जाता हो ? लड़िकयों के म्रादर का प्रश्न इस प्रकार का है जिसके सम्बन्ध में ऐसी श्रावाज लगाना, जैसी कि हमारी एक बहिन ने पीछे से मावाज लगायी थीं कि यहां उनका मादर नहीं है, नितान्त ग्रश्द है । कहीं ग्रपवाद हो सकता है, भूलें भी होती है । उन्होंने उदाहरण दे दिया कि घरों में लड़कियों को दूध भी नहीं मिलता और लड़कों को मिलता है। भला यह क्या बात है ? हमारे यहां मातायें ग्रपने लडकों ग्रीर लड़कियों के लिये क्या करने को तैयार नहीं होती ? लेकिन यह छिपाने की बात नहीं है कि लडिकियों ग्रौर लडकों में एक ग्रन्तर है। प्रेम सीचने वाले वे दोनों है, पर वे सब दृष्टि से बराबर हैं यह कौन कह सकता है। यह क्या सही है ? क्या यह प्रकृति का ऋम है कि दोनों बराबर है ग्रीर में पूछता हूं कि ग्राप बारबार यह जो इक्वैलिटी (समता) शब्द इस्तेमाल करते हैं, उससे भापका तात्पर्य क्या है ? वे समझे हुए इक्वैलिटी शब्द यहां पर प्रयुक्त किया जाता है। किस बात में इक्वैलिटी ? बिल्कुल दोनों का ढेंग दसरा ह, और रहन सहन दोनों का अलग अलग

है प्रकृति ने दोनों को जुदा जुदा कामों के लिये बनाया है और यह स्पष्ट है कि एक ही काम दोनों नहीं कर सकते, दोनों के मुख्य कर्तव्य ग्रलग हैं। हमारे भारतीय समाज ने उस कर्तव्य को समझने का यत्न किया है ग्रौर उसके ग्रनुसार दोनों को ग्रलग ग्रलग स्थान दिया है। मैं पूछता हूं कि गृहस्थी का भार क्या कहीं किसी ने लड़की के उपर डाला है ? कोई व्यक्ति यह ग्राशा नहीं करता कि बढ़ापे में मझ को मेरी लड़की खिलायेगी या गहस्थी का भार बरे दिनों में सम्हालेगी। यह तो कोई ग्राशा नहीं करता ग्रीर इस कारण से जायदाद के बंटवारे के कम में ग्रन्तर रहा है। यदि उसमें हमको कुछ दोष लगे तो हम सम्हालने का यत्न करें, उसमें मुझे कोई ग्रापत्ति नहीं है परन्तु ग्राज जो ग्राप यह लंडके ग्रौर लड़की को बराबर करने का ऋम कर रहे हैं, उससे तो यह स्पष्ट मालम होता है कि हमारे समाज का जो कम है, उसकी ग्रौर से ग्रापने ग्रपनी ग्रांखों में पद्भि बांघ ली है। हमारे समाज का ऋम बिलकुल दूसरा है। स्राप प्राचीन काल के उस सिद्धांन्त की न माने जो कि पुराने लोग मानते थे कि हम को पूत्र नरक से बचायेगा, उसको छोड़ दीजिये, जिस कारण से पुत्र को समाज में एक विशेष स्थान था, ग्राप उस सिद्धान्त को न मानें ग्रौर उसको छोड़ दीजीये परन्तु यह तो ग्रापके सामने है ही कि गृहस्थी का भार पुत्र उठाता है लड़की नहीं उठाती । आपको पिडदान में या तर्पणों में विश्वास हो या न हो परन्तु यह कियायें लड़का करता है लड़िकयों से नहीं लिया जाता।

संसद काय मंत्री (श्री सत्य नारायण सिंह)ः लोग ग्रजकल तर्पण ही नहीं करते।

श्री टंडन : संभव है कि कनाट प्लेस से तर्पण सठ गया हो भ्रौर शायद पालियामेंटरी जगहों से भी तर्पण उठ गया हो परन्तु हमारे देश से ग्रभी तक तर्पण उठ नहीं गया है और प्राज भी वह जारी है। हमारे समाज में तर्पण का ग्रिघकार पुरुषों को दिया गया है लेकिन इसका यह अर्थ नहीं है कि पिता लड़की से प्रेम नहीं करता है, वह लड़की से भी लड़के के समान ही प्रेम करता है लेकिन यह जानता है कि लड़की दूसरे घर में जाने वाली है, उसका जो ग्रधिकार है वह दूसरे ढंग का है ग्रौर उसको दूसर घर में ग्रधिकार प्राप्त है। इसमें कोई लड़की या लड़के में अन्तर का प्रश्न नहीं है। एक नर है भ्रौर एक मादा है, इसका प्रश्न नहीं है। मैंने उस समय भी कहा या भौर भ्राज भी दहराता हं कि आप लडकियों को जो पिता की सम्पत्ति में ब्रधिकार देते हैं, यह

ग्रनचित हैं, ऐसा नहीं होना चाहिये । जहां तक लडकियों के पिता की सम्पत्ति में अधिकार का सम्बन्ध है, इसमें कोई संदेंह नहीं है कि जब तक कि वह घर में और विवाहित नहीं हो जाती, उसको अधिकार प्राप्त होना चाहिये और किसी ने यह सझाया भी था कि अविवाहित लड़िकयों को पिता की सम्पत्ति में अधिकार मिलना चाहिये ब्राप उसको उस ग्रवस्था में ग्रधिकार दे सकते हैं लेकिन ग्रगर न ी दें तो भी कुछ बिगडता नहीं है। श्रधिकार न भी हो तो भी हम जानते है कि माता, पिता, भाई सम्पत्ति को बेच कर भी पुत्री और बहिन का ब्याह करते हैं। ग्रभी ग्रभी जब मैं घर से इघर ग्रारहा थातब मैंने एक मित्र के सम्बन्ध में जो कि लोक सभा के सदस्य ह ग्रपने घर में सुना कि उनकी लड़की का ब्याह होने वाला है और तीन हजार रुपये उन्होंने कही से बटोर करके हाल में तिलक में दिया है। में उनकी स्थिति जानता हूं। उनके घर मे तीन हजार रुपया नहीं रहा होगा वे भाई कनौजिया बाह्मन है और बेचारे प्रया के चक्कर में दब गये हैं। यह एक साधारण बात है कि हमारे यहां लोग लड़की के ब्याह के लिये बहत मसीबतें उठाते हैं। ग्रब ग्राप इस विधेयक के द्वारा पिता के चले जाने के बाद उसके परिवार में झगडा मचाना चाहते हैं। लड़की तो स्वयं झगड़ा नहीं करेगी लेकिन जिस घर में लडकी जायेगी वहां वालों का ग्रौर उसके पति का उस पर दबाव पड़ेगा कि वह अपने भाईयों से झगड़े बाजीं करे। मेरी तो समझ में नहीं आता कि आप इस तरह का कानुन बना करके करने क्या जा रहे हैं। मैं बुद्धिवादी हूं, मैं रूढ़िवादी नहीं हूं। मैं बुद्धि के कांटे पर शास्त्रों को तौलता हूं, वेदों को भी तौलता हुं परन्तु ग्रापको भी तोलता हुं जब मैं वेदों की तौलर्ने को तैयार हूं तो आपकी ग्रीर ग्रापके मंत्रिमंडल को ग्रीर जो ऊपर के नेतागण हैं उनको भी तो अपनी बृद्धि पर तौलता हुं। श्रापके नेतागण ग्रीर वे सब लोग जिनके भरोसे पर भ्राप यह विधेयक लाये हैं बिल्कुल पाश्चात्य ढंग से सोच रहे हैं। ग्राज ग्रावश्यकता यह है कि ग्राप भारतीय संस्कृति की रक्षा करें स्रौर इस समस्या पर भारतीय ढंग से सोचे भीर कुटुम्बों का नाश न होने दें। मैं तो युक्ति की बात कहता हूं। क्या ग्रापकी बात युक्तिसंगत है ? मैं युक्ति के विरुद्ध नहीं जाता।

युक्ति युक्त बचो ग्राह्यम् । युक्ति होनं वचः त्याज्यम् ।।

मैं तो इसका मानने वाला हूं। मैं इस सम्बन्ध

में ब्रापको एक पुराना श्लोक सुनाता हूं जो कि इस प्रकार है :

युक्ति युक्तं वची ग्राह्मम बालादपि शुकादपि । युक्तिहीनं वचस्त्याज्यम् वृद्धादपि शुकादपि । यदि कोई वृद्ध भी और यदि कोई मिनिस्टर भी बैठ कर के कोई यक्तिहीन बात कहता है तो वह बात त्याज्य है। हमारे देश की यह परम्परा रही है कि कोई बद्ध या स्वयं शकदेव जी भी अगर आपसे कोई युक्तिहीन बात कहें तो वह त्याज्य है लेकिन ग्रगर यक्तिसंगत वाणी कोई बच्चा या तोता भी कहे, 'शुक' शब्द पर श्लेष है, बच्चा या तोता भी ग्रगर युक्तिसंगत बात कहे तो ग्राहय होनी चाहिये। हमारे देश

श्री पाटस्कर: शास्त्र हम भी जानते हैं ग्रोर मानते हैं।

की यह परम्परा रही है।

श्री टंडन : मैं शास्त्र की बात नहीं कह रहा हूं, मैं तो इस समय बुद्धि की बात कह रहा हूं भ्रौर युक्तिसंगत भीर युक्तिहीन बात के बारे में बतला रहा हं। मैं ग्रापको यह बतला रहा हं कि लड़की को ग्राप धन दे कर गृहस्थी का विघटन करा दें, यह युक्ति नहीं है । हर कोई जानता हैं कि लड़की शादी के बाद दूसरे घर की हो जाती है ग्रौर हर कोई जानता है कि लड़की शादी के बाद कहां से कहां पहुंचती है। वह लड़की ग्रपने मायके स्थान में ग्रा कर वहां की भूमि ग्रथवा सम्पत्ति में हिस्सा बंटाये, इसमें क्या बुद्धि की बात है ?

प्रवर समिति ने माता को प्रथम उत्तराधिकारियों में स्थान देने का निश्चय किया था, मैं उसका स्वागत करता हूं लेकिन न मालूम क्यों राज्य सभा ने उसे हटा दिया । मैं स्वयं इसका स्वागत करता हूं कि माता भी हो, पिता भी हो.....

श्री गिडवानी (थाना) : राज्य सभा वाले ज्यादा ग्रकलमंद हैं।

श्री टंडन : मैं इसके पक्ष में हं कि ग्राप इसमें विधवा स्त्री को रखें, माता को रखें ग्रौर पिता को रखें। भ्रगर उसमें भ्राप लड़की को रखते हैं तो इसी तरह से रखना चाहिये कि जो कूमारी हो उस का ग्रधिकार है, लेकिन विवाह के समय वह अपने साथ उस ग्रधिकार को ले कर नहीं जा सकेगी। जो मुख्य बात मेरे मन में है वह यह है कि हमारे समाज का, हमारी गृहस्थी का इस तरह से विघटन न किया जाये। हमारे भाई ठाकूर दास भागव ने जो कहा उस से मैं सहमत

[श्री. टंडन]

हूं। इस तरह से ब्राप समाज में बुराई पैदा कर े देंगे ।

यहां पर रामायण की कुछ चर्चा ग्रा गई।

रामायण की चर्चा तो ब्रादर्शों की बात है।

वह ग्रादर्श ग्राज ग्राप के इस बिल में देखने को नहीं मिलते । इस का ग्रादर्श सीता जी नहीं हैं परन्तु वह आदर्श आज उड नहीं गया है। आज भी हमारे देश के गावों में मौजूद है। श्राप हमारे पुराने ब्रादशों की हंसी न उड़ाये । पश्चिमी कम म जो ग्रच्छी बातें हैं मैं उन को लेने के विरुद्ध नहीं हं। परन्तु जो हमारे यहां समाज को ऊंचा उठाने वाल ग्रांदर्श है, मनुष्य मात्र को ऊंचा उठाने वाल म्रादर्श हैं, वह पूजनीय हैं ग्रौर सदा हमारी ग्रांखों के सामने रखने के योग्य हैं। हमारे यहां स्त्री का स्थान बहुत ऊंचा रहा है। जैसा ऊंचा स्थान माता का, ग्रीर बडी भावज का

होता है उस की चर्चा रामायण में ब्राती है।

यह भी ब्राता है कि पति ब्रौर पत्नी का क्या कर्तव्य

है। जब सीताजीने रामचन्द्र जी से वन चलने

की इच्छा प्रकट की तब रामचन्द्र जी न कहा

कि वे उन के साथ बन में न जायें। परन्तु सीता जीकी ग्राकांक्षा थी कि मैं चलं। "मोही मग चलत न होइहि हारी।

छिन छिन चरन सरोज निहारी।"

यह ग्रादर्श था कि क्षण क्षण ग्राप के चरणों की देखने का मझे अवसर मिलेगा, उनको देखकर मझे थकावट याने वाली ही नहीं है। हो सकता हैं कि ग्राज की ग्राघुनिक स्त्रियां इसम विञ्वास न करती हों, परन्तु हमें यह भूलना नहीं चाहिये कि यह ग्राज भी हमारे देश की करोड़ों स्त्रियों की परम्परा है। इसी कारण में ग्रपनी भाभी उमा जी से सहमत हूं कि हमारे देश की स्त्रियों ने हमारे देश की रक्षा की है। रक्षा की है धर्म के प्रति ग्रपने दढनियम से । जहां तक मझे पता है, भीर यह बात संग्रेजों की कही हुई बताता हं, भारत की अपेक्षा पतिब्रत धर्म को निभाने वाली स्त्रियां संसार में ग्रौर कहीं भी देखने में नहीं म्रातीं ।

में पाटस्कर जी से एक कंजी की बात कहना हूं। वह मदौं से सलाह न लें, घरों में जो बडी बूढ़ी स्त्रियां है उन से पूछें कि क्या वह लड़िक्यों की ग्रपना घन देंगी । में कहता हूं कि स्त्रियां, शिक्षित स्त्रियां भी, इस बात की विरोधिनी हैं कि लड़िक्यों को उन के घर की जायदाद में हिस्सा दिया जाये क्योंकि उन के सामने प्रश्न यह है कि हमारा घर कैसे चलेगा। जो कुछ उन्हें मरने से पहले देना होता है, लड़कों को देती हैं, बहुओं की देती हैं, पुत्रियों को देती हैं परन्तु ग्राप ने यह कभी नहीं देखा होगा कि जो घर कि सम्पत्ति है उस के बारे म उन की इच्छा हो कि पूरुषों के मरने पर जब जायदाद का बटवारा हो तो वह लडकियों को दी जाये। इस लिये आप यह दखेंग कि जैसा हमारी भाभी जी ने कहा...

Shri B. S. Murthy (Eluru): I do not think she is a free agent.

Shri Tandon: You may not think so. At the time of death, she is not in the custody of any particular individual, her husband or her son.

्र ग्राप यह कह सकते हैं कि उस का कूल दृष्टि कोण एक प्रकारका है, परन्त जो दिष्टकोण, ग्रर्थात भ्राउटल्क है, वह समाज का बना हुआ हैं, जिस समाज से उसे का मन उस का विचार बना हुन्ना है, वह समाज हमारे सामने है। मैं ग्राज ग्राप से कहता हूं कि ग्राप राय ले लीजीये स्त्रियों से हमारी कनाट सर्कस की तितलियों से नहीं, हमारे घर की स्त्रियों से । हमारी भाभी उमाजी को ग्रनुभव है, उन्होंने समाज को देखा है ग्रीर दबे शब्दों में ग्राप से ग्रपनी राय भी बता दी कि ग्राज हमारे कुटुम्बों के लिये जो कम ग्राप बनाने जा रहे ह वह हमारे ग्रनुकल नहीं है। यह दिष्टिकोण पूरुष ग्रीर स्त्री में भेद करने के लिये नहीं है, बल्कि यह एक स्वाभाविक और प्राकृतिक बात है कि गृहस्थी बनती है लड़कों के द्वारा, लड़कियों के द्वारा नहीं । पत्नियों के द्वारा बनती है, उन को ग्रधिकार दिया जाये माता को ग्रधिकार दिया जाये । परन्तु लड़की जहां जायेगी वहां वह पत्नी होगी, बड़ी बढ़ी होगी, उस को वहां पर ग्रधिकार मिलेगा।

में भ्रौर स्रधिक समय ग्राप का नहीं लेना चाहता मैं अन्त में यही कहना चाहता हं कि जो यह बिल विधि मंत्रालय ने बनाया है, उस को बदलिये। इस में देश का हित नहीं है। इस में तो उस की बहत हानि ही होगी और कांग्रेस बदनाम होगी। इस तरह से कांग्रेस चौपट होगी श्रौर इस चट्टान पर टूट जायगी।

Shri S. S. More: It is only my sense of duty that encourages me to get up on my weak legs to participate in this

I have heard two voices on the floor of this House. One voice pleads strongly for retaining and continuing certain con-ditions which have been obtaining from 6861

ages past-a voice, which is pleading for orthodoxy, which is pleading to retain the conservative conditions, that is, the heritage of our past. But another voice is coming forward in a strident manner and asserts, "Let us make India march towards a new horizon; our past which created and perpetuated the caste system, our past which created the curse of untouchability, our past which allowed the sudras to remain in abject slavery, still hanging over us; but we are striving to snap the bonds of the past and march

wards a new horizon, towards a new heaven, where the socialistic order shall prevail." Shri V. G. Deshpande (Guna): Does the socialistic order prevail in heaven

as steadily and as firmly as possible to-

Shri S. S. More: My friend, Shri Deshpande, is asking me whether the socialistic order prevails in heaven.

Shri B. S. Murthy: Let him go and

Shri S. S. More: Sir, I do not think he is qualified to go to heaven.

Shri V. G. Deshpande: I am going where you are going.

Shri S. S. More: My submission is that Shri Deshpande is emboldened to voice his opposition to the progressive views because he has received a large measure of support from those who are supposed to be on the side of the present Government. On political issues my friends Deshpandes and Chatterjees for whom I have the greatest liking personally stand isolated and for that isolation our Prime Minister has twitted them very often. On economic questions also they stand equally isolated, as isolated as anyone can be. But, unfortunately, when this House goes to consider social problems, they receive a large measure of support even from the members of the party in power. Why is it so? We try to be very generous on political matters; we try to be very generous, possibly on occasions, regarding economic matters, which do not touch our own pockets. If I ask: shall we nationalise banks, many people would say yes, do nationalise, because possibly they may not be having any account in these banks. If we ask should we nationalise insurance companies, they say yes, go ahead. But if we ask: are you prepared to share your property with somebody else, your daughter, are you prepared to distribute your property equally between your own sons and your

own daughters, they immediately assume an attitude which is more in line with the attitude which my hon. fried Mr. Deshpande and others adopt.

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Why is to so? What is the crux, what is the test by which we can judge whether our action is proper or not. They talk about democracy. Mr. Deshpande in his usual characteristic style said: You are legislating too fast. I do not know what he means by "too fast". How long are we to wait? What is the period for which we should not make any advance? We have considered this measure sufficiently long; we have allowed the people to apply their minds, and now it is time to take a step ahead. Of course Mr. Deshpande being a person having faith in the old epoch may say even the Kaliyuga is not enough to enable us to come to a conclusion.

Take this measure. Now I do not wish to go into the details of it. But since the Britishers' time a small section, which is a growing section, has been asserting that we must snap the bonds which are keeping us confined to the dead past and go towards a new heaven. Take, for instance, the custom of sati. Mr. Deshpande was very vigorous in his speech that the whole fabric of our society would come into danger. When the Britisher started sounding public opinion with a view to abolishing sati, there were some persons, some old Deshpandes who said that the whole fabric of our society was being undermined. In 1856 the Widow Remarriage Bill was passed. I have cared to read those proceedings, and I know the opposition that measure encountered. Mr. Speaker, if you care to read the proceedings of the Imperial Council which came into existence in 1854 till about 1857 you find so many periods. being presented by the people to the effect, do not passed this sort of legislation, even the widows do not want it. That was the plea in those days. Our respected Tandonji said: go to the women and take their vote, and it pained me very much when he deprecated and spoke so slightingly of the ladies who move in Connaught Place. Why should he speak so slightingly of those ladies? Are they not educated ladies? Simply because they are educated, simply because they have come out of the cell of orthodoxv and have the courage to move in public, you do not like them. What is your grievance against them? Are they

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immoral? Are they violating any canon of our society?

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Shri Bhagwat Jha Azad: Who said they are immoral? Please do not put your own interpretations.

Shri S. S. More: Mr. Speaker I welcome all this opposition.

Shri C. D. Pande: It was a reference to certain types of girls.

Shri S. S. More: I should like to be enlightened by Dr. Pande on this topic of girls because he seems to be an expert on this matter.

I have all respect for those ladies who unfortunately have no education, but all

the same, the educated ladies are the product of a cause for which the late Mr. Gokhale pleaded, a subject for which the Central Government and the State Governments are spending so much of money, and they cannot be brushed aside on the ground that they are not com-petent to express their opinion. If we go back to 1856 had the Britisher begun to take the vote of the ladies, everyone of the widows would have said: Oh, we cannot go against customs; we cannot go against tradition; if we say, protect us from the funeral pyre, we shall be looked down upon and even with con-

tempt. So my submission is that we have to judge such measures not by looking to the volume of opposition against these measures but in the light of certain tests which are inelastic tests, which are no respecter of persons. What are those tests? Our Constitution says we are out for social justice; we are out for economic justice; we are out for political justice. All these friends who are out for political justice, all these friends who are out for economic justice, though with some hesitation, become enemies of justice when it enters the social sphere. Have we not pledged that we shall take our society to a new socialistic order? What is the meaning of that pledge? Are you sincerely abiding by that pledge? Socialistic order means equality for men and women. Shrimati Uma Nehru for whom I have the greatest respect was terrorised into pleading by the sort of silent, whispering campaign which has been carried on against this measure: please exempt agricultural lands from the operation of this measure; please do this; please do that. I was pained when I saw Shrimati Uma Nehru who in the Select Committee was supporting all the progressive items in the measure beating a sudden retreat. Not that she has changed her views; that shows what silent and whispering campaign is capable of achieving.

An Hon. Member: She is not on the Opposition.

Shri S. S. More: The hon Member should appreciate that I speak not with respect to her, but many persons who have chosen to go with the party in power, not because they agree with all the views that are expressed by the Prime Minister and those who are in command of the party apparatus, but on account of the loaves and fishes by toeing the line with the party in power. Therefore, if I say I have the courage to stand on my conviction.

Pandit Thakur Das Bhargava (Gurgaon): Why should the hon. Member cast aspersions on others. He may go on with his speech.

Shri S. S. More: When anybody entertains any doubts about my motives, I have every right to defend myself.

But let us ask ourselves. Are we going towards the socialistic order to which this House is pledged or not? Is it not in your socialistic conception of things that ladies ought to stand on a plane of equality with men, your girls with your sons? What is wrong with it? Even among Muslims sons and daughters are treated on a par. Tandonji naturally enough was talking of our great heritage and our glorious past. I do accept that whatever is good in our past we must accept them. I am not out to scuttle our whole past; no man can do it. The good blood in my veins has to be preserved, but the bad blood that has crept into it has to be removed. Otherwise, the whole body will be diseased and paralysed. What is good with our culture we should accept with open arms. But if due to certain customs, due to certain practices, something undesirable has crept in, we must amputate that part. It has to be amputated to preserve the rest of the

Shri Deshpande and others say that it is a hasty measure. I have got before me the report of the Hindu Law Committee which was appointed in January 1944. They issued a questionnaire and invited opinions. I will quote from it occasionally when it is relevant. A large measure of public opinion was expressed in favour of giving a share to the daugh-ter on a par with the son though

body. I need not dilate upon it.

opinions were received and digested and certain recommendations were made. Again in 1946, a large portion of the same ground was covered. They invited opinion and consulted learned authors and came to the conclusion that they must go ahead and that they should not allow the society to remain in a static condition. After that the Hindu Code Bill was introduced in the Consituent Assembly and a Select Committee was appointed. You were one of the eminent Members of that

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they recommend half share. In

Committee. In recognition of the advanced times, it went a step further than the Hindu Law Committee and the other Committee of 1946. The Select Committee felt that the daughter should be given half the share. I will better read out from page 7 of the report of that

Select Committee:

"We think that there is no reason why the female heir should be treated differently from a male heir. We have, therefore, provided that the daughter's share should be equal to that of the son."

Pandit Thakur Das Bhargava: But our Speaker gave note of dissent also.

Shri S. S. More: As far as my reading

is concerned-it is not as careful a read-

ing as Shri Bhargava's—on this point there was no note of dissent by the Speaker. You, Sir, only associated with the note of Pandit Balkrishna Sharma that the Constituent Assembly had not been constituted for the purpose of discussing such matters and it should be left over to the popularly elected Parliament. That is the content of the note. This is the popularly elected Parliament.

What is the position of the Congress?

I have no business to discuss it. Did

they not go to the elections saying that the reform of the Hindu Code would be done. That was one of their main planks. Were not the people directed to vote for the Congress along with the Hindu Code? I do appreciate that. Congress never said this for the purpose of catching public opinion. It did not say: "We shall satisfy all the orthodox opinion or section of the community; give us power". As far as that part is concerned, Congress did show great courage and so show courage against social reactionaries is a great thing. You went to the people and people placed you in power because Hindu Law reform was one of your

planks. Is it not a mandate from the electorate? If we stand by the canons of parliamentary democracy, no person behavior to the Congress who has really advanced these views in his life has any right to go away from this, to ignore and circumvent the mandate of the people given in so unequivocal language. From any point, from the point of progress, from the point of accepting an implementing the mandate of the people, from any other point the only conclusion ultimately reached is that this Bill is perfectly well-timed and will undoubtedly help us to reach some distance towards socialist order, where social equality will prevail between sons and daughters.

Mr. Speaker: Your time is up.

Shri S. S. More: I hope you will take into consideration the interruptions against which I had to plead.

Take certain specific clauses. On page 3 of this Bill, there is a certain provision. The illegitimate children which were given certain rights against their own fathers—that particular clause was amended in the Rajya Sabha. After partition, many women had been abducted. Some of these unfortunate ladies-for whom our heart bleeds-are made to live with persons who had been previous-ly married. The persons who had acquired these women accepted that these women are with them and the children born of them are their own blood and their own kith and kin. But, what will happen to them? In spite of the fact that the father is willing to accept his res-posibility, in spite of the fact that even the neighbours know that he is the father of these children and in spite of the fact that the women had mentally reconciled themselves to behave as wives of those men, the law will come in their way because the man had been previously married, because these women were not result that they will not share in the pro-husbands. So, their children will be treated as illegitimate children with the result that they will not share in the property of their father. In the explanation to clause (2) you have recognised any child, legitimate or illegitimate, both of Budhists. whose parents are Hindus, Jainas or Sikhs by religion. If the father and the mother are known, why should not the children have some right in the father's property?

There is another case. This measure goes beyond the Hindu law as it obtains

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at present. Take the case of sudras Shri Pataskar, who is also a lawyer, will admit that in their case, an illegitimate child is entitled to a half share which will go to the legitimate child. Under this law, any such rule, usage or custom will be scrapped and this will not

be the position with regard to them.

My friend, Pandit Thakur Das Bhargava, was very strong—unusually strong—with regard to clause 5. He has pleaded that by amending this clause, the Joint Committee has gone beyond its limits. Why should we keep it unaffected in the case of persons married under the Special Marriages Act. I shall make my submission specifically clear that under the Indian Succession Act, the widow of a man who is married under that Act, has got certain handicaps. I have not got the time to go into the details. But Shri Pataskar will be kind enough to read that

part of my minute of dissent. It will show that those persons who have married under the Special Marriages Act, simply because they have done so, will be denied all the privileges and concessions that are made available by this Act. (Interruptions.) On this point, I am in the same company as Pandit Thakur Das Bhargava, It ought to be amended.

Regarding clause 6, when I was in the Joint Committee, I raised so many objective.

tions to this clause. The real question for your consideration is whether in a Mitakshara family the survivorship right given to the members of the co-parcenary deserves to be kept. If you want to give a fair and square deal to the daughters and other relations and give them their legitimate due, then you cannot keep them out. The Prime Minister rightly says that we must go towards uniformity; we must develop a sort of uniformity in this country. I support it. Let us try to bring about uniformity as far as the law relating to the joint family is concerned. Dayabhaga system prevails in certain parts of the country and Mitakshara prevails in some parts of the country. Not only that. Bombay school has got its own special views. Is it not necessary, Mr. Speaker, to either bring the country on the plane of Dayabhaga or bring the country on the plane of Mitakshara, whatever is found advisable? Why these different systems, so that a Bengali gets his property by one way of succession as against another way of succession which obtains in Maharashtra? The distance created by the past between Bengal and Bihar on the one side and other parts of the country, which come under Mitakshara system, should be eliminated as far as possible.

But the hon. Minister said: "We propose to abolish this joint family by another measure." In this connection I would quote the words of the Hindu Law Committee, that in such matters piece-meal legislation is more dangerous, is likely to disturb the whole picture of reform that we want to introduce, be-cause every time you take a sort of a limited view of the matter the whole picture does not come to us in clear lines but comes to us in blurred lines. I would say, that here was an opportunity for abolishing the Mitakshara family. The Hindu Law Committee recommended it. In the draft they appended they gave us a certain clause for the purpose of abolishing that. Also, the Joint Committee to which I have already referred made a similar proposal. I do not find any reason, at least convincing reason, why the Law Minister should be so charry to abolish this Mitakshara family. Unless you abolish that you will not be able to give the daughters their due, you will not be able to give the sons their due, because if you work out—I have not the time—you will find that the greater the number of daughters the smaller will be the number of sharers. A son who has already divided himself will be in a more advantageous position than the son who prefers to remain joint and undivided with his own father. So, you will penalise that man for remaining together with his father, while you will give certain advantages to those who are out for separation. This separatist ten-dency is being encouraged here, though it is not encouraged in other spheres, and to it is time that we put a stop to it. Therefore, I would say that clause 6 should be sufficiently modified so that the Mitakshara family shall disappear.

Then there are other matters to which I wanted to make a reference, but I do not want to take the time of the House.

Mr. Speaker: He can speak when the clauses are taken up.

Shri S. S. More: But I do appreciate what the Committee has done as far as clause 16 is concerned, that all the property which is supposed to be in the possession of widows will hereafter be their absolute property. That is a good recommendation, a valuable recommendation, which removes a sort of handicap placed on the right of ladies. It was a suggestion which was made in 1941 by

the Hindu Law Committee and that suggestion was made because a large volume of public opinion was in support of that measure. They said that this limited widow's estate is a fruitful source of litigation and ought to be stopped as

These are some of the observations. Also I do not like clause 32 and the explanation given. The explanation reads like this:

"Notwithstanding anything contained in section 6, the interest of a male Hindu in a Mitakshara coparcenary property shall be deemed to be property capable of being dis-posed of by him within the meaning of this section.

What are the legal implications? Are

you giving anything substantial to the daughters? As man who cares to study law, I will say: "No". What will be the result? It is not material gain to the daughters, but material gain to the profession to which I have the misfortune to belong—I mean the lawyers. Everybody will be flopping to the lawyers for drafting their will. Possibly some sample forms will come into existence and everywhere, in villages too, people will will away their property. So, those who are opposed to this Bill, those who want to see that their daughters should not get their dues should do nothing else but start lawyers' bureaus, prepare stan-dard will forms and give them for signature by everybody who has some pro-

perty, whether landed property or

any other sort.

I would submit, Sir, that this particular clause is very sinister. It takes away by the right hand what we are trying to give to the daughters by our left. This sort of treatment, this sort of keeping a loophole in the whole measure is not a good practice. Let us be honest. If we do not want to give to the daughters anything, then, surely, let us say that the time is not opportune and, in view of the fact that the elections are in the offing, we are not prepared to go whole lenth. That will be a proper way. But this sort of double-faced approach, where we say to the males with one voice and the moment the famale voters come we shall be speaking to them with another voice, I should say-what shall

Shri C. D. Pande: You have said much.

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Shri S. S. More: It is not a good practice. Shri Pande says that I have talked too much. As long as Shri Pande is not the controlling authority here, I need not mind what he says.

Shri C. D. Pande: Mr. Speaker, before

proceeding with the observations that I want to make with regard to this Bill, I want to record my protest about the procedure that has been adopted with regard to this Bill. This Bill, in my opinion, should have been first introduced in this House. This is the House where the Members are elected by the people. We are responsible to the people and we are responsible to the people who have elected us. As opposed to this, this Bill was introduced in the Rajya Sabha, where the Members have no contact with the public opinion. There the Members are indirectly elected and they need not answer the questions that are put to them by the electorate. Therefore, the procedure in placing this Bill first before the Rajya Sabha was improper and that

has landed us into difficulties. I shall explain my point. The Bill was referred to a Joint Committee of 30 Members from this House and 15 Members from Rajya Sabha. The Joint Committee made certain recommendations. Those recommendations should been our property because we were 30 in number and they were only 15. When the Bill was discussed in Raiya Sabha, after the Joint Committee made their recommendations, they abrogated the ma-jor provisions in the Bill as reported by the Joint Committee. Therefore, whatever decision they have taken are, in fact, if anything, against the decision of the Members of this House who served on the Joint Committee.

Besides this, there are more weighty reasons why I am opposed to this Bill, and that is the lack of universal appli-cability of this Bill. There is a constant reminder to us—and very rightly too that if this Bill is a wholesome one ifis a wholesome measure for Hindus, is it not wholesome for the Christians, Muslims and other communities? Therefore, we have no answer to this question. We simply say, because the Hindus form a majority, because they are patriotic, because they are amenable at the original of their leaders, they are to the opinion of their leaders, they can be coerced into submission and to accept this Bill.

Pandit D. N. Tiwary (Saran South): Do you mean to say that the others are not patriotic? (Interruption).

Shri C. D. Pande: The Muslims have also got their law. We are not interfering with that.

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Shri K. K. Basu (Diamond Harbour): The hon. Member can bring in an amendment to that effect, why should he oppose the Bill?

Shri C. D. Pande: Why do you make

a legislation in a secular State on communal and denominational basis? This is not proper. Make a legislation which would be applicable to Christians, to the Muslims, to the Hindus and all others. In a secular State, do not say 'Hindu Succession Bill', 'Muslim Succession Bill' and so on. You cannot touch Muslim succession and their marriages. You can-not do it. Only the Hindus provide you

with a handy subject for you to interfere. Shri K. K. Basu: When the time comes vou can do it.

Shri C. D. Pande: This is my observation and I leave it to the House to reiect it or take it.

Mr. Speaker: If such interruptions are there, the hon. Member who is speaking asks for more time.

Shri C. D. Pande: My submission is, whatever may be the merits of this Bill, there is no case made out for this Bill to show that the country wants this Bill. Who wants this Bill? Do the people who have elected us want this Bill? I have never met a single man in the whole constituency of Bareilly and Naini Tal who said that this Bill is desirable. Should I be faithful to my constituency or should I be faithful to the people who have some reformist tendency, like my sister who spoke yesterday and said that she has better feelings for a fallen sister than she has for Sita and Savitri. We do not expect the standard of Sita and Savitri. Savitri from our sisters, but we certainly expect that they should have respect for the ideals for which India stands today. It is a dangerous thing to treat the Hindus in this manner and to wound their susceptibilities in this wanton fashion. The real difficulty lies in the fact that there is no case made out for this Bill and yet the Bill is here. At the same time, I say that as Shri S. S. More said we gave a pledge to the people that we will do something about the Hindu Code. We did stand by that pledge and we did not shirk from that pledge. But we did it in a different manner. We passed the Special Marriages Act and the Hindu Marriage and Divorce Act in certain circumstances, and we made them

permissible pieces of legislation. But in this particular case, if permissibility is the main thing, then we have no objection. Those who want to give the property to their daughters are welcome to do so. We also want to give it in our own way. But what is the way that the Members in this House and those who are supposed to be rather conservative in their outlook suggest in this matter? I know they too have some tenderness and some affection for their daughters. So, please do not think that the people who are opposed to this Bill have got no affection for their daughters. I have got two daug-ters and two sons. I can tell you that, in all faith, I have got greater affection and regard for my daughters than for my sons. It is likely that I may spend all my fortunes on my daughters and not on the sons, and I may not give a single penny to the sons. They can fend for themselves.

An Hon. Member: Is that the criterion of this law?

Shri C. D. Pande: That is not the criterion. The criterion is that in this country, where property does not practically where property does not practically where property does not practically exist, you will be only making exist, you will be only making your daughters beir to the poverty and to the debts that the fathers have got. There are far more indebted people in this country than those who get property. Why should you burden your daughters and your sisters with the debts of your fathers? Why should you make the daughters go to your son-in law and her brothers-in-law to clear your debts? I think this the most cruel thing that I can imagine.

Shri B. S. Murthy: The sons-in-law come to the rescue of the fathers-in-law.

Shri C. D. Pande: That happens very rarely. It is not the question of any inimical feeling towards the daughter that I say this. But I say that it is not the daughter who manages the property for a long time. It is not the son-in-law who manages the property. It is the father who does it. It is the sons who do it. If, it is the mama of a distant uncle of the son-in-law who has no affection for you, like your daughter, what happens? The daughter has got affection towards her father. But she may not like the uncles and those daughters of her father-in-law when she goes and marries. They may say, "Where is the room that is allotted to you?" They may ask: "What is the rent of this house and what is the share of the daughter who has been married to my nephew?"

Shri K. K. Basu: That is your experience.

Shri C. D. Pande: That is going to

happen. How would you reconcile this?

Small pieces of land may be scattered all over the country, and a daughter of a

particular village may be given in marriage to a boy of another village where

the daughter may be holding just two bigas of land. The father-in-law may then come and say, "who is holding this land? What is the share of the land which I should get?" Is that the method? Do you want to lay down such methods in this country? Do you want to create trouble and chaos more for your daughtrouble and chaos more for your daughters than for your sons? Therefore, this one-sided approach is not correct. We all stand for giving equal share to the daughters. As long as the daughter remains with the father, as long as she is not married, she should be entitled to the full share in the father's property along with the brothers. But the moment she goes away and is married to anyone in another family, at a far distant place, she should also have equal right on father-in-law's property or her husband's property. What is the difficulty in this? Will not this proposal eliminate the difficulties in the application of this law? You will satisfy the entire populace of this country if you make everybody give a share to the daughter. Thus, I say that affection is the main criterion of succession. I have got far more love for my daughters than for my nephew. But, if I like to give a share of my property to my nephew, there are ways of doing it. But there is one thing: when my daughter stays in my family, she has all the great-er protection, and I spend more on her, and I feel that when she goes to the son-in-law's house she should have an equal share and a legitimate share in that property. That share should be guaranteed to her. I think that the House will agree with me that this is the solution which is needed and that it will be acceptable to the House. It would appeal to the hon Minister of Legal Affairs to consider this suggestion and make a substantial amendment. will satisfy the entire country and that will satisfy the House and that will also satisfy completely the demand of the people for a share, and an equal share, for the daughter. I am not opposed to the measure, as proposed by me. There-fore, do not think that those who oppose the measure as it is, are opposed to give equal shares to the daughter.

Now, the underlying idea is that the Hindus have got a rotten system, that everything we have done everywhere whether it is marriage, whether it is property or any other sphere of our activity -is bad, and we are made to feel that we are a people living in a country where everything is rotten to the core. They say that all these defects should be removed and that a new Heaven should be created here. But I ask, "are we ashamed of our past? Do you think that all the glory that India did achieve is only because there was a rotten system? Is it possible that this country could have created great institutions and great per-sonalities in a rotten system? Was it possible that India could have produced a Tagore, a Mahatma Gandhi, a Jawa-harlal Nehru and a Radhakrishnan whose intellectual brilliance is well known? Is it possible that such a country can come to a stage where our mothers only will have every right and respect and our daughters will have no respect or right? Do you think that these big men have been produced in a country where, according to some, savage law prevails, or a law which is very antiquated, very outmoded and what not, that prevailed? I say that if anything has sustained this country through a thousand years, it is because of our system of life. It may be lethargic; it may be slow to move. But it moves along with the times and it adjusts to the situation that arises. Therefore, the Hindu system, in spite of its diversity, in spite of onspite of its diversity, in spite of off-slaughts from all sides, sustained itself-and has shown results. Today, I can say without hesitation that our social system, at least with regard to marriage, is hundred times superior to what the western systems profess. I have intimate knowledge of those countries about which Pandit K. C. Sharma said yesterday. He said that we must fall in line with those civilised countries. Is it not shameful for us to say that we must fall in line with those so-called civilised countries and to say that we are less civilised? I say we

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stitutions are.

In England, people, say that the girls have got independence. I have known the facts from those families with whom I had stayed there. A girl of 18 is asked to be a paying guest in her father's house. She has no shelter in her own family. She has to be a paying guest in her father's family or else she should take to the street. This is the western system. Here, in this country, a girl is

are more civilised and we are not asham-

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the supreme care of not only her father; -the father has of course got affection -but of her brother. Not only is she cared for by her brother, but even the distant relations have affection for her. That is our family tradition. Because of the members of the family enjoying a prestige in the whole family, they have got a sense of protection and they extend their protection to the girl. So, a girl is safer in our society; she has got greater sustenance; she is better looked after. Of course, there are hard cases, and hard cases are bound to happen everywhere There are hard cases in the West and there are hard cases also in the East. But the hard cases should not make anyone come and say, "Look here, you are the most backward people, and the foreigners who visit this country say, that India is making good progress, for instance, in the development of projects like the Bhakra Dam, etc. But then they say, looking at the social life and the Indian marriage systems, that their division of property is an antiquated system". I am one of those who stoutly oppose this view. We should not look for a chit from the western countries and be told whether we are civilised or not. We are more civilised than they. It is an effrontery to say that we are backward and that we have to make much leeway to attain the level of the foreign coun-

Lord Tennyson said-and what he said then is appropriate in this context-"I, the heir of ages, foremost in the files of time." We can apply it equally to India. Yet, there is the travesty of things, this irony of fate, and we say that we are ashamed of that great heritage that India has. Therefore, do not be ashamed. Of course, if adjustments are necessary, they will come in. Adjustments take place not through legislations and Bills like this, but they take an imperceptible shape in the course of centuries. That, I believe, is more subtle; it does not require any amending Bill. It is likely that in this Bill you may have to amend this clause or that clause later. But the great social heritage that this country has built up which has sustained us for thousands of years, changes imperceptibly and slowly. It is for that great civilisation that we are respected in the comity of nations. We are not respected in comity of We are not respected in comity of nations because we have built the Bhakra Dam; we are respected for our knowledge of metaphysics and for what our philosophers have said. Most Western observers have said of India that She has

got the most subtle mind; her mind is incomparable to that of any other nation in the world. Therefore, do not try to tease the Hindu people saying, "you are backward and you need reform". A backward nation cannot produce great thinkers; a backward nation cannot produce liberation of mind. India has got the most liberated mind; she has a mind which can think in terms of absolute objectivity. If you ask a Christian something, he gets wild. But, if you go and say to a Hindu that Sita was an ordinary woman, he does not say anything.

I again repeat, do not be ashamed of our past. Only the past has sustained you; only because of that you are respected by the nations and not because of your ordinary trivial achievements.

श्री भागवत झा ग्राजादः ग्रध्यक्ष महोदय, में इस विधेयक का स्वागत करता हूं, लेकिन जिस रुप में यह है, उस रूप में नहीं। मैं सदा इस बात का समर्थक रहा हूं ग्रौर हमारी प्राचीन संस्कृति का यह आदर्श है कि स्त्री और पुरुष समाज रूपी गाड़ी के दो पहिये हैं ग्रीर समाज की सर्वांगीण उन्नति के लिये यह भावश्यक है कि दोनों को उचित स्थान दिया जाय । यह कोई नई वात नहीं है, जिस पर हमारे माननीय मंत्री ग्रीर कुछ दोस्त बार बार जोर दिये जा रहे हैं ग्रीर कह रहे हैं कि हमारी संस्कृति खराब है, हमारे विचार खराब है, हम ने स्त्रियों को दबा रखा है और हमारी देश की सब बातें सड़ी हुई हैं भौर हम को सुधार करना चाहिये।में यह मानता हूं कि हमारे शास्त्रों नें, हमारे कानून बनाने वाले मनु ने ग्रीर हमारे ग्रन्य विद्वान पुरुषों ने जिस समाज की कल्पना की थी और जो समाज प्रारंभ काल में था वह नहीं रहा। मैं यह भी नहीं मानता हूं कि आज हमारे समाज में स्त्रियों को वह स्थान प्राप्त नहीं है, जो कि होना चाहिये। मैं यह भी मानने के लिये तयार हूं कि हमारे कुछ बन्धू उन पर जुल्म करते हैं, लेकिन क्या यह सम्भव नहीं है कि जिस तरह कुछ पति जल्मी है, उसी तरह कुछ स्त्रियां भी हो सकती है जिनका व्यवहार भापत्ति-जनक हो। मैं यह नहीं कह रहा हूं कि वे हैं, लेकिन मेरा निवेदन यह है कि ग्रपवाद तो हर समय और हर स्थान पर पाये जा सकते हैं। मैं ने विवाह ग्रीर विच्छेद विधेयक ग्रीर विशेष विवाह विधेयक का भी समर्थन किया था और माज इस विधेयक का भी समर्थन करता हूं पूर्ण रूप से समर्थ करता हूं, लेकिन में श्राप के सामने यह भी कहना चाहता हं कि सम्भव है कि मेरे कुछ माननीय

Hindu Succession Bill

मेरे परिवार के पास पच्चीस एकड जमीन हैं

मेरे दो बच्चे हैं ग्रीर मेरे बड़े भाई के छ: बच्चे हैं

ग्रगर हमारे परिवार की लड़की को जमीन मिलेगी.

मित्र कहें कि तम्हारे विचार ग्रसंतलित और ग्रपरिपक्व हैं भौर तम क्या जानते हो भौर साथ ही यह भी कह दें कि:

€877

"I speak with twenty-five years' experience of bar and public life at my back."

में मानता हूं कि मेरा श्रनुभव ग्राप से कम हो. परन्त मेरा विचार है कि ग्राप जिस वक्त मेरी

उम्र के होंगे. उस वक्त ग्राप चोरी करते होंगे

या मछली मारते होंगे। में निवेदन करना चाहता हं कि मेरी कांस्टी-ट्यएंसी, मेरा जिला और मेरा प्रदेश इस विवेयक का इस रूप में स्वागत नहीं करेगा। हम चाहते हैं कि लड़कियों को सम्पत्ति में ग्रधिकार मिले, लेकिन यह कार्य कमशः ग्रीर एक व्यवस्थित रूप से एक के बाद एक होना चाहिये। मैं यह पूछना चाहता हुं कि क्या मद्य निषेध कानून ग्रच्छा नहीं है ? क्यो देश इस का स्वागत नहीं करता है ? हम जानते हैं कि हम एकसाथ ही देश में मद्य निषेघ लाग नहीं कर सकते, इस लिये हम ने निश्चय किया है कि इस विषय में हम कम के साथ बढेंगे। क्या शारदा कानून यहां पर पास नहीं किया गया ? ग्राज वह कानून कहां है ? वह कानून हवा में उड़ गर्या है-रही की टौकरी में पड़ा हम्रा है ? तथ्य यह है कि समाज इस प्रकार के कानुनों के लिये ग्रभी तैयार नहीं है। इस लिये इस बात की ग्रावश्यकता है कि इस विधेयक में सब परिस्थितियों को घ्यान में रख कर ग्रावश्यक परिवर्तन किया जाय। परमपुज्य श्रीमती उमा नेहरू ने ग्रभी जिस बात की और संकेत किया है, उस पर हम को गम्भीरतापूर्वक विचार करना चाहिये । प्रश्न यह है कि इस कानुन को जमीन पर भी लाग किया जाय या नहीं । मैं जमीन पर सीलिंग (उच्चतम भूधारण सीमा) का समर्थक हूं और हमें इस बात का गौरव है कि हिन्दस्तान भर बिहार में सर्वप्रथम यह कानून लाया है और वह आज-कल बिहार असेम्बली में पास हो रहा है जिस का तात्पर्य यह है कि जमीन पर सीलिंग लगाई जाय-एक परिवार को सिचाई वाली जमीन पच्चीस एकंड भ्रौर विना सिंचाई जमीन पचास एकड कानन केद्वाराजिस सम्पत्ति का बटवारा करने का विचार किया जा रहा

है, क्या वह बम्बई भ्रौर कलकत्ता में स्थित है ?

वह सम्पत्ति का श्रस्सी प्रतिशत भाग देहात में है। मेरी समझ में नहीं श्राता कि इस कानुन के

द्वारा सम्पत्ति का बटवारा होगा या गरीबी का।

तो वह केवल एक एकड़ होगी-एक एकड जमीन ग्रीर एक झौंपडी मिलेगी । ग्रगर वह लड़की उस जमीन को लेने ग्रा जाय ग्रीर मेरे भाई के पास उस को खरीदने के लिये रुपया न हो तो वह जमीन को इसरे को बेचेगी और इस प्रकार अपने माता-पिता के पास आने में घबरायगी ग्रौर डरेगी। इस लिये मैं कहना चाहता हं कि जमीन को इस में सम्मिलित न किया जाय। जिस समय यह कानुन पूर्ण रूप से देश में लाग् हो जाय ग्रौर हम भावश्यकता ग्रनभव करें, तो जमीन को भी इस में सम्मिलित कर सकते हैं। में ब्राज कहता हूं कि उस समय में इस का स्वागत करूंगा । लेकिन कठिनाई तो यह है कि ग्राप समझते हैं कि यह कानून पास कर देने से सारा मामला हल हो जायगा । मेरी बहिन श्रीमती सुभद्रा जोशी ने बड़े जोश-खरोश के साथ कहा कि इस कानुन के पास होने से सब समस्यायें हल हो जायेगी-शायद इस के पास होने से एस० ग्रार० बिल (राज्य पुनर्गठन विधेयक) का मामला भी हल हो जायेगा और दिल्ली को डेमोक्रेटिक गवर्नमेंट (प्रजातात्रिक सरकार)भी मिल जायेगी-ग्रौर यहां पर स्वर्ग स्थापित हो जायगा । मेरे मित्र श्री देशपांडे उदाहरण देते हैं राम चन्द्र और सीता का । मेरा निवेदन है कि वह जरा इस जमाने को देखें। जिस समय रामचन्द्र जी वन जाने लगे, तो सीता ने कहा कि मैं भी साथ चल्ंगी, लेकिन ग्रगर ग्राज रामचन्द्र वन जाने लगें, तो सीता जी सुप्रीम कोर्ट से इंजंक्शन (भाज्ञप्ति) ले ग्रायेंगी । श्रपना ग्रपना ग्रादर्श होता है, जो कि समयानुसार बदलता भी रहता है। ग्राज की सीता कह सकती है कि मझे क्या पड़ी है कि मैं तम्हारे साथ वन में मारी मारी फिरूं। इसी प्रकार लक्ष्मण का उदाहरण भी दिया गया है। लक्ष्मण ने कहा था कि मैं सीता

कि हर रोज हम को युनिवर्सिटी में कहा करता था: "Now I will give you the broader observations of the question.'

की मनटिकिया नहीं पहचानता हूं, उन की पैजनी

पहचानता हूं, लेकिन ग्राज का लेक्ष्मण तो कहेगा

कि मैं तो केवल सीता की मनटिकिया ही पहचानता

हूं। मैं उन बातों का बिल्कुल समर्थक नहीं हुं, जो

कि हमारे एक दो पूज्य पुरुषों ने कही हैं। इस

विधेयक का हम समर्थन करते है, लेकिन हमारे

मोरे साहब ने जो लम्बा चोड़ा भाषण दिया है,

उससे मझे ग्रपने उस प्रोफेसर की याद ग्राई है. जो

[श्री भागवत झा म्राझाद]

हलांकि इकनामिक्स के हैड ग्राफ डिपार्टमेंट (विभाग ग्रध्यक्ष) हम को विषय में बहुत कुछ बता चुके थे और हम उतना ही जानते थे, जितना कि वह प्रोफेसर साहब जानते थे। वही स्थिति हमारे मोरे साहब की है। जो बातें हम उन से ज्यादा जानते हैं, वही बातें वह हमारे सामने बार बार रचने का प्रयत्न किया करते हैं। जब वह कांग्रेस में थे, तो उन को कुछ मिला नहीं। ग्राज उन की एक मेम्बर की पार्टी कहती है कि हम इस विधेयक का समर्थन करते हैं। मैं भी तो इस का समर्थन करता हूं। यह श्रेय कांग्रेस पार्टी को है जिसने समाजवाद को कायम करने का प्रस्ताव रखा है, यह श्रेय कांग्रेस पार्टी को है जिसने विवाह ग्रौर विच्छेद बिल पास किया है, यह श्रेय कांग्रेस पार्टी को है जिसने और विशेष कानून पास किये हैं, और यह श्रेय है कांग्रेस पार्टी को जो इस बिल को पास कर रही है। ग्रगर ग्रपोजिशन के मेम्बरों को सब चीजें समझायें तो उनको फायदा हो सकता है । मैं इस विधेय**क** के सिद्धान्त का समर्थन करता हूँ ग्रौर में यह मानता हूं कि ग्रौरतों को ग्रघिकार मिलने चाहिये लेकिन में यह नहीं मानता कि म्राज ही वह उपयक्त ग्रवसर है जब कि वे ग्रधिकार दें दिये जायें। १४ साल से यह बिल देश के सामने है। हमने चुनाव में यह कहा था कि हम इस कानून को पास करेंगे। जब जवाहरलाल जी से

All I can say is, I will pass this Bill. लेकिन यह कहां कहाथा कि पहले क्लाज से लेकर ग्राखिर तक पास करेंगे। हमारे मोरे साहब किसी के विचार की यह व्यास्या करते है जो कि उचित नहीं है। वह कभी ईस्ट इंडिया कम्पनी को कोट करते हैं और कभी आगे से ग्रीर पीछे से कोट करते हैं। मैं इस बात को नहीं मानता । लेकिन मैं एक बात साफ साफ कह देना चाहता हूं कि जिस रफ्तार (गित) से समाज बढ़ रहा है उसी रफतार से हमको भी बढना चाहिये। हमको इतनी तेजी नहीं करनी चाहिये कि हम स्वयं ही गिर जायें। मैं इस बिल का समर्थक हुं। लेकिन मैं यह भी कहना चाहता हूं कि जिस प्रान्त का मैं रहने वाला हूं वहां की जनता इस विधेयक से सहमत तो है परन्तु वह यह नहीं चाहती कि इसकी इस रूप में पास न किया जाये जिसमें कि ब्राप कर रहे हैं। क्या ब्राप ऐसा नहीं कर सकते कि एक दो साल तक देखें कि

प्रभुदत्त ब्रह्मचारी ने पूछा कि क्या ग्राप यह विधे-

यक पास करेंगे तो उन्होंने यहीं कहा था कि:

इसका सीलिंग पर क्या असर होगा । आपनें यह तै कर लिया है कि सारे देश में पांच साल में जमीन का सीलिंग हो जायेगा । अभी यह पता नहीं है कि सीलिंग क्या होगा, २५ एकड़ होगा या १० एकड़ होगा । अब आपके इस कानून के अनुसार हमारी उस जमीन का बटवारा होगा । हम लोग अपनी लड़कियों को, अपनी भतीजियों को अपनी चल सम्पत्ति दे सकते ह, लेकिन हमारे देश में ६० प्रतिशत सम्पत्ति अचल है। अगर आप को चल सम्पत्ति का बटवारा करना है तो आपको गम्भीरतापूर्वक सोचना चाहिये कि हम ऐसा करें या न करें।

में एक और सुझाव देना चाहता हूं। अगर आप चाहते हैं कि यह कानून जमीन पर भी लागू हो जाये, अगर आप चाहते हैं कि हम यह अधिकार सब लोगों को दें तो आपको लड़की को केवल उस सम्पत्ति में से हिस्सा देना चाहिये जो कि पिता के हिस्से की हो। जैसे कि अगर एक आदमी के दो लड़के हैं और एक लड़की है। तो पिता का तिहाई हिस्सां हुआ। उसमें से आप लड़की को हिस्सा दें। इसे हम मान लेंगे। मैं चाहता हूं कि आप मेरे दोनों सुझावों पर गौर करें। या तो आप जमीन पर इस कानून को लागू न करें या अगर करते हैं तो लड़की को केवल पिता के हिस्सो में से हिस्सा दिया जाये।

श्रापने पढ़कर बताया कि क्लाज ४ के सब क्लाज (उपखंड) में यह कहा गया है कि यह जमीन पर लागू नहीं होगा । माननीय मंत्री जी मुझे माफ करेंगे, वह तो बड़े कानूनदां हैं। मैं ने भी कानून पास तो किया है पर में कभी श्रादालत में नहीं गया, मुझे वहां जाने से घबराहट है। यहां पर श्रापके चरणों में कुछ सीख रहा हूं। सेकिन जो इंटरप्रिटेशन (व्याख्या) श्रापने दिया है वही श्रदालतों में दिया जावेगा यह मेरी समझ में नहीं श्राता । इसमें लिखा है:

"......shall be deemed to affect the provisions of any law for the time being in force providing for the prevention of fragmentation of agricultural holdings or for the fixation of ceiling for the devolution of tenency rights in respect of such holdings."

यह इसका रूप है। पहले तो श्राप मुझे यह बतलायें कि श्रापने जो यह कहा कि वह कानून उन राज्यों में लागू नहीं होंगा जहां पर ऐसे कानून है। मैं पछता हूं कि ऐसे कितने राज्य है जिनमें ऐसा कानून है। क्या श्राप समझते है कि इस कानून के पास होने के बाद वे राज्य जिनमें पहले से कानन नहीं है इस कानून की परवाह किये बिना कानून बना सकती है। और ऐसा प्रावीजन (ब्यवस्था) कर सकती हैं कि जमीन के रूप में सम्पत्ति लड़की को नहीं दी जायेगी। क्या ग्राप समझते हैं कि इस सब-क्लाज (उपखंड) के ग्रनुसार लड़कियां जमीन में ग्रपने हिस्से की मांग नहीं कर सकेंगी। ग्रगर ग्रापका ऐसा इंटरप्रिटेशन है कि लड़किया इस कानून के ग्रनुसार जमीन में ग्रपना हिस्सा हहीं मांग सकेंगी तो मुझे कोई ऐतराज नहीं है। लेकिन हम देखते हैं कि यह इंटरप्रिटेशन नहीं है। लेकिन हम देखते हैं कि यह इंटरप्रिटेशन नहीं हो सकता। ग्राप कहते हैं केगमेंटेशन ग्राफ होल्डिंग्स (जोतों का छोटे टकडे में बंटना) के बारे में

श्री कासलीवाल (कोटा-झालावाड़) : यह तो जमीन पर लागू होने के लिये रखा गया है।

श्री भागवत सा धाजाद : यही बात है।

फेगमेंटेशन भ्राफ होल्डिंग्ज का जिक इसीलिये किया गया मालूम होता है कि लोग इसको होल्डिंग के बारे में समझ लें। ग्रभी तक इस बात का निर्णय नहीं हो पाया है कि होल्डिंग क्या है, फेगमेंटेशन क्या है, सीलिंग (ग्रधिकतम सीमा) क्या है। मैं नहीं समझ सकता कि इस सब-क्लाज से जो ग्राप कहते हैं वह कैसे सम्भव होगा। ग्राज कांग्रेस की मीटिंग्स सभाग्रों में ग्रौर बाहर भी कहा जा रहा है कि सीलिंग को लगाकर हम प्रोडक्शन (उत्पादन) को बढायेंगे। लेकिन ग्रब इस पर भी सन्देह प्रकट किया जाने लगा है। मैं तो प्रभी भी उन लोगों में हुं जो कि यह कहते है कि सीलिंग लगाने से उत्पादन बढेगा लेकिन मेरे कुछ वैज्ञानिक भ्रौर अर्थशास्त्री मित्र इस बात पर सन्देह प्रकट करने लगे हैं। वह समझते हैं कि शायद सीलिंग करने से प्रोडक्शन घट जाये। जहां यह हालत है वहां आपको यह भी सोचना होगा कि अगर किसी के पास एक एकड या दो एकड या तीन एकड जमीन होगी तो क्या उसका बटवारा करना ठीक होगा । अभी हमारे यहां सीलिंग का प्रश्न चल रहा है कितने ऐसे आदमी हैं जिनके पास बहुत जमीन है। ग्राज हमारे यहां ६० या ६५ प्रति शत ऐसे किसान हैं जिनके होल्डिंग बहुत छोटे हैं। मेरा विश्वास है कि इस दुष्टि से कानून मंत्री ने इस प्रश्न को सोचा ही नहीं है । ग्राप अब सोंचे कि इसका क्या अर्थ होगा।

में एक गरीब झादमी हूं। मैं ने हाल में झपनी भतीजी का विवाह किया है। पांच हजार रुपया तो नकद दिया है । इतने पर वे लोग इसलिये संतुष्ट हो गये कि उन्होंने समझा कि यह एम० पी० (संसद सदस्य) है कोई प्रच्छी नौकरी दिलवा देगा । बरात श्रायी डेढ़सो श्रीर कोई साढ़े तीन हजार रुपया उनके खाने पीने पर खर्च हुआ श्रीर इसके श्रतिरिक्त घड़ी, रेडियो आदि श्रीर दिया गया श्रीर यह हमने खुशी खुशी दिया क्योंकि हमने सोचा कि लड़की का हिस्सा हमारी प्रापर्टी (सम्पत्ति) में है । लेकिन ग्रगर कानून पास हो गया श्रीर मेरे पुत्री हुई तो में कहूंगा कि मैरिज सैरीमनी (विवाह संस्कार) की कोई जरूरत नहीं है, कोर्ट में चलो पांच रुपये में शादी हो जावेगी ।

एक माननीय सदस्य : वह कानून तो है।

2 P.M.

श्री भागवत झा ग्राजाद : मैं भी कह रहा हं कि वह कानून है। तो हम अपने होने वाले दामाद से कहेंगे कि कोर्ट में शादी कर लो श्रौर जो मेरी ६ एकढ जमीन है उसमें से एक एकड़ तुम ले लो। में समझता हूं कि मेरी बहिनें मुझ से नाराज होंगी, लेकिन में इस प्रश्न की ग्रार्थिक दृष्टि से देखता हूं क्योंकि में श्रर्थशास्त्र का विद्यार्थी हं। यदि ग्राज इस देश में सम्पत्ति चल होती तब तो दूसरी बात थी। लेकिन इस देश की ५० से ६० प्रति शत सम्पत्ति ग्रचल है। मैं इसको ठीक नहीं समझता कि उसका बंटवारा हो । मुझे इस बात का दुःख है कि ग्रापने सिर्फ एक ही बात को समझा है और वह है पिता की सम्पत्ति में लड़की द्वारा जैसे भी हो बंटवारा करने की बात। में ने जो कुछ कहा है उससे यह अर्थ नहीं लगाया जाना चाहिये कि मैं ने लडकियों को पिता की सम्पत्ति में ग्रधिकार मिलने का विरोध किया है। मैं ने तो केवल यह बतलाया है कि ग्राज जैसी हमारी अर्थिक अवस्था है उसमें इस तरह का बटवारा करना संभव ग्रौर उचित नही होगा। में इस बिल का समर्थन करते हुए यह चाहता हूं कि जमीन के बटवारे वाली बात को इसमें से निकाल दिया जाय । आज इस तरह का कानुन लागु करने के लिये अनुकुल परिस्थिति विद्यमान नहीं है ग्रौर इसलिये बेहतर होगा कि इसको एक साल बाद फिर लागु किया जाय ग्रौर जमीन को इस कानून से बाहर रखने की जो बात श्रीमती उमा नेहरू ने की है उस पर सरकार को गम्भीरता-पूर्वक विचार करना चाहिये और हम ग्रधिकांश सदस्य उनके इस विचार से सहमत हैं, जिस विचार का प्रतिपादन हमारी श्रीमती उमा नेहरू ने किया है, उसको सदन के प्रधिकांश सदस्यों का समर्थन प्राप्त है। इसके म्रतिरिक्त एक दूसरा

श्री भागवत झा श्राझाद]

म्रालटरनेटिव (विकल्प) यह है कि स्नगर लड़की को हिस्सा देना है तो उसको पिता की सम्पत्ति में से दिया जाय और सब भाईयों के बरावर दिया जाय । इन शब्दों के साथ में इन शक्तों के साथ इस विधेयक का समर्थन करता ह

Shri S. V. L. Narasimham (Guntur): I have been following the speeches of some of the hon. Members. It looks as though they suggest that those of us who are in support of this Bill are out to destroy the ancient culture that has been handed over to us. I would respectfully submit, and emphatically too, that I am as much proud of the ancient culture as those who have claimed the same with respect to it. But, after I would like to question whether there is nothing like development of culture, whether culture reaches a particular point and there stops and stagnates. What I gathered and understood from the ancient culture that has been handed over to us is that society should stand for development, and as such society has got a right as much as a duty to adjust itself and frame laws and regulations to contribute to progress in the future also. So, if today we want to codify any particular aspect of Hindu law, it does not suggest for moment that it is inconsistent with the ancient culture that has been handed over to us.

You will agree with me that legislation, after all, is not the end but only the means, and legislation must reflect the aspirations of the people and must be such as to facilitate the fulfilment of the aspiration, and not to retard it. Now, let us think for ourselves as to what kind of society we would like to evolve in this country. Is it our wish that we should have a society in India which encourages the observance of untouchability? Is it not our aspiration to root out untouchability in every form and fashion in which it is being exercised? Do we want that we should allow our women to be confined to the perpetual misery of widowhood? Is it not our ambition? Is it not being said that our society being caste-ridden has practically led to the disintegration of the nation itself? Are we not out to eliminate casteism and communalism? Further, if only we read our Constitution, we will easily find what our objectives are. We have stated there that it is our

aspiration to promote social and economic justice. We would like to remove all inequalities. We want to abolish discriminations based on sex or religion or caste. Under these circumstances I would respectfully submit that it is our right to frame the law which is going to fulfil our aspirations, and we also owe it to ourselves as a duty that we should proceed ahead. After all, the ancients themselves conceived of a pattern of society which they felt was the best and they framed regulations in order to achieve that object. If that was so we are equally justified in deciding to amend the regulations when we are convinced that it is going to contribute to the progress of our nation.

Another argument that is being vanced is that this law is out to disrupt family life, particularly joint family life. I disagree with it. I have read and studied every provision of this Bill and I have not been able to convince myself that there is a single provision which seeks to destroy the joint family system. The Bill contents itself by declaring who the persons will be who will succeed to the property of the deceased and what their share in the property will be. It does not suggest for a moment that every heir should necessarily ask for partition. There is nothing to suggest that this Bill contains it. If a suggest that this bill contains it. It a person is entitled to property and he asks for partition, it is being done not under this Bill but under the existing law itself. I for one cannot convince myself that this Bill as such is going to lead to disruption of the joint family. Let us understand the present law itself particularly in relation to Mitakshara coparceners. What is the peculiar feature of the Mitakshara coparcenary? The Mitakshara coparcenary has got The Mitakshara coparcenary has got a distinguishing feature namely that the moment a son or grandson or greatgrandson is born in a family, he secures a right by birth to a share in the joint family property. And survivorship is another distinguishing feature of the system.

[Mr. Deputy-Speaker in the Chair] But does these Hindu coparcenary system assure or ensure against partition of the lands? When you concede a right by birth, you have also conceded the right to partition. And to effect a partition nothing is needed. A mere unequivocal communication by one member of the coparcenary to the other members of his intention to partition is itself sufficient in law to amount to

partition. So, the moment you conceded the right to partition, you have itself shows clearly that you have shown the seeds for the disruption of the joint family, and it is idle to contend that this Bill is going to contribute to the disruption of the joint family.

Hindu Succession Bill

Then I come to the clauses themselves. I was one of the members of the Joint Committee. We thought it proper to define the word "related" under clause 3(1)(j). The Bill as it was introduced and presented to the Joint Committee suggested that so far as illegitimate children were concerned, they should be treated as legitimate in relation to the mother only. But we have to take into account the provisions that have been passed by this Parliament itself under the Special Marriage Act and the Hindu Marriage Act. In those cases also, under certain circumstances, if a marriage is declared void or invalidated, we thought it proper for us to protect the interests of the offspring for the simple reason that its interests require protection because of the decla-ration of nullity of the marriage. We thought that it would be proper for us, and the canons of natural justice themselves demand that the interests of the children who are innocent should be protected. So we felt that in all cases where the children could establish who the father was, they must be treated as related to the father also. This is nothing new. It has been a principle which has been accepted by this House itself when we enacted similar provisions under different enactments on prior occasions, and therefore I would suggest that the word "related" in so far as it relates to illegitimate children should also include legitimacy so far as the father's property is concerned.

Then I come to clause 4(2). I am raid that under a misconception this Then I come to clause afraid that under a misconception this afraid that under a misconception. This clause is sought to be attacked. clause does not exclude agricultural property from the operation of this enact-ment. We know that various State legislatures have been taking steps to pre-vent fragmentation of holdings. It is not a question of interference with the rights that people have acquired in the property, but it is only to prevent division by metes and bounds that legislatures have contemplated legisla-tion. There have been some doubts expresserd by some hon. Members that in the absence of a specific provision, this may interfere with the progressive legislation of agrarian reform that has been going on in the various States. It is only for that limited purpose of obviating any future disputes or doubts in regard to this matter that this clause was decided to be incorporated in the Bill. I would, however, add that even if this clause were to be totally deleted from the Bill itself, the situation will remain the same.

An argument has been advanced that agricultural property should be exclud-ed from the term 'property'. After all, agricultural property is the main prowith a view to preventing fragmenta-tion and disruption of the whole property and so on, I can understand Par-liament or the State Legislatures coming forward with legislation prohibiting even partitions. But I am unable to understand why agricultural pro should be excluded. The working property of this Bill will in no way effect the increase in production or the utility the land, and it will not lead to of disastrous effects.

Then, I come to clause 6. I do agree that this clause does not read very happily. In fact, the underlying principle of this measure is that the discrimination on grounds of sex between men and women in regard to the right to property should be abolished. And we really wanted to ensure that equality. We did not want to be dogmatic. We did not want to be totally opposed to the wishes of our hon. friends Pandit Thakur Das Bhargava. So, the Joint Committee, the anxiety on the part of all of us was to see to it that if it were possible for us to retain the theory of right by birth and the theory of right by survivorship, and at the same time confer the benefit of an equal share on a woman, then we ought to do so, and we ought to retain it. On the other hand, if that were not possible we felt it proper, the whole system of Mitakshara coparcenary itself should be abolished. The majority of the Members in the Joint Committee took Members in the Joint Committee the view that it was possible, and by utilising their ingenious minds they thought that they could certainly reconcile both. Then, attempts were made to ensure this. Various drafts made to ensure this. Various were circulated and discussed, and ultimately the provision took the pre-sent shape. If any hon. Member were to go through the various dissenting minutes appended to the Joint Commit-tee's report, he would find unanimity of

[Shri S. V. L. Narasimham]

agreement on the part of the Members—irrespective of whether they supported it or opposed it—that so far as this clause 6 was concerned, it did not read quite happily, and that it did not fulfil the object with which it was sought to be framed.

After all, let us not forget that the Mitakshara coparcenary system is a dwindling institution. The moment dwindling institution. The you have conceded the right to partition, that itself has led practi-cally to the disruption of the much coparcenary system, so much so that there is absolutely no meaning in thinking in terms of trying to arrest the decay of an institution which is any-how going to die. However, if it is possible to give the same right to a daughter as to a son, then I would say that let any hon. Member come forward with a suitable amendment which is going to fulfil that purpose, and I shall be the first person to support that. But I, for one, at this juncture, have ab-solutely no doubt that it is not possible for us to achieve such an object so long as we do not abrogate the right by birth and so long as we do not put an end to the theory of survivorship.

I agree to the criticism directed against clause 17(1) and clause 17(2) (a). This clause does not affect the general rule of succession in the case of female Hindus. The Code, as a matter of fact, gives the right to a share in the property of a deceased person, to a wife, even though there are no children. But in the case of the husband, when the property has devolved upon his wife through her father or mother, in the absence of children, it looks as though he is denied his legitimate share. This is discrimination and nothing else. I have received also the views of women on this clause. They also have protested against this. I would therefore respectfully submit that clause 17(1) should be suitably amended.

In conclusion, I should submit that there is absolutely nothing here by way of giving up our ancient traditions or ancient culture. All that we are seeking to do is to see to it that society will progress in an orderly fashion, and that what is felt to be a social evil which has crept in, and of the evil effects of which we are convinced, namely the inequity which has crept in, should be allowed to go. That is all that we are seeking

to do. The ancient culture in all its pristine glory is being maintained intact, and the modifications that we are suggesting by way of this Bill are only to contribute to the further growth of our culture and not in any way to destroy it.

श्रीमती कमलेन्द्रमति शाह (जिला गढ़वाल पश्चिम व जिला टिहरी गढ़वाल व जिला बिजनोर-उत्तर): उपाध्यक्ष महोदय, पुत्रियों को सम्पत्ति में भ्रधिकार मिलने के सम्बन्ध में मेरे विचार इस प्रकार हैं। महिलाग्रों के कष्ट दूर करने के लिये ग्राज इस सदन में मेरे भाई जिनके यहां भी पुत्रियां हैं, बहनें हैं, मातायें हैं, जो प्रयत्न कर रहे है वह सराहनीय है। परन्तु उन प्रयत्नों का परिणाम क्या होगा मैं समझती हूं कि यह भी एक विचारने की बात है। ग्राज मुझे दुःख के साथ यह कहना पडता है कि म्राज स्त्रियों की दूर्दशा हो रही है, यदि स्त्रियों को कष्ट है , यदि ग्राज वह उचित बर्ताव नहीं कर रही हैं, तो इस का कारण उन के भाई पिता ग्रौर पुत्र है। इस लिये यदि स्त्रियों के दु: लों को आप दूर करना चाहें तो पिता, भाई ग्रीर पुत्र ही दूर कर सकते हैं ग्रीर उस के लिये वही उपाय कर सकते है। कोई भी पिता ग्रपनी पुत्री को देने में कुछ कमी नहीं करता है, यहां तक कि उस का विवाह करने में ऋणी तक हो जाता है, ग्रनगिनत कष्ट सहकर पिता विवाह करने के बाद पुत्री को त्योहारों में बुला कर कुछ न कुछ ग्रवश्य देता है। पिता को पुत्री की चिन्ता जितनी होती है उतनी पुत्र के लिये नहीं होती। पुत्र के लिये इतनी ही चिन्ता होती है कि वह थोडा पढ ले ग्रीर पढ़ने के बाद कुछ काम करे ग्रौर खेती में हाथ बटाये। लेकिन जैसा मैं ने कहा पुत्री की चिन्ता में वह ऋणी तक हो जाता है। इस लिये यह नितान्त गलत बात है कि पिता पूत्री की ग्रवहेलना करता है ग्रथवा पुत्री को पिता कि सम्पत्ति का पुत्र के समान भाग नहीं देने से पुत्री की समाज में ग्रवहेलना होती है। या समाज में उस का ग्रादर कम हो जाता है । पिता की सम्पत्ति का ग्राधा भाग तो सम्पत्ति कर में चला जायेगा, जो स्राधा भाग बचेगा वह पुत्रों के बीच बटेगा, जिस के कारण भाई भाई में स्वयम् झगड़ा होता है उस में यदि बहन ने ग्रपना भाग मांगा तो उस पर से भी भाइयों का भी विश्वास उठ जायेगा, उन काप्रेम खत्म हो जायेगाकल यहांकहा गया कि बहन का ग्रौर भाई का बंघन बहुत मजबूत होता है। यह सब होते हुए भी ग्रगर बहुन ग्रपना भाग नहीं मांगती तब भी ससुराल वाले तो कानून का भाश्रय लेने से कभी नहीं चूकेंगे। नतीजा यह होगा कि सम्पत्ति के टुकड़े टुकड़े हो जायेंगे श्रीर उस सम्पत्ति को बचानेके लिये ममेरे श्रीर चचेरे भाई बहन में विवाह होने की प्रथा चल पड़ेगी श्रीर हमारा नैतिक पतन हो जायेगा।

यह जो कहा जाता है कि लड़िक्यों को बराबर का भाग देने से समाज उन का ब्रादर करेगा, इस में मुझे शक है। ब्रादर के बदले घर में रही सही शान्ति और आपस का प्रेम भी खत्म हो जायेगा और बहुन को तब भी कुछ प्राप्त नहीं होगा। ब्राज में पूछना चाहती हूं कि ब्रगर बहुन को सम्पत्ति का बराबर भाग मिलेगा तो क्या उस के कोमल कन्घों पर बाप उस के कोमल कन्घों पर बाप उस के वोझ भी डालेंगे जो कि भाई तथा घर वाले देते हैं?

एक माननीय सदस्य : कर्जा का बोझा भी उठाना पड़ेगा ।

श्रीमती कमलेन्दुमित शाह: गरीब से गरीब मां और बहिन अपने पित और बच्चे को, भाई को स्वयं भूखे रह कर खिलाती हैं। जब बहन अपना भाग मांगने लगेगी तो क्या उस का प्रेम अपने भाई के प्रति सुदृढ़ रह सकेगा? कम से कम मझे तो इस में शंका है।

कत्या भी पुत्र के समान पिता की सम्पत्ति का भाग पा जायेगी, सुनने में यह बहुत भला लगता है, परन्तु व्यवहारिक रूप में इस का क्या परिणाम होगा ? इस का परिणाम यह होगा कि वर पक्ष वाले केवल सम्पत्ति का प्यान रखेंगे कि कन्या के श्राने से कितनी सम्पत्ति मिलेगी और उसी के श्रनुसार सम्बन्ध करेंगे । इस से मुझे यह शंका होती है कि कन्या को विवाह के पश्चात् शायद ही कोई श्राराम न मिल सके । यह एक विचारणीय विषय है ।

सकता है तो उस का उपाय रखा जाय क्योंकि
यह ठीक है भ्रौर उस को पित की सम्पत्ति में से
भाषा भाग दिलाया जाना चाहिये। महिलाभ्रों
को भ्रपने पित की सम्पत्ति में पूर्ण श्रष्ठिकार है
भौर वह उन को मिलना चाहिये। मेरी समझ
में यह बात नहीं भ्रा रही है कि जैसे भाई से भ्राप
बहन को भ्राषा भाग दिला रहे हैं उसी तरह से
भ्राप पित से पत्नी को उस की सम्पत्ति का भ्राषा

भाग क्यों नहीं दिला रहे हैं। यह बात मेरी समझ

में नहीं भाती है। यह तो बिलकुल सीधी सी बात

यदि पति द्वारा पत्नी को कोई भाग मिल

है कि स्त्री ने विवाह के बाद जिस घर में जाना हैं उस घर में सम्पत्ति का भाग मिलना चाहिये। ग्रगर उस को भाई की सम्पत्ति में भाग देने की व्यवस्था की गई, तो वह सम्पत्ति पराये हाथों में चली जायगी और पितृगृह वालों को श्रवश्य ग्रसुविघा होगी इस बात में कोई संशय नहीं है। ग्रगर पति की सम्पत्ति पर पत्नी का ग्रघिकार होगा, तो इस में पति को कोई ग्रसुविघा का प्रश्न ही नहीं है और ग्रावश्यकता पड़ने पर वह सम्पत्ति उस स्त्री के काम ग्रायेगी।

मेरा यह निवेदन है कि अवैध बच्चों को कोई
अधिकार न देना बहुत गलत बात है। उन बच्चों
का कोई दोष नहीं होता है। अगर आप उन को
कुछ नहीं देना चाहते हैं, तो इस का तात्पर्य यह
है कि आप उन को भूखा मारना चाहते हैं।

इस विघेयक द्वारा स्त्रियों को ग्रिघिकाधिक सुख पहुंचाने के लिये प्रयत्न किया गया है। परन्तु इस सम्बन्ध में मुझे ग्रिघिकार होता तो मैं तो यह व्यवस्था करती कि पुत्री के जन्म लेते ही पिता एक बचत योजना ग्रारम्भ कर दे ग्रीर विवाह के समय वह धन उस को दे दे। इस प्रकार कन्या का भावी जीवन ग्रिघिक सुरक्षित हो जायेगा।

यह भी व्यवस्था की जाय कि विवाह के समय पित की सम्पत्ति का म्राधा भाग पत्नी को दें दिया जाय। इस अवस्था में पित प्रपनी पत्नी को कष्ट पहुंचाने में झिझकेगा और उस से ज्यादा मेल से रहने की सम्भावना होगी। अगर वह उस को कभी कष्ट भी देगा, तो वह सम्पत्ति उस स्त्री के काम म्रायगी और वह बिल्कुल असहाय और निराश्रय नहीं हो जायगी।

यह बात बिल्कुल उचित और ग्रावश्यक है कि ग्रगर स्त्री का चालचलन बुरा हो या वह दूसरा विवाह कर ले, तो उस को पित की सम्पत्ति से वंचित कर दिया जाय।

विवाह के समय पिता के द्वारा दिये गये घन को दहेज कहा जाता है, परन्तु उस को स्त्रीघन मानना चाहिये । ग्राप हिन्दु ला में देखिये ग्रथवा हिन्दी शब्द-कोष देखिये, ग्राप यही पायेंगे कि दहेज का ग्रथं स्त्रीघन है, ग्रयीत् स्त्री उस की मालिक हो, लेकिन हम देखते हैं कि दहेज को वर की सम्पत्ति समझा जाता है । वर को तो जो कुछ लेना होता है, वह तिलक के समय दिया जाता है । ग्रौर केवल उसी घन पर उसका ग्रिधकार होता है उस घन को वह ग्रपने पास रखे, लेकिन दहेज पर स्त्री का ही ग्रिधकार

[श्री कमलेन्दुमति शाह]

होना चाहिये हम पुस्तकों में पढ़ते है कि पुराने राजा विवाह के समय दहेज में ग्रपनी पुत्री को दासियां भौर गउए देते थे, जिन पर पुत्री का भ्रषिकार होता था।

स्त्रीघन को स्त्री अपने जीवन-काल में जिस प्रकार चाहे व्यय करे और उस पर उस का पूर्ण अधिकार हो और मृत्यू के बाद वह उस के पुत्र और पुत्रियों में बाट दिया जाय तथा उस पर मृत्यु कर नहीं लगना चाहिये। अगर आप स्त्रियों को वास्तव में कुछ सुविधा और सुझ पहुंचाना चाहते हैं, तो यह प्रबन्ध कर दीजिये।

में कानून के बारे में कुछ नहीं जानती लेकिन में अनुभव करती हूं कि इस में एक बड़ी उल्टी व्यवस्था यह की गई है कि पुत्री की सम्पत्ति माता-पिता को जाय । पता नहीं यह किस की ब्रेन-वेव (दिमाग की सूझ) हैं ? मेरी समझ में तो यह बात बिल्कुल नहीं आई है ।

वर्तमान विधान पति की मृत्यु के पश्चात पत्नी को उसकी सम्पत्ति की पूर्ण प्रधिकारिनी और समभागिनी बना देता है। ग्रगर यह प्रधिकार विवाह के समय ही उस को दे दिया जाय, तो कितना प्रच्छा हो। इस तरह वह निश्चिन्त हो कर ग्रपना जीवन व्यतीत कर सकेगी।

में समझती हूं कि इस के साथ ही साथ यह व्यवस्था भी कर दी जाय कि ग्रगर विवाह के पश्चात पति की ग्रार्थिक स्थिति सुघर जाय, तो उसी अनुपात से पत्नी के माग को भी बढ़ाया जाता रहे।

ग्रगर पुत्री का विवाह न हो या वह विवाह न करना चाहे, तो विवाह के समय दिया जाने वाला घन पिता उस के नाम कर दे ग्रौर ग्रगर उसके नाम करने से पहले ही पिता मर जाय, तो भाई से वह सम्पत्ति बहिन को दिलाई जाय ग्रगर बहिन वयस्क न हो, तो उस सम्पत्ति को उस के लिये सुरक्षित रखा जाय ग्रौर वालिंग होने पर उस को दे दिये जाय, चाहे वह विवाह करे या न करे।

यह विषेयक केंबल हिन्दुमों पर लागू किया जाना महितकर है और प्रजातंत्र के विरुद्ध है। इस प्रकार की ब्यवस्था की जाने पर पिता, पित और मृत माता का भाग पाने से देश की सब स्त्रियों का जीवन सुखी व सुरक्षित हो जायेगा अत: उस को भाई का भाग दिलाना मनुचित होगा। माता की मृत्यु के बाद भी उस को उसकी सम्मित का भाग मिलेगा। मगर वह म्रपने

भाई से भाग मांगती है, तो वह अन्याय हैं
और मेरे विचार में उस का मन कभी भी ऐसा
करने की उसे अनुमति न देगा। उस को विवाह
समय में पिता, पित द्वारा जो भाग मिल जायेंगे
जो उसके लिये पर्याप्त होंगे अगर ऐसी
व्यवस्था की जायगी, तो स्त्री हर प्रकार के कष्ट
से बच जायगी और उस को किसी की सहायता
तथा न्यायालय की शरण लेने की आवश्यकता
तथा होंगी। नहीं तो पिता के मरने तक उसे
सम्पत्ति पाने को ठहरना होगा और आवश्यकता
पडने पर उसे घन न मिल सकेगा।

ग्रगर पुरुष वास्तव में महिलाग्रों की सहायता करना चाहते हैं तो मेरे विचार में सब से पहले उन को बेश्यालय बन्द करने चाहिये थे-ब्राथेल्ज (वेश्या गृह) बन्द करने चाहिये थे। ग्राज वेश्या-लय किस के कारण खुले हैं ? वे हमारे पुरुष माइयों के कारण ही खुले हुए हैं। उन को बन्द कर के ग्राप सचमुच स्त्रियों की रक्षा करेंगे। दूसरे कई देशों मे ऐसा किया जा चुका है। चीन में ऐसा कर दिया गया है । यहां भी इस श्रोर कदम उठाना ग्रावश्यक है। जो स्त्रीयां वेश्यालयों में फंसी हुई हैं, उन को निकालने के साथ उनकी सुविधाय्रों का प्रबन्ध किया जाना चाहिये। इस लिये पहले कानून बनाना चाहिये । उन. छोटी छोटी बच्चियों को बचाना चाहिये जो कि पांच छ: वर्ष की उम्र से ही वेश्यालयों के वाता-वरण में रखी जाती हैं। ऐसा करने से भ्राप सचमुच स्त्रियों का कल्याण करेंगे।

पंडित डी॰ एन॰ तिवारी: उपाध्यक्ष महोदय हम लोगों की तरफ एक कहावत है कि:

हम लोगों की तरफ एक कहावत है कि : "चले ये हरि-भजन को, ग्रोटन लगे कपास।"

हम यहां पर श्राये थे समाज मुधार करने श्रौर हिन्दुस्तान की श्रायिंक हालत सुधारने लेकिन इससे पहले कि हम श्रायिंक हालत को सुधार सकें या इस देश की नव्बे प्रति शत गरीब जनता को कुछ सुख-सुविधा दे सकें, हम उस के चना का बटवारा करने में लग गर्ये हैं। जो लोग देहात में गये हैं, जिनकी कांस्टियुएंसी (निर्वाचन क्षेत्र) देहात से हैं, उन को ज्ञात होगा के देहात में साधारणतया लोगों के पास दों तीन एकड जमीन होती है श्रौर उस जमीन को वे लड़की की शादी में बन्धक रख देते हैं श्रौर हर लिहाज से उस की शादी ठीक प्रकार से करने की कोशिश करते हैं। ऐसी जगहों में श्रौर ऐसे लोगों के सामने यें कानून बनाना कि वे दो तीन एकड़ जमीन में से एक चौथाई हिस्सा या श्राधा हिस्सा

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लडकी को दे कर ग्रपनी जवाबदेही से बरी हो जायें कहां तक उचित है, यह सोचने की बात है। में नहीं समझता कि इस तरह हम कहां तक उन के साथ न्याय कर रहे हैं या भौरतों के हक में भ्रच्छे कानन बना रहे है। जो लोग इस कानून के प्रवर्तक है, उन के दिमाग में यह बात थी कि स्त्रियों की हालत सुधरे और उन को धन में हिस्सा मिले। इस सदन में कोई भी ऐसा ब्रादमी नहीं है, जो उन को यह हक नहीं देना चाहता है। फर्क हम लोगों में यह है-हमारे विचारों में विभिन्नता इस बात में है-कि वह हक कहां मिलें भ्रौर कैसे मिले। प्रश्न यह नहीं है कि हम ग्रौरतों को सदा गुलाम बनाये रखें या उनको कोई हक न दें। सौचना यह ह कि किस हालत में ग्रीर कहां उनको हक देने से उनकी भलाई होगी और समाज का कल्याण होगा श्रीर हिन्दुस्तान में जो होल्डिंगस का फ्रेग-मेंटेशन (जोतों का बंटवारा) हो रहा है उससे बचा जा सकता है किन्हीं लोगों का विचार है कि पिता के घन में लड़िकयों को हिस्सा दिया जाये तो कुछ लोगों का मत है कि पति के घन में स्त्री को हिस्सा दिया जाये । दोनों में कौन सी बात अच्छी है यही विचारणीय बात है। भाज कल कुछ लोग कह देते हैं कि यह लोग दकियानसी हैं और औरतों का ग्रधिकार नहीं देना चाहते । म्राज कल यह कहना कुछ फैशन सा हो गया है। ग्राज कल ऐसे बहुत से तथाकथित सुधारवादी हैं जो कि ग्रपने को बहुत ऊंचा समझते हैं भौर जो लोग देश की वस्तुस्थिति को देखकर चलना चाहते हैं उनको वे दिकयानुसी कहते हैं ग्रीर ग्रपने को बड़ा सुधारवादी समझते हैं। उनसे मैं कहना चाहता हं कि वे प्रपनी कांस्टिट्यूएंसी (निर्वाचन-क्षेत्र में जाये ग्रीर अपने कास्टिट्यूएंटस(निर्वाचको) के सामने यह बात रखें कि उनकी जो एक दो एकड जमीन है उसमें से उनकी लडकी को भी लड़के के बराबर हिस्सा दिया जाये और जो जवाब मिले उसको देखें श्रौर फिर उनके सामने यह चीज रखें कि उनकी जमीन में से उनकी स्त्री को भी हिस्सा दिया जाये और जो इसका जवाब मिले उसे भी देखें ग्रौर दोनों का मुकाबला करें। में समझता हं कि ८० या ८५ प्रतिशत ब्रादमी इसके पक्ष में होंगे कि उनकी स्त्री को उनकी जमीन में से हिस्सा दिया जाये प्रौर ८० या ८४ प्रतिशत इसके खिलाफ होंगे कि लड़की को पिता कि जमीन में स हिस्सा दिया जाये। हिन्दु समाज में यह बात विशेष रूप में ग्रच्छी समझी जाती है कि लड़की को पिता की जमीन का हिस्सा न मिले बल्की पति की जमीन का हिसा मिले। भौर इसका कारण है। इसका कार यह है कि हिन्द

ग्रपनी लडकी का नजदीकी रिक्ते में विवाह नहीं करते । मसलमान समाज में ग्रीर ईसाई समाज सें लड़की का विवाह नजदीकी रिश्ते में किया जाता है इसलिये वहां स्थिति दूसरी है। मान लीजिये कि किसी हिन्दू लड़की की शादी बीस पच्चीस मील या सैकड़ों मील दूर होती है श्रीर उसके पिता के पास चार एकड़ जमीन है उसके चार लडके और दो लडकियां है। अगर उसकी जमीन का लड़कों और लड़कियों में हिस्सा होगा तो लडिकयों को क्या मिलेगा? एक लडकी को ग्राधा एकड जमीन मिलेगी जिसकी कीमत दो सो या ढाई सौ रुपये होगी । हर एक भादमी भपनी लडकी की शादी श्रपने से ऊचे घर में करने की कोशिश करते है और ऐसा करने के लिये काफी रूपये खर्च करता है और जितना लडकी का हिस्सा होता है उससे कहीं ज्यादा खर्च करता है। लेकिन अगर यह कानून पास हो गया तो कोई लड़की के हिस्से से ज्यादा खर्च करके ग्रसके लिये ऊंचा घर नहीं देखेगा। केवल उसको उसका हिस्सा भर देगा हमारी बहिनें समझती है कि जमीन में हिस्सा मिलने से उनकी स्थिति ज्यादा ग्रच्छी हो जायेगी भौर न जाने उनको क्या भलभ्य वस्तु मिल जायेगी लेकिन यह उनका भ्रम है। हमारी बहिनें बम्बई. कलकत्ता, मद्रास श्रीर दिल्ली जैसे बड़े शहरों की स्थिति को ही केवल देखती है। उनको देहातों की स्थिति का कोई घ्यान नहीं है। यदि उनको देहातों के जीवन का ध्यान होता तो वे ऐसी मांग पेश न करती ।

इस बिल में ज्वाइंट सिलेक्ट कमेटी (संयक्त प्रवर समिति) ने जो प्रावीजन (उपबन्ध) रखे थे उनके विपरीत राज्य सभा ने इसको ग्रीर भी खराब कर दिया है। ग्रभी हमारे भाई श्री सी० डी० पांडे ने कहा था कि यह बिल समाज सुधार का बिल था और इस लिये इसको पहले इस हाउस (सभा) में घाना चाहिये था इस लिये कि राज्य-सभा नहीं बल्कि लोक सभा जनता की प्रतिनिधि है भौर लोक सभा की जवाबदेही जनता के प्रति है, राज्य सभा क सदस्यों की जवाब देही जनता के सामने नहीं है। हमको जनता के सामने जाना पड़ता है और उसकी बातें सुननी पड़ती हैं। हमको देखना चाहिये कि जनता क्या चाहती है और वही हमको करना चाहिए। लेकिन यह दुर्भाग्य की बात है कि यह बिल पहले वहां गया। मब हम लोगों को जो जनता के प्रतिनिधि हैं यह देखना चाहिये। कि यह कानून ऐसा बने जिससे जनता की रक्षा हो सके। बिल में यह प्रावीजन है कि हसबेंड (पति) के मरने के बाद विडो (विधवा) को एवसील्यट राइट

[पंडित डी॰ एन॰ तिवारी]

(पूर्ण-अधिकार) हो जाये। अगर विडो इश्यूलैस (निस्सन्तान) हो और पुनिववाह कर ले तो वह सारी प्रापर्टी (सम्पत्ति) दूसरे धादमी के घर चली जावेगी। अगर वहां भी वह इश्यूलैस रहे और फिर भी विडो हो जाये और तीसरी जगह विवाह करे तो वह दोनों घरों की प्रापर्टी तीसरे घर चली जावेगी और वहां उसके बच्चा हुआ तो वह सारी प्रापर्टी उस बच्चे को मिल जावेगी। यह

श्रजीब सी बात है। हमको यह प्रावीजन करना चाहिये कि यदि कोई विडो हो जाये और उसके बच्चा न हो और वह दूसरा विवाह करे तो उसकी

प्रापर्टी ग्रोरिजिनल होंम (मूलगह) को रिवर्ट (वापस) करे न कि उसके साथ चली जाये। Shri Sivamurthi Swami (Kushtagi):

May I point out to the hon. Member that there is clause 26 in which there is a provision for certain widows remarrying not inheriting as widows. It

reads:

"Any heir who is related to an intestate as the widow of a pre-deceased son, the widow of a pre-

ceased son, the widow of a predeceased son of a pre-deceased son or the widow of a brother shall not be entitled to succeed to the property of the intestate as such widow, if on the date the succession opens, she has re-married."

There is this provision.

पंडित डो॰ एन॰ तिवारी : शायद ग्रानरेबिल मेम्बर को कुछ भ्रम हुग्रा है । मैं तो दूसरी बात कह रहा हूं ।

उपाध्यक्ष महोदय : माननीय सदस्य श्रपना भाषण जारी रखे । वह ग्रालाहिदा बात है ।

पंडित डी॰ एन॰ तिवारी : हम चाहते हैं कि क्लाज ६ का एक्सप्लेनेशन (स्पष्टीकरण) हटा दिया जाये। उससे कोई फायदा नहीं है और केवल झगड़े बढ़ जायेंगे।

एक बात में और कहना चाहता हूं जो कि में भूल ही गया था। सरकार यह नहीं चाहती कि मिताक्षरा कानून को सीधे सीधे हटा दिया जाये। अगर सरकार चाहती है तो वह सदन में सीधे यह कानून ले आवे कि हमको मिताक्षरा कानून हटाना है। लेकिन ऐसा न करके राउंड एबाउट (गोल मोल) तरीके से उसको हटाने का प्रयत्न किया जाता है। यह ठीक नहीं है। यह हम लोगों की कायरता का द्योतक है क उसे सीधे नहीं हटाते बल्कि लोगों की भूलावा दे कर उसे हटाने की कोश्विश करते हैं। में मानता हं कि एस्टेट

ड्यूटी (सम्पदा शुल्क) की वजह से इनकम टैक्स ला (ग्रायकर विधि) की वजह से ज्वाइंट हिन्दु फैमिली (संयुक्त हिन्दु परीवार) डिसइंटीग्रेट

(छिन्न भिन्न) होता जा रहा है और हमारे सदन के बहुत से सदस्य हैं जो कि यह चाहते हैं कि यह जल्दी से जल्दी खत्म हो। उनको यह नहीं मालूम है कि अभी भी जब हमारी सरकार हर एक बालिंग को या काम करने वाल को काम

नहीं दे सकती है या उनकी रोजी का प्रबन्ध नहीं कर सकती है तो उनका आश्रय वही ज्वाइंट फैमिली सिस्टम होता है। मैं पूछता हूं कि अगर ज्वाइट फैमिली सिस्टम न रहे तो ऐसे लोगों को जिनका कि वहीं ठिकाना नहीं है उनको कहां आश्रय मिलेगा ? आज भी इस तरह के बेकार

लोग भ्रपने चाचा भ्रौर मामा के वहां जा कर रहते हैं भ्रौर वहां पर उनको भ्राश्रय मिलता है। भ्रगर यहां पर ज्वाइंट फैमिली सिस्टम न होता तो भ्रापके देश में रेवूल्शन (क्रान्ति) होता

श्रौर वह रेवूलूशन ऐसा होता कि लोगों को चैन से सोने नहीं देता। ज्वाइट फैमिली सिस्टम कुछ पढ़े लिखे लोगों में श्रौर जो शहर में बसते हैं वहां तो हटाना चाहते हैं लेकिन देहातों में यह ज्वाइट फैमिली सिस्टम बहुत उपयोगी सिद्ध होता हैं

फामला सिस्टम बहुत उपयागा सिद्ध हाता ह श्रौर वहां पर इसको हटाया जाना लोग पसंद नहीं करेंगे। हमारे देखने में श्राता है कि मामा श्रपने बेकार भांजों को ग्राश्रय देता है...

Dr. Suresh Chandra (Aurangabad): Mama is not in the joint family.

पंडित डी॰ एन॰ तिवारी: हमारे देहातों में जो परिपाटी चली धाती है उसके अनुसार वह उसमें धाता है, भले ही धापकी कानून की डेफ्नीशन (परिभाषा) में न हो लेकिन यह हकीकत है कि एक मामा धपने भानजे को धाश्रय देना अपना कर्तव्य समझता है। इस लिये देहातों में जब तक कि बिल्कुल बेकारी दूर नहीं हो जाती और हर एकको काम मिलने की सुविधा नहीं सुलभ होती तब तक यह संयुक्त परिवार की प्रया नहीं के लिये बहुत ही लाभप्रद है और इसको नहीं के लिये बहुत ही लाभप्रद है और इसको नहीं को हा वीजिये वह तो ठीक है लेकिन यह राऊंड ऐबाउट वे से उसके झंगों को काट काट कर प्रपंग

एक बात और कह कर में बैठ जाता हूं और वह वह है कि जिस वक्त यह बिल सदन के सामने आया था उस वक्त इसमें मिताक्षरा का कोई जिक नहीं था और मिताक्षरा सिस्टम इससे एग्जेम्प्ट (मुक्त) था लेकिन ज्वाइट सिलेक्ट कमेटी नें यह उचित समझा और उस सिस्टम को भी

बनाना ठीक नहीं है।

६ सके परब्यू (क्षेत्राघिकार) में ले ग्राये । जिसके कारण देश में तहलका मचा हुग्रा है और में समझता हूं कि मिताक्षरा कानून को इससे बाहर रखना चाहिये ग्रीर उस पर यह कानून लागू नहीं होना चाहिये ।

तीसरी बात जो मार्क की है वह यह है कि हम

दुनिया को कहते फिरते हैं कि हमारा स्टेट सैंकलर (राज्य धर्म निरपेक्ष) है और हम किसी धर्म विशेष के लिये कानून नहीं बनायेंगे भौर न किसी धर्म विशेष के लिए ग्रहचन डालेंगे लेकिन यहां उलटी बात हो रही है भौर मालूम यह होता है कि इस सम्बन्ध में हम जो बड़ी बड़ी बातें कहते हैं, वह केवल गले के ऊपर से कहते हैं, गले के नीचे से नहीं कहते । मैं पूछता हूं कि यदि हम सैकलर स्टेट क लोग हैं तो केवल हिन्दुओं के लिये ही यह कानुन क्यों बनाया जा रहा है और यह दूसरी जातियों कें वास्ते क्यों नहीं बनाया जा रहा है ? जब स्पेशल मैरिज बिल (विशेष विवाह विधेयक) यहां से पास हम्रा था तो बह सब पर लाग था, वैसे ही इस कानून को भी सब जातियों के वास्ते बनाना चाहिये था। मैं पाटस्कर साहब से ग्रनुरोध करूगा कि वे इस

दूसरी बात में यह कहना चाहता हूं कि स्त्रियों को पिता के घन में नहीं बल्कि उसको पित के घन में पूरा हक मिलना चाहिये और उसके

बिल को वापिस ले लें और सारे देश के निवासियों के लिये एक युनिफार्म (समान) सिविल ला

(दीवानी कानून) लायें।

लिये कानुन बनाना चाहिये ।

Shri Venkataraman (Tanjore): Mr. Deputy-Speaker, I rise to support the Bill and to offer one or two words of improvement in the several clauses that have been placed before the House.

In the first place, the Joint Committee has made very useful improvements in the Bill as it was originally introduced. It has been the great cry of the reformers of the Hindu system that at least the Hindus in this country should have a uniform system of law. The opinion was strongly expressed before the Rau Committee from various parts of the country. I do not propose to waste the time of the House by referring to every one of them, but I would humbly request hon. Members to be good enough to refer to the views expressed by progressive people from all parts of India who gave evidence before the country with regard to bringing about at least a uniform code governing the Hindus.

In the original Bill, members belonging to the Aliyasantana, Marumakkatayam and other Acts were excluded. That was because the system of inheritance which was given to women under the Bill that was introduced fell short of the rights which they already possessed. I am very glad that those classes of people governed by the Marumakkattayam, Aliyasantana and other matriarchal system have been enabled to be brought under this Bill so that we may have a uniform law for them also.

The second major change which has been made by the Joint Committee is to make the law applicable to mitakshara families in a very limited way. I am not satisfied that the Bill has gone far enough. At the time when the Bill was referred to the Joint Committee, considerable volume of opinion was expressed in this House that if the Bill did not embrace the mitakshara joint families, then it would be leaving out of account nearly 70 per cent. of the population, and the object with which the codification was made would be defeated by the exclusion of the large proportion of the people governed by the mitakshara system of law. Some endeavour has been made by the Joint Committee so far as that portion is concerned. Though I will go into the details shortly, I welcome the endeavour on the part of the Joint Committee to bring the mitakshara families in some

This Bill has had a very long and chequered history. It has gone through various vicissitudes. Actually, the Bill has been before the country for nearly 20 years in one form or another. The criticism that the Bill only seeks to cover a section of the community is not well-founded for this reason that among the major communities in India, the Christians have a law of inheritance, which provides inheritance to women, the Muslims have a law which provides for inheritance rights to women, but it is only the Hindu law which does not provide for any inheritance to women. Therefore, it is necessary to bring the Hindu law at least on a par with that of the other communities before we can attempt at a uniformity.

My friend, Shri C. D. Pande, was very eloquent when he said, "If you

inherit.

had brought forward a Bill applicable as a civil law to all the people in India, I would be the first to support it". But before we bring about a sort of uniformity, it is necessary for certain communities to come up to the level of the rights which the other communities are already enjoying, and if that is not done, it would not be possible to bring

about uniformity except by reducing the rights which the other people may have. I do not therefore think that there is real substance in the criticism

[Shri Venkataraman]

that a uniform civil law should be brought forward before we try to reform the Hindu Law.

Secondly, it is urged that we must exclude agricultural lands. Most property in India is agricultural land. It is another way of refusing inheritance to women. If we say so, that would be more honest and straightforward.

Shri Bogawat (Ahmednagar South): The wife will inherit the husband.

If we exclude this, there will be little to

Shri Venkataraman: I will come to that portion. This Bill provides for the abrogation of the Act of 1937 and so, there will be little left to inherit. Instead of that you may say that you allow them to inherit water, air and some natural resources!

Shri Bogawat: No, no. It will be equally with the son.

Shri Venkataraman: My friend may have a differnt Bill. I am talking of the Bill which is before the House.

It has been said that the Hindu coparcenary is being disrupted. We must make up our mind in the first instance whether we are going to codify the existing law or modify and reform the existing law and practices. If it is our intention merely to codify the existing law, I agree that it goes beyond that. But, on the other hand, it has been stated that the object of this Bill is to introduce progressively reforms in the system of inheritance as well as in other systems of Hindu Law—marriage, etc. and so, that point loses its value, its sting and its criticism and it has to go beyond the existing rights.

Even as it is, what is the position of the joint family? It has lost much of its prestine purity. Take

for instance the right, unilateral right of a member of coparcenary to seek partition, the pious obligation of the sons to pay the father's debts. Then you have the Hindu Women's Right to Property Act under which a woman is entitled to a share of her husband's property in the joint family and so on and so forth. So far as the stranger is concerned, if he is a creditor, he file a suit against the coparcenary share and then enforce the decree. That criticism has no sting or value when you consider the long line of legislation that has taken place. We want to reform the joint family system. We want to see that the system of individual ownership comes into being or the legislation. ship comes into being progressively place of the system of inheritance of property by survivorship which is out-moded, old and archaic. In all modern countries and modern societies, ownership of property is an individual right which goes with him and the less the fetters on the disposition of property, the greater is the advancement of society. Economic freedom of a man, in order to be able to deal with his property without any restriction, has been the way in which progress has been made in other countries. Take the English law of real property.

Shri Kasliwal: Then, why not abolish Mitakshara?

Shri Venkataraman: I am leading up to that. You have anticipated me. I say that in view of the fact that the progress of society is towards individual freedom of ownership and disposition of property, let us move towards that. That is why I desire that clause 6 of this Bill should be substituted by a clause which will abolish the right of survivorship or inheritance by birth, in this Bill itself.

When the original Hindu Code was introduced by Dr. Ambedkar, he provided for the following clause:

"No Hindu shall, after the commencement of this Code, acquire any right to or interest in any property of the ancestor during his lifetime merely by reason of the fact that he is born in a family of the ancestor or in a joint family property which is founded on the rule of survivorship."

I have myself given an amendment to that effect and I am going to press it

when the matter is taken up clause by clause. Clause 6, as it is, is very complicated. It will lead to multifarious litigations and land us in confusion. Either we have the courage to say that property is now held free and absolutely by the members on a particular day or we will continue to hold to the old opinion that the law of survivorship, Mitakshara system, should prevail. There is no half-way house in this matter. The doctrine of giving a right to women in the property and the doctrine or survivorship cannot exist together; they are contradictory. If you want to give the right of inheritance to women, daughters, daughters' son and sons' daughters and so on, the idea of having the rule of survivorship is cut as under. It cannot exist along with the other conception of ideas. We take up courage and make up our minds whether we would like to have a system in which property would be held absolutely free or whether we are going to have restrictions imposed by Mitakshara.

I will give an illustration. In clause 6 as it is there is a provision. If there is no female in the family, the joint family will continue. The moment a female is born, the proviso will come into operation in which case the share of that particular individual through whom the girl would inherit would be ascertained and then the share would be determined according to this Bill. As complained, there may be a large number of partitions in which case the sons or persons who are entitled to prior partition will walk away with a larger share and the children that are born after partition, be they male or female, will get a smaller share. The proviso will make it worse.

Mr. Deputy-Speaker: The time is up.

Shri Venkataraman: How much time

Mr. Deputy-Speaker: Normally two minutes.

is left, Sir?

Shri Venkataraman: Then, I shall speak on the clauses.

I am saying that it would be very hard upon the child subsequently born because, according to the explanation, the share which has gone to the males who has already divided from the estate will be taken into account for ascertaining the daughter's share and the sons 3—105 L. S.

born after the partition would be almost left in the lurch. They would get nothing. This cannot be the object of any legislation. I do not think the effect of such an explanation has been fully appreciated by the Ministry.

Shri C. C. Shah: What a compliment! (Interruptions).

Shri Venkataraman: I want to know whether this aspect has been considered and whether this was what was intended.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Venkataraman: It is better to end at the end of an idea than at the middle of one.

3 P.M.

Shri Vallatharas (Pudukkotai): Mr. Deputy-Speaker, I am in full agreement with the provisions in this Bill. Radical views had been expressed even 20 years before, that Dayabhaga law must be substituted for Mitakshara Law. I am a material-minded man. I am incapable of giving any spiritual tone or speak in an emotional or appealing manner what I want to express.

Shri A. M. Thomas (Ernakulam): You are capable of speaking with emotion.

Shri Yallatharas: I am capable of many more things. Now I want to approach this in a practical sense.

So far as the general mass is concerned it is a historical fact that the Aryan civilisation and the sastragic implications were introduced and they had become implemented in the life of the masses. In the recent past, during the last 200 years of British rule, the British rule had tended to do many injuries to the masses. The English Judges assisted by pandits had converted the courts of law into a forum to preserve the ancient customs and interpret everything in the light of Manu and Yagnavalkya. In that manner they had effectively prevented the growth of new customs and the progressive manner in which the society must have adopted itself to changing conditions of the times.

From 1931 onwards, the defects of the system of holding the property

[Shri Vallatharas]

amongst the Hindus was largely dwelt upon by very eminent jurists. A perusal of the Rau Committee's Report will clearly give an indication of the views which are very rational and very moderate. People like Shri S. Srinivasa Ayyangar, Shri V. V. Srinivasa Ayyangar, Shri Srinivasa Sastri, Shri Venkatarama Sastri, Dr. S. Radhakrishnan and many others a host of people—had thought in that way. They had their own sentiments for Mitakshara system. They were Brahmins and most of them were eminent lawyers. In spite of the fact that they cherished a love for this system, they went to the extreme extent of saying, it is better to end Mitakshara system and introduce Dayabhaga system. Shri Venkatarama's approach is in that direction.

I consider the greater aspects in the practical life. It is easy to introduce a system. There is no difficulty in that. But what are the implications that arise out of that? In my experience I have out of that' in my experience I have seen that girls, before their marriage age, enjoy freedom, but when the time of marriage comes, the dowry system comes in. A father who is endowed with large property is not able to get a good husband and who will accept the offer of dowry that he makes. In some cases, a father having only a small property or having no money to property or having no money to offer as dowry is not able to get a suitable husband for his daughter. The girls have felt desperate and burnt them selves, committed suicide or ran away. There is another case in which the sons, who are very enthusiastic youths, who cannot find support for their aspirations at their father's hands, who would not give them any money. Then the sons want to get themselves separated from the family they have to make a lot of preparation to sue their fathers and then get the money they want. When we see these things, it is better that a part of the Mitakshara law is retained, in so far as a boy or a girl, whoever is born in a family, must see that the property of the father is secured to them in some manner or other.

Supposing the Dayabhaga law is introduced and the property of the father is absolute for himself, he may not agree to part with it in favour of his son or daughter. He will have full power over the disposition of the property. In this respect I should submit that the Bill, whether it is consciously

conceived or not, is a compromise between the extreme views expressed by these eminent jurists and the view that the orthodox people have got.

The orthodox people have been a menace to the progress of society throughout. I have great respect for their unflinching disciplinary affection to the principles they hold. But, on the other hand, they consider women as chattles. They have not understood the sublime natural qualifications of the women and the part they have to play in the human affairs of this country and of the world. Whatever affections they express, after all it is transient, as when they are to give some property they won't give. I am seeing this in several Brahmin families. I also see this in some of the non-Brahmin families who have coformed themselves to some of these principles. In the south, many women and girls are suffering very greatly because of the evils of this system.

Therefore, I should like to insist in this case that clause 6, as it is will have to continue, and after some experience we will have to think of making the property absolute in respect of the owner. Conditions are changing. Fragmentary holdings are quite common in this country. The process by which capital is accumulated, whether money is going to have predominance over land all those things are under consideration. Just like power blocs and military blocs of the west, here also religious power blocs have been created. Anti-Hindu Code Committee, Sanatanists, Hindu Mahasabha, Ram Rajya Parishad and all these bodies have been always on the alert to see that somehow on the alert to see that somehow of other an obstacle is put in the way. I should like to declare peremptorily here that if at all this Government is democratically minded and is inclined to socialistic achievements, hereafter we should see that this section does not have any voice in shaping the destinies of the people.

Shri V. G. Deshpande: Sir, I rise on a point of order. Is it open to an hon. Member to say that a particular party—say, Praja Socialist Party or Socialist Party—should be wiped out from the House? Can anybody say that taking the name of a party? In democracy every party has a right, if they can get the support of the electorate to get their candidates elected.

Mr. Deputy-Speaker: That is exactly

the difficulty, because the other hon. Member has also a right to express his opinion. So, there is no point of order.

Shri Vallatharas: I am sorry the hon. Member has taken it in a light, which is not the light in which I said it. We are all public men. If we are to come to this House and if we are to express our this House and if we are to express our sentiments here, which through the kindness of the Press is published, everybody knows who we are and what we are. I cannot change myself from the way in which I have been brought up these 55 years. If there is any change, certainly it will be a fraud on my part. on my part.

I was saying, that any institution, or any individual, whoever it may be, will have to think of the general masses and not of the ordinary principles which they are sticking to. Can you ever expect me to subscribe to Manu who, in his days, thought that any non-Aryan who hears Veda should have his ears sealed or his tongue cut? I cannot agree to that. He was good in those days. Today you compare the Bible, the Koran, Manu and our own Thirukkural. I should certainly and positively state for your consideration—of course, subject to certain corrections and other things—that Thirukkural of Tiruvallu-var is the best medium of instruction in ous bias or preposition for one princi-ple or the other. Just as Vedas are considered to be abstract and are revered, so also any literature which gives the social conduct in an abstract manner is entitled to great reverence and respect. We remember it in a certain atmosphere in Madras State. Many of the Members from the south know it, the northern Members have not yet got sufficient appreciation of the south just like the Americans are not able to have sufficient appreciation of India. During the last 35 years there had been revolutionary social measurements. tionary social movements in which thousands of marriages were celebrated in the . name of the self-respect movement. The Madras Government have now thought it necessary that these marriages should be recognised, the right of inheritance of the persons concerned should be recognised and so on. In that way things have grown up there.

During the last 50 years there been a total absence of social reformers like Raja Ram Mohan Roy, Buddha,

Jain or anybody else. Now we taken upon ourselves the task of legislation. The Hindu Mahasabha people, the Santanists etc. say that there the divine right or worship of kings and the religious codes and that they are only going to submit to the divine laws. Our lady friend said yes-terday about men-made laws. I should say that men have also submitted to women-made laws for example the Marumakkattayam law. We are prepar-ed to submit to women. We have only heard of hen-pecked husbands; we have not heard women being said as cockpecked wives. In this way we men have been contributing to the social aspects and responsibilities of women. We have given full liberty to women in houses and I may say that in this Tetspect we are greater in our glory our own self-praise than any nation in the world. The Indians and said that women are equally important in society. We say "father and mother are the foremost god". But when we come to the question of partition and dividing the cash, woman has to depend slavishly upon man in such a manner that even to get just three pies to pur-chase sweets for the child, the woman has to go to her husband and ask for it. She must have the money with her, but we know the difficulty. So, I would like to say that women must have something to live upon. That is essential and what the lady Member said yesterday is quite right. That should be on an unconditional basis. It is said of Jhansi Rani that she exclaimed: "With blood dripping, I would go on the bier, or I will sit victorious on the throne' In that spirit our women must say:
"Either we must have money when
we live, or I will go to the grave". The lady Member spoke rightly in that vein, like that of Jhansi Rani. She is the Cinderella for our House. Here is the Jhansi Rani for this House. So other lady Members will have designations hereafter according to the necessities of the times!

Now, I come back to the serious aspect of the Bill. So far as converts are concerned, there has been a gene-ral improvement in the Bill. The Rau Committee had observed that that lacuna must be removed. This Bill has embodied a provision that the converts and their children cannot at all expect to inherit any property from the Hindu relative. So, in that manner, it has relative. So, in that masshown some improvement.

[Shri Vallatharas]

In respect of the widows and the illegitimate children, I would like to say that some amendments are necessary in respect of a certain aspects which the hon. Members would like to see incorporated in the Bill. But I should like to make it a special social necessity. Though illegitimacy, concubinage and all these things must not be allowed to exist, yet, the children that are born out of them are Indians, and they must be provided for. They cannot be murdered or cannot be extinguished in anyway. So, there must be an offer of help to such people. But all the same that sort of unlawful combination should never be encouraged and to that extent I submit that there must be certain restrictions placed upon the conception of that sort, so that society may improve.

There are some who remain bachelors throughout their lives or for part of their lives and there are women also remaining unmarried for long. The women of that type have got a tendency of getting education and they remain independent for a long time, so that they will be free from all encumbrances in this world. But I always prefer a married life instead of a bachelor life, essentially the middle age. Otherwise, they become cantankerously hot and become unsuited to the sweet conceptions of domestic life which are a basic factor for the national progress.

The leader of the sanatanists had stated that even though Manu under the Mitakshara law was to grant a share of the property to the daughter, he is not going to agree to it. An evidence has been given in this way. One gentleman in my place—of course he belonged to the Congress party when I was also in the Congress—said, "If you establish a girls' school by the side of the boys' school here, then the whole society is going to get contaminated". These conceptions are outmoded and are not at all necessary now. So, in this respect, when this country has had a Constitution and fundamental rights which had been decided by our eminent men and which had attracted great attention from the world outside and when many nations now look to us for improvements in the social structure, we need not be feeling that this Bill would be entirely disintegrating the Mitakshara law at this stage, however much it had gone out from the field. According to Shri S. Srinivasa Ayyangar,

it had been mutilated to a very great extent. True. In one aspect, the property of the father is made the stronghold of the sons and daughters, and the father, in his own manner, cannot dispose of the property. This is a safeguard which has been now proposed, and to that extent the youngesters, the boys and girls, are better placed, and the present measures do not go above the Dayabhaga system or any other system that may now exist. Under these circumstances, I give my full support to the Bill. Of course our experience in working the Act in practice, certainly will give room for somany improvements to be made. I do not like the idea, however, of 1941, when Shri S. Srinivasa Ayyangar and his party said that the Dayabhaga system should be instituted at this stage.

Shri Bogawat: When we are going to amend the law relating to the intestate succession to property, we must not upset the whole thing. The Hindu Marriage Bill has been passed and the Special Marriage Act has also come into existence. In our great society and in our great culture, our own commentators and law-givers had made some laws and if we make all the changes that one wants, then the structure of the society or the nature of the society would be destroyed.

I am not against giving property rights to women. I respect our Constitution. I say that equal rights should be given to the women. I say that if the right of succession to the females is given, let that right be given in the case of the husband's property also. Then, I think the principle of equal rights will be attained. There is no necessity either to disrupt the joint family or to give a share in the father's property. You know that our country is poor. 70 per cent of the population is very poor and they belong to the working classes. Now, we are going to put ceilings on lands, and it will be uneconomical. Not only that. There would be litigations, and disaffection if we allow the women to inherit a share of the property from their fathers. That will not be in the interests of the country also.

Now, who puts in labour and who toils with the father? The sons. They put in their labour and they toil. Even among the business community you will see that it is the sons who put in their labour, enterprise, skill and everything, and the property is increased on that account. If we give a share to the

daughter, then I think we would be giv-

structure?

say.

ing a set-back to all these enterprises and to all the gains that the sons would be contributing to the society. Further, the sons shares are reduced to 1/3, 1/5 or even 1/8 in some cases. So, that is not desirable. I have seen and talked to my people in my constituency so many times. I asked all the people. Not only the males but even the females do only the males but even the females do not like that their property should go out of the family. It may be just one or two persons who are for this measure, and it is not 5,000 or 10,000. Even mothers say, "No, no, property should be given to sons". Even the mothers' shares should go to the sons, and that is their desire, because the

mother is quite sure that the son would protect and maintain and love her

and do everything for her. That is the

desire of the mothers. If that is our culture, what is the use of making this law and upsetting the whole social

Even among the Muhammadans, the marriage law is quite different. Even an uncle's daughter can be married. They do not allow the property to go out of the family. That law is not changed. Even under that law you will find that the daughter is given only one half of the share of the son. So, it is not equal share with the brother. Among Christiaus also, that is not the law as framed in this Bill. So, this measure is not in the interests of the country. Of course, sisters are very much for property. They want some more property. But I say that if the daughter is given an equal share in the father's property as well as in her husband's property, she would be getting double. That would be doing injustice so far as the male heirs are concerned. We must think of the problem with a cool mind without any bias. (Interruptions). If it is argued that because the females went without anything for so many years, they must take revenge upon the males and take more share, then I have nothing to

Mr. Deputy-Speaker: The hon. Member should remember that he has got limited time.

Shri Bogawat: I say that only half the share of the male should be allowed to the female.

Secondly, our sisters are educational-ly very backward. If such property

rights are given to them so soon, this advantage would be taken by the other people in the village and there would be litigations. I come from a village myself and I know how these ladies are dealt with. Even when some limited maintenance is provided for the Hindu widow, there are litigations. Hundreds and thousands of rupees are lost in litigations and if we give equal property rights to women, such litigations will increase. If we allow the absolute in-heritance of property of the husband as well as the father, then so many confusions and dangerous consequences will

Coming to wills, many people make wills, but we know what the fate of a will is. The wills are challenged in the courts and there are litigations. When a father likes to give his estate to the son, he makes a will; but, the will is chal-lenged not by the daughters of the deceased, but by so many other relatives. Therefore, let it not be said that because a Hindu can make a will, may give his property to anybody he likes. All these wills are made in the eleventh hour when the man is very ill or when he is in his death-bed and every will is challenged.

Shri B. S. Murthy: Wills are made sometimes when the man is dead.

Shri Bogawat: These persons are so covetous that they even do such things. There are such instances. I want to say that this is not a proper method. We want to respect the will of the people and definitely our people are not pre-pared for this Bill now.

I want to say something about the Mitakshara law. In our society in many States the Mitakshara law prevails. In this law you will find that the joint family is at an advantage. In business or even in agriculture, all the people work together to increase the propetry. If the family is disrupted by bringing in such a measure, then it will not be in the interests of the country. The explanation under clause 6 is wonderful. The framers of the Bill have not even thought what effects it will have. There are concrete instances which I can give. If there are two sons and three daughters and if one son is divided, the other son may not even get any property. This is the bad effect of this explanation.

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[Shri Bogawat]

the present.

As regards clause 10, in the Bill as introduced originally, half the share was allowed to the daughter. But, in the present Bill equal share is given. That is too much; I think it is better to give half share to the daughter. Let us wait and see how it works. If you find that our sisters are very forward and they can also toil with the father in increasing the property, then you can give them more property rights, but not for

In clause 16 the words "before or

after the commencement of this Act" are put in. I say that it is very dangerous because that will forfeit the rights of any person who is adopted. If we give absolute right to the ladies even before the death of the man then there would be no adoption. We are setting at naught the point of adoption. Similarly, we have not thought over the question of conversion. Supposing a female becomes a Muslim, is the property to go to the Muslim family? Supposing a female remarries, then what happens to her property? These contingencies have not been thought of. It is quite necessary that some provisions should be made in

this Bill for such contingencies.

so many heirs that are put in Class I. I think so many heirs are not necessary. If you want to give something to the daughter, give her something; even the son's daughter can be put it. But, why do you go to the third generation and put in son's son's daughter, son's son's widow and so on. There can be maintenance given up to the second degree, namely, son's daughter and son's widow, but here even son's son's daughter comes in. I suggest that so many heirs should not be there in Class I. Let the son get at least one-third or one-fourth of the father's property. It is enough if we give half the share to the daughter. In this way, if we seek the middle course, some justice will be done to the females

I want to say something about the

I repeat that our people are not prepared for such a Bill which is now before the House. I humbly submit that in the interests of the country and also in the interests of the females and the persons who put in hard labour and toil in agriculture and business, serious attention should be given to this matter. I pray to our hon. Minister of Legal

and there would not be much discontent

among the other people.

Affairs, a very prudent man with wide experience knowing all the things that are going on in the villages, to give his careful consideration to all the points that I have placed before the House.

श्रीमती मिनीमाता (विलासपुर दुर्ग रायपुर रक्षित अनुसूचित जातियां) : उपाघ्यक्ष महोदय, इस हिन्दु उत्तराधिकार विषेयक पर मुझे बोलने का जो अवसर दिया गया, उसके लिये मैं आपकी आभारी हूं।

यहां पर कहा गया है कि हमारी स्त्रियों को इस कानून के द्वारा पूर्ण अधिकार प्राप्त हो रहे हैं लेकिन मेरा कहना है कि यह सब भ्रगर वास्तव में देखा जाय तो कुछ भी नहीं हैं और उनको ग्रधिकार मिलने की बात तो वही हुई जैसे कि हमारी छत्तीसगढ़ी में एक कहावते हैं कि "घर दवारे तोर बहरिया डेड़ी में पांव झन देवे "। इसका अर्थ यह है कि घर द्वार वैसे तो सब तुम्हारा है, सास कहती है कि हे बह वेसे तो घर द्वार तम्हारा है मगर डेढी के अन्दर मत जाना । मैं समझती हं कि इस प्रकार का कानन हमारे मिनिस्टर साहबे ने बनाया है। इस बिल को देखने से तो मालम होता है कि स्त्रियों को काफी अधिकार दिये जा रहे हैं परन्तु वह म्रधिकार ऐसा है कि न तो उनको सम्मिलित घर में रहने का ग्रधिकार है ग्रीर न उनको सम्मिलित सम्पत्ति में ग्रधिकार प्राप्त है।

मेरे विचार में लडकियों को सम्मिलित सम्पत्ति में हक देने के बजाय कुछ मुम्राविजा हर साल दिया जाय ताकि लड़की श्रपने पिता की सम्पत्ति के कुछ ग्रंश का उपभोग कर सके। लड़कियों को पिताग्रों से दहेज के रूप में जो सम्पत्ति प्राप्त होती है वह सम्पत्ति लडिकयों की ही होनी चाहिये। क्योंकि भार्गव साहब ने कहा कि पंजाब में जब शादी होती है तो कोई २५ हजार खर्च करता है कोई ५० हजार खर्च करता है। लेकिन पंजाब भ्राने से मालूम हुआ है कि कई जगहों पर यह मुझे हाल है कि जब शादी होती है श्रीर लडकी ससूराल श्राती है तो वह जो दहेज लाती है, यहां तक कि मिठाइयां श्रीर साड़ियां श्रादि, उस पर सास ग्रपना ग्रधिकार जमा बैठती है। लड़की को कोई हक नहीं रहता है। मैं कहना चाहती हूं कि जो भी दहेज आये वह लड़की को मिलना चाहिये । श्रगर कभी पति के भाइयों में बटवारा भी हो जाये तो पत्नी की सम्पत्ति के बटवारे का सवाल नहीं उठना चाहिये।

उपाष्यक महोदय: सास तो सम्पत्ति में ले जायेगी।

श्रीमती मिनीमाता : वह तो दहेज में ग्राता है। इस बिल में लिखा है कि लड़कियों की शिक्षा ग्रौर दहेज में जो व्यय होगा उसे काट कर ही सम्पत्ति का बटवारा किया जायेगा ग्रौर लंडकों को दिया जायेगा । मेरी समझ में नहीं म्राता क्या म्राप लड़कों की शिक्षा पर म्रौर शादी पर खर्च नहीं करते हैं। अगर आप लड़िकयों को समानाधिकार देने जा रहे हैं तो लड़िकयों की शादी और शिक्षा के खर्च को काट कर लड़की को हिस्सा देना उनके साथ ग्रन्याय करना है। जब ग्राप लड़कों ग्रीर लड़िकयों दोनों को ही समानाधिकार देते हैं तो लड़की की मृत्य के बाद उस की सम्पत्ति पर उस के पति का अधिकार होना चाहिये। इस को मैं मानती हं कि दे देना चाहिये । यहां पर दहेज की बहुत सी बातें उठ रही है और कहा जा रहा है कि लड़की को उस में बहुत कुछ मिल जाता है, लेकिन फिर भी मैं चाहती हूं कि लड़की को सम्पत्ति में जरूर हिस्सा

दियो जाय ताकि वह शान से रहे, शान से खाये, शान से जिये और शान से मरे । उस का समाज में सम्मान हो । यहां पर बहुत से बोलने वाले ने सीता और सावित्री का उदाहरण दिया है । मैं समझ नहीं सकती कि वह क्यों मूल जाते हैं कि सीता जी के ऊपर कितना अन्याय हुआ ?

पूरी रक्षा नहीं मिल सकी । रावण उन को हर ल गया । वहां से लौटने पर उन को ग्रग्नि परीक्षा देनी पड़ी, ग्रौर उस परीक्षा के बाद भी उन को समाज ने जिन्दा नहीं रहने दिया । ग्राखिर में उन को मृत्यु को सहारा लेना पड़ा ।

बेचारी को १४ वर्षों तक बन में रहने पर भी

एक माननीय सदस्य : वह माज भी जीवित हैं।

उपाध्यक्ष महोदय: श्रद माननीय सदस्या ग्राज की स्त्री का जिक्र करें।

श्रीमती मिनीमाताः कल से तो उन की जिक हो रही हैं। चूंकि यहां पर सीता श्रीर सावित्री का जिक बार बार श्राया, इस लिये मुझे भी कहना पड़ा ।

उपाघ्यक्त महोदय : उन्होंने गल्तियां की हैं, ग्राप न करें ।

श्रीमती मिनीमाता: में यह भी कहना चाहती हूं कि ग्राज सीता ग्रीर सावित्री का जिक्र करने वाले क्या राम ग्रौर सस्यवान का सा बर्ताव ग्रौरतों से करते हैं ?

श्री बी० जी० देशपांडे : उन से भी बुरा करते हैं।

श्रीमती मिनीमाता : इस बिल में पिता को
पूर्ण अधिकार दिया गया है कि एक लड़के को
सम्पत्ति दे कर पिता उस में बटवारा ले सकता है।
इसी तरह से विघवा मां को भी अधिकार
क्यों न दिया जाय। जितना अधिकार पिता को
हो उतना ही मां को भी होना चाहिये।

श्री टंडन जी ने कहा कि इस बिल के सम्बन्ध

में स्रौरतों से बुड्ढी स्त्रियों से पूछा जाय कि वह लडिकयों को जायदाद में हिस्सा देना चाहिये या नहीं । मैं उन से पूछना चाहती हूं कि जब हमारे भाई दो दो और तीन तीन शादियां करते हैं ग्रीर उन ग्रीरतों के लड़के होते हैं, कोई कानुन की बात वहां पर पूछता है और तीनों औरतों से पूछता है कि संयुक्त सम्पत्ति को संयुक्त रक्खा जाय या ग्रलग मलग कर दिया जाय। हमारे भाई साहब चिल्ला रहे हैं कि संयुक्त सम्पत्ति का कानुन बनाना चाहिये । लेकिन अगर हमारे एक भाई ग्रपनी ग्रमानुषिक पिपासा को शान्त करने के लिये रखेल रख लेते हैं और इस रखैल के संसर्ग से बच्चें होते हैं तो क्या उन बच्चों को जायदाद में हिस्सा दिया जाता है ? मैं इस को सोच नहीं सकती कि क्यों इस चीज को इस बिल से क्यों हटा दिया गया। ग्रगर हमारी ला मिनिस्ट्री में कोई महिला होती तो वह रखैल ग्रीरतों की दशा को गम्भीरतापूर्वक सोच कर तब कोई निर्णय करती और इस प्रकार के अवैधानिक बच्चों को ग्रवश्य जायदाद में कोई भाग दिलवाती ग्रगर कोई खराबी है तो वह मां बाप में हैं, उस ग्रबोध बच्चे का क्या कसर है ? बाप की सम्पत्ति में उसे कोई हक ही नहीं है।

एक माननीय सदस्य : माता की सम्पत्ति में से हक दे दिया जाय ।

श्रीमती मिनीमाताः माता की संपत्ति ऐसी कोई विशेष सम्पत्ति नहीं है। वह तो खुद ही रखेल है, उस को कौन सी सम्पत्ति मिलती है जिस में कि बच्चें को अधिकार दिया जा सके। होता यह है कि मर्द दो चार बरस तक औरतों को रख लेता है, जहां उस के दो चार बच्चे हुए उस को १००, ५० रुपये दे कर ग्रलग कर दिया जाता है। यहां तक होता है कि ग्रवैष बच्चों

[श्रीमती मिनिमाता]

को बड़े होने के पहले तक यह पता होता है कि मैं फलां भ्रादमी का बेटा हूं, लेकिन जब वह बड़ा हो जाता है तो उस को यह पता नहीं रहता कि उस का बाप कौन है। मैं भ्राप को बताती हूं कि एक बार ऐसा हमा कि इस प्रकार की रखैल

मां और उस का लड़का दोनों पागल हो गये।

उपाध्यक्ष महोदय : माननीय सदस्या मुझ को सुनायें, मैं उन की बात सुनने के लिये तैयार हूं, दूसरे नहीं सुनेंगे । श्राप उनकी बातों पर घ्यान न दें ।

श्रीमती मिनीमाता : यहां पर वेश्याच्रों के

बारे में भी एक प्वाइंट रक्खा गया । मैं पूछता चाहती हूं उन महोदया से कि जब भ्राप लड़कियों को हिस्सा देने के बिरोध में हैं तो बह बेचारी लड़-किया क्या क्या कम नहीं करेंगी? मुझे इस बात का दुःख है कि रखैल ज्यादातर हमारे हरिजनों भीर भ्रादिवासियों में ही होती हैं। जब उन की घर से निकाल दिया जाता है तो वही जा कर वेस्यायें हो जाती हैं। उन को किसी भ्रोर घर में भी जगह नहीं मिलती कि कोई उन को रखैल ही रख ले। (Interruptions.)

उपाध्यक्त महोदय: मैं ने पहले भी विनय की जो कुछ धाप को कहना है वह मुझ से कहें, मैं सब कुछ सुनूंगा।

श्रीमती मिनीमाता : ऐसा कहने में हमारे हिरिजन और भ्रादिवासी भ्रीरतों को खुद शर्म भ्राती है, खास तौर पर जो छोटी जाति की होती हैं।

भी सी॰ डी॰ पांडे: छोटी जाति मत कहिये।

Mr. Deputy-Speaker: Let not the debate degenerate. That should not be the method.

श्रीमती मिनीमाता: रखैल ही छोड़ दी जावे पर वेक्यायें हो जाती हैं। जब हमारी लड़कियों को सम्पत्ति में हक दिया जायेगा तभी यह दिक्कत दूर हो सकती है।

विषवाग्रों को सम्पत्ति देने के सम्बन्ध में हमारे तिवारी जी ने कहा कि यदि उस के बच्चे न हों श्रीर वह दूसरी जगह शादी कर ले तो उसको दी गई सम्पत्ति दूसरे घर चली जायेगी, इसी तरह से तीसरे घर ग्रीर चौथे घर चली जायेगी। यह ठीक बात है कि इस तरह से वह जा सकती है लेकिन में ने यह भी देखा है कि ग्रगर विषवा घर में रहती है तो उस को रोटी तक का हक नहीं

रहता है। जब उस की यह हालत है तो वह क्या ले कर दूसरे या तिसरे घर चली जायेगी। विधवा होते ही वह कलंकिनी बन जाती है। उस को चौका तक छूने का अधिकार नहीं रहता है। मुझे कम से कम नहीं मालूम होता कि वह कौन सी सम्पत्ति ले कर दूसर घर चली जायेगी।

हमारे गावों की सम्पत्ति के बारे में उमा भाभी जी ने जो कुछ कहा वह एक दिष्ट से सही है क्योंकि गावों की सम्पत्ति बिल्कुल छोटी छोटी हैं, कच्चे मकान होते हैं। मैं तो चाहती हं कि परसेन्टेज (प्रति शत) मकर्रर कर दिया जाय। अगर किसी के पास २५ एकर तक हो तो उस की जमीन पर लड़की को हक न दिया जाय, उस को उस के लिये मुग्रावजा दे दिया जाय लेकिन श्रगर किसी के पास ५० एकड तक जमीन हो तो उस में लड़की को हक मिलना चाहिये। साथ ही मैं यह भी कहना चाहती हूं कि गांवों की लड़-कियां बड़ी भोली भाली होती हैं, वकीलों के पास जान में उन के परेशानी में पड़ जाने का डर है। इस लिये कानून ऐसा बनाया जाना चाहिये कि उन को कोई परेशानी वकीलों के पास जाने की न उठानी पडे। इस सम्बन्ध में मेरा सुझाव यह है कि इस कानन के मामले फैसला देने का हक गांव पंचायत को हों। ग्रदालतों में जाने से भोली लडिकयों को बकील लोग ही चाट जायेंगे। जितनी सम्पत्ति उन को मिलेगी उस से ज्यादा तो वकील हो खा जायेंगे।

इस बिल में साधुओं के बारे में भी कहा गया है। जो व्यक्ति साधु हो जायेगा, पिता और भाई की सम्पत्ति में उस का कोई हक नहीं है। लेकिन देखा गया है कि गृहस्थ से साधु हो कर फिर गृहस्थ हो जाते हैं। जो व्यक्ति गृहस्थी में आना चांहे, उस के खाने पीने और रहने बसने का इन्त-जाम होना जरूरी है। इस लिये इस विल के द्वारा उन के अधिकार की रक्षा होनी चाहिये।

Shri B. K. Ray (Cuttack): I thank you very much for giving me a chance to speak.

I have been listening to various views expressed on the floor of the House on the present occasion as well as on previous occasions, and I had the privilege of being a Member of the Joint Committee. In so far as the views for and against are concerned, I divide them into three schools of thought. One school is orthodox, no-changer school, those who think; let us stay where we are, we should not move an inch further. The

second school of thought is: do whatever you like, but do not interfere with the Mitakshara structure of the family which, if done, will break the economy of the society. And the third is the one where people are ready to march forward on the very lines on which society has been marching.

Throughout the day I have heard arguments of a threatening nature to the effect that if this Bill becomes law, there would be very great distortion in the society with regard to its economic structure, but I fail to see any force in it. Since the attainment of independence, various reforms in property laws, in laws relating to industries, commerce and trade and laws relating to certain subjects which affect the very human existence have taken place and they are of a very far-reaching effect. They have been made and perpetuated by statutes for all time to come in order to change the structure of society, to change it into one of a socialist pattern. It cannot be gainsaid that when this Bill comes into effect there will be some disturbance in the smooth working of the family unit as it has been our custom previously. But we have to judge whether that is to be preferred or the great injustice which has been done to the female sex should be perpetuated.

I will discuss the Bill shortly from these three points of view. First of all, with regard to the orthodox school, I want to say that there is a great misconception. They consider that the Hindu law as it has been recorded in the smritis and other commentaries are revelations, knowledge disclosed by God; that they are sacred, unalterable and inviolable. In this conception of theirs, I should respectfully say, they are fundamentally wrong. Those very emi-nent authors, those very eminent jurists have said that all the original texts which have been subsequently commented upon and developed an expanded by the various commentators are nothing but a logical collection of facts of life, that they had been made on the basis of the socio-economic structure prevailing at the time they were made and that they were records of good conduct of men and women according to which the rules were framed. Viramitro Daya explains that it is quite well-known that in India though the Hindu law is one, though the original texts are one, there are different schools. There is the Daya-bhaga school, there is the Mitakshara school, and the Mitakshara school is divided into certain sub-schools like the Bombay school, Bengal school and so on. These different schools of thought are also based upon very high authorities of commentators of the original texts. Viramitro Daya says this is all due to different local customs growing and accordingly different schools were started. That proves that the Hindu law as it was originally made or recorded was progressive and was also flexible. It is not such that we can consider it inviolable and unalterable.

You will be struck with wonder to know that the very reasons, sources and origins that guide modern legislation origins that guide modern legislation and modern administration of justice were existent at the time when these Hindu writers put down their texts. Dharma, vyavahara, charitra and Raja sashan-these were the bases of law sasnar—these were the bases of law and legal proceedings. It had been stat-ed that *Dharma* should give way to vyavahara, vyavahara should give way to charitra, and charitra should give way to Raja sashan. Dharma means rules of equity. Now, all the lawyers and you, Mr. Deputy-Speaker, as a Judge of the High Court would know that equity only fills up the gap. Where there is written law, where there is statute law, could be the statute law, written law, where there is statute law, equity has no place, but where there is none, equity fills the gap and gives us the good reason and good conscience. That was so in the old ages also. Therefore rules of justice, equity and good conscience would give way to the laws of the *smritis* because that is the recorded law. *Smritis* again will give way to the customary law. As I have said in the beginning, those recorded laws were corresponding to the facts of life, were corresponding to the facts of life, were in correspondence with the socioeconomic structure of life and were moving along with the times. Therefore, they should give way to customary law. Custom is very long usage accepted by the people in society, in the family, in a tribe, according to which people shape their conduct and which they obey as law, and to it the smritis will bend their heads. This shows Hindu law was something moving and ultilaw was something moving and ulti-mately Raja sashan or the King's ordinance prevails over all. And King's ordinances were made according to the rules of reason. The *smritis* were given the character of sacredness. This is not to be interpreted in the sense that they are so sacred that if we now depart from the smritis of Hindu law, we should be committing sins. They were amenable to

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changes even in those days when they were found to be unreasonable in the context of the particular state of the society. The point is that until a certain time, I should say until the age of the British rule in India, the Hindu law was something which was moving to fit into the society's development or changes. That is why we find that in Madras a certain custom is prevailing and overriding the law, in Bombay a certain other custom, and in Bengal something else. That means that as the society was moving forward, and certain things became necessary, they were introduced as a part of the law. They were known as factum valet or customary law.

'An undue emphasis has been attached to the character of unalterability, on account of the intervention of the Britishers came, they decided that they should follow the Hindu law, and that they should not change the personal law. They introduced various changes in the jurisprudence of the country, but they knew that this was vulnerable, and that if they touched the people's personal law, their rule would not be peaceful. Therefore, they said that so far as the personal law was concerned, they would not touch it. First of all, they used to get it interpreted by the help of pandits. It was found, however, that some of the pandits were not very honest. Therefore, certain people were employed to make translations of the ancient sanskrit texts and commentaries and the British and other judges followed those translations and interpreted them rather narrowly. So, so long as the British rule remained, there was absolutely no progress in the Hindu law.

After the British rule, when we have now come to our own, it is time that we should see to the necessity of society and accordingly change our personal law. Before this Bill was introduced, there was a Hindu Law Committee which made extensive and intensive investigations, and produced a Bill in the line of least resistance, and this Bill has been adopted as the basis of the present legislation, subject to certain changes here and there. These changes are based upon the fast-changing social and economic factors. The principal and economic factors. The principal features of the Bill are that women get absolute estates, where they used to get limited ones, and daughters who were heirs already according to Hindu jurisprudence, and who were the stock of

descent of cognates some of whom could offer oblations as efficaciously as those descended from sons, also get absolute estates and become nearest heirs. Thirdly, there is no interference so far with the joint family system as such.

My point is that so far as the present Bill is concerned, there has been some improvement with regard to the status of the women. So far as daughters are concerned, they were excluded from the categories of heirs, so to speak, so far as joint family property was concerned. But now they have been included.... (Pause) I am sorry I have misplaced my notes somewhere.....

.Mr. Deputy-Speaker: It would be better if even without the notes, the hon. Member could continue.

Shri B. K. Ray: All right

Shri R. P. Garg (Patiala): I have not been able to follow to which school the hon. Member belongs.

Mr. Deputy-Speaker: The hon. Member's time is up now. He can make his point during the clause-by-clause consideration.

Shri Feroze Gandhi (Pratapgarh Distt. — West cum Rae Bareli Distt. — East): When the clauses are taken up, the hon. Member can continue.

Shri B. K. Ray: I shall just say a few words and stop.

Mr. Deputy-Speaker: My difficulty is that the hon. Member's time is already up.

Shri B. K. Ray: All right, I shall conclude here.

Shri C. C. Shah: It is not possible to exaggerate the importance of this Bill. It has far-reaching consequences. It will in a way revolutionize the entire economic and social fabric of the Hindu society, and it is therefore natural that people are greatly exercised over the consequences of this Bill. It has cut across partly lines even in this House.

Shri Velayudhan: (Quilon cum Maveiikkara—Reserved—Sch. Castes): Not like Bombay. Shri C. C. Shah: The hon. Member cannot forget Bombay. That is his difficulty.

Property rights determine the social relations between man and man, and man and woman. Therefore, when we change the property rights to an extent which is something entirely different from what we have had so far, not only will the economic structure of society change, but even the social structure will change.

Considering the importance and the far-reaching consequences of this Bill, I must say that I was rather surprised that a Bill of this character was introduced in the other House, and has been brought before this House after it has been passed by the other House. Two hon. Members have already raised a protest on that. The other House is in effect really a second or revising chamber. It is intended that it should correct any hasty action taken by us, or any omission on our part. I agree that theoretically Government have the right to introduce the Bill in the other House.

Shri Velayudhan: Elders are more progressive.

Shri C. C. Shah: I submit that to reduce this House to the position of a second or revising chamber is to do violence to the spirit of the Constitution. I am saying this on this Bill, because this practice of introducing important measures in the other House is growing with Government. If the other House has not much business to do, then there are other ways of providing it with business or it could be adjourned. But this should not be a precedent for introducing in the other House all such important measures. I had raised this protest even at the time of the Special Marriage Bill. That is all that I wish to say on this point.

So far as the Bill is concerned, it will not serve any purpose at this stage to approach it if it were a battle between man and woman, man trying to give to woman as little as possible and woman trying to extract from man as much as possible. I submit that that would be a wrong approach to the Bill.

Shrimati Ammu Swaminadhan (Dindigul): We want that justice should be done to women.

Shri C. C. Shah: I entirely agree that

we should do full justice, and even something more than justice, if it is possible. I have not the least quarrel about it.

Shri R. P. Garg: That will be injus-

Mr. Deputy-Speaker: If the hon. Member agrees with me, then he should try to look towards me.

Shri C. C. Shah: I welcome this Bill for two reasons. For one thing, it introduces, and makes for the first time, a uniform code for Hindu society. That is a great achievement of which this House can be proud. We have had Hindu law varying from place to place and province to province, having all kinds of local customs and family customs, which have led to enormous litigation and to all kinds of changes in the society. I submit that it is a very great thing that we will for the first time, have a uniform code at least for the Hindu community.

4 P.M.

Some hon. Members have advanced the argument, 'Unless you have it for all communities in India, you cannot have it for the Hindu community'. I submit that that is only an argument to avoid this Bill at this stage. I am of the opinion that we should not delay the passage of this Bill even by a day. We have been thinking of this Bill since 1937. Eighteen or nineteen years is a long enough period to consider this Bill, however controversial it may be. Therefore, I submit that we should come to a decision about it.

I welcome the Bill for another reason, and it is that it gives rights to females. They have been denied those rights too long and it is time that we gave them rights and gave them gracefully.

Having said that, I would like to deal with the question as to what is the manner of giving those rights and what should be our approach to it. I say that we should approach this Bill in a manner where the economic stability of the community is not disturbed and we do not do very great violence to the sentiments of the people. These should be the two guiding considerations in our approach to this Bill. There is not much logic in laws about marriages or about property. Each Community forges its

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own laws according to its own historical conditions and according to its own circumstances. Therefore, mere argument of logic, that it should be the whole or half or that if it is extended to the son's daughter, why should it not be extended to the daughter's daughter, will have little place. Our approach in the matter should be different. Some Members have pointed out that the majority of the people are not prepared for this Bill. It is a controversial issue. Some other Members will say that a large majority of the people are prepared for this Bill or, in any event, are prepared to give the right to daughters, if not to anybody else. Therefore, our approach should be what I would call a balanced approach, neither going too far at a time, nor denying to women what they are legitimately and justify entitled to.

Hindu Succession Bill

On the basis of this approach, I will briefly examine a few of the provisions of this Bill where I feel that the Joint Committee has gone much farther than the circumstances at present warrant. It cannot be denied that the Bill, as it has emerged from the Joint Committee, is radically different from the Bill which we sent to the Committee, and the changes made by the Joint Committee are of a fundamentally different character. Now, I am not arguing upon the ground as to how much we should give to the women or whether it should be more or less. If it were left to us and if it be for the benefit of the community, I would like to give all to women, if it is possible—if it will lead to the good of the community. But if we find that the economic stability of the community will be disturbed, if we find that it will do great violence to the sentiments of people, strongly held by the people, then it is time that we paused a little to consider as to how much we will give at a time, at a stage. It is not a question that we should go the whole hog at one stage and no more.

Now, first of all, as regards joint family property, I entirely agree that if we exclude joint family property completely from the purview of this Bill, we would be denying to women their share in the major part of the property, and that will not be giving to them what they are entitled to. I am of the view that if we are to give the right to women to joint family property, the only, simple, logical course is to put an end to joint family and co-parcenary. As my hon, friend, Shri Venkataraman, says,

there is no half-way house. Clause 6 is the most unsatisfactory part of this whole Bill, and yet, it is the most important clause in this Bill.

Shri K. K. Basu: It is helpful to him, on other grounds.

Shri C. C. Shah: If my approach were that it should be helpful to me, I would have welcomed it. But, as I have said, that is not my approach at all.

Survivorship and succession are two contradictory ideas, and any effort to keep the two together is an effort which will lead to any amount of complications. The Rau Committee has advanced the most cogent arguments, with a degree of lucidity of which only Shri B. N. Rau was capable. He had made out a case that the only way of dealing with this is to put an end to joint family. I do not want to take up the time of the House in arguing that matter, because the time at my disposal is limited; but I hold that view. But if that is not possible, then I would say that the explanation to clause 6 is one which is most unjust. The explanation will create complications which will defeat the very purpose of this Bill.

I will take only one simple argument. The explanation to clause 6 seeks to include into the father's share, the share of the undivided son. If you are to put an end to joint families here and now, what will be the position? The daughters will succeed only to the father's share. Assuming that you put an end to all joint families here and now, then on the death of the father, the daughter will succeed only to the father's share. But because you keep up the joint family, you want that the daughter should succeed not only to the father's share but to the share of the undivided son, a result which, to my mind, is incomprehensible.

Apart from many other arguments, the succession on intestacy must be only to property over which the man has the power of testamentary disposition. That is the fundamental principle of any intestate succession, that a man has a right because he is the best judge as to what the disposition of his property should be. Being the best judge, he knows where it should go—it may go more to his daughter and less to his son. One son may be too bad and the daughter may be in need. Therefore, the man is the best judge.

Now, a Hindu co-parcener can, by the right which we are now giving under explanation to clause 32, make a testamentary disposition only regarding his share; he cannot make a testamentary disposition regarding his undivided son's disposition regarding his undivided son's share. But for the purpose of intestate succession, we are including the undivided son's share in the father's share to compute the share of the daughter, a result which is, again, incomprehensible. The hon. Minister has said that the clause has been drafted on the lines of the provision in the Estate Duty Act. With all respect to him, there is no analogy between the two. In estate duty, there is only a notional partition-not

Under clause 6, immediately on the death of the man, if there is a female heir, there will be an actual partition. Even in estate duty, for the purpose of taxation, you have not added an explanation, which you have added here.

Shrimati Jayashri: (Bombay-Subur-

an actual partition. It is presumed as if there is a partition, only for the purpose of computing his share for the estate

duty, but the property remains joint.

ban): Legalised fraud. Shri C. C. Shah: I do not understand what the Hon'ble Member means. Therefore, my submission is that if the Government, for any reason, at this stage are not prepared to take the simple, logical course of putting an end to joint family, and if the daughters and the other female heirs are to be given a share in joint family property—which, I think they should be—the minimum we can do to avoid unnecessary com-plications and litigation is to omit the explanation. I concede that by omitting the explanation the daughters will get in joint family property something less than what they otherwise would get. I entirely concede that; but at the same time, we must remember that when this Bill was sent to the Joint Committee, we were sciit to the Joint Committee, we were giving to the daughter only a share equal to half that of the son. We are now in all property giving them an equal share. If in a joint family property, they get something less than an equal share, I would appeal to the lady Members also to consider the economic stability of the society, to consider all the great educates society, to consider all the great advance we are making at this stage, and not to look at it as a battle for getting as much as possible. Rather, they should look to the good of the community at large, to

accept a compromise which, under the present circumstances, until we put an end to joint family, is, in my opinion,

the only logical course which we can take. This is as regards clause 6.

Then I have to say a word about clause 16.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri C. C. Shah: Five minutes more.

Mr. Deputy-Speaker: Two minutes more. The House wants me to stick to the time-limit strictly.

Shri C. C. Shah: I will speak again at the time of the clause by clause consideration stage. I appreciate your point.

May I say a word about clause 17? Clause 17 relates to succession to Clause 17 relates to succession to females. Under this Bill, the succession to females is going to be as important as-even more important than-succession to males, because the female gets absolute property. She gets equally with the males and, probably, as she inherits both from the father and the hus-band, she may have more pro-perty than a male. Therefore, it becomes necessary for us to examine very carefully the succession which we provide to the property of a female.

Take sub-clause (1). We say, in the first instance, it will go to her sons and daughters and the husband. Assume that she has no issue, on children, except a widowed daughter-in-law. Then, the widowed daughter-in-law will not such ceed. She will not get anything from the property of the mother-in-law. Is it fair, I submit?

Then, if she has a son's son's son or a son's son's daughter or a daughter's daughter. The Bill, as it stands, provides only up to the second generation in the case of succession to a female while, in the case of succession to a male, it provides up to 3 genera-

We come to the second line. After the sons, daughters and the husband, the devolution is upon the father and the mother of the female. In this case it is a case of a childless widow. The childless widow inherits all the property of her husband, being the only heir of her husband. Is it fair and proper that all the property inherited by a childless widow from her husband should go entirely to her father and mother, exclusive of the [Shri C. C. Shah]

heirs of the husband? That will be the result of the succession provided in this Bill. (Interruption.)

I am coming to sub-clause (2).

I will finish in a minute Sir.

So far as sub-clause (2) is concerned, it is intended to undo that injustice and to say that the husband's property will go to the husband's heirs and the father's property will go to the father's heirs. I agree with Pandit Thakur Das Bhargava that sub-clause (2) is entirely unworkable and will lead only to litigation. Supposing a woman inherits Rs. 10,000 from her father and Rs. 10,000 from her husband and she mixes the property. Ultimately, she leaves a property of Rs. 5000, or Rs. 10,000 or even Rs. 15,000. How do you know how much is left out of the father's property

10,000 from her father and Rs. 10,000 from her husband and she mixes the property. Ultimately, she leaves a property of Rs. 5000, or Rs. 10,000 or even Rs. 15,000. How do you know how much is left out of the father's property and how much is left out of the husband's property? The only result will be that there will be litigation. I know that it is intended to undo the injustice of sub-clause (1). But, my submission is that the only way to provide for it properly is that (b) in sub-clause (1) should be made (b), that is, the heirs of the husband should come before the father and mother of the deceased. That

है बाबू राम नारायण सिंह (हजारीबाग-पश्चिम):
उपाध्यक्ष महोदय, आप को बहुत बहुत घन्यवाद
कि आप ने मुझे भी इस विषय पर बोलने का अवसर
दे दिया। यह बिल तो स्वागत का पात्र नहीं है,
लेकिन इस विषय में जितने भाषण यहां पर हुए
हैं वे अवस्य ऐसे हैं जिन का में स्वागत करता हूं।
स्वागत इस लिये करता हूं कि मैं इस पार्जियामेंट
में बहुत रहा हूं, और हमेशा यह देखा है कि
यह स्थान सदा एक युद्ध क्षेत्र जैसा रहा है। उधर
से लोग जो कुछ कहे उस का इधर के लोग विरोध
करें और इधर से जो कुछ कहा जाय, सरकार
की तरफ से उस का विरोध हो। लेकिन आज

is the only way of doing justice.

कि इसी तरह की बातें सदा हों, तभी यह पालिया-मेंट ठीक ठीक अपना कार्य कर सकेगी। पंडित डी॰ एन॰ तिवारी: हम वही करते हैं।

में देख रहा हूं कि जो लोग बोल रहे हैं वह अपने

ग्रन्त:करन की बात बोल रहे हैं। वे किसी भी

दलबन्धी के दलदल में नहीं हैं। मैं समझता हं

बाबू राम नारायण सिंह: मुझ को यह सुन कर बड़ी खुशी हुई कि हमारे मित्र कहते हैं कि हम लोग बहुी इरते हैं। ग्रगर यही हमेशा होता रहता तो मुझे इस बात के कहने का ग्रवसर न मिलता।

Hindu Succession Bill

पंडित डी॰ एन॰ तिवारी : भ्रम हो जाता है।

बाबू राम नारायण सिंह : हमारे एक मित्र कहते हैं कि हम को भ्रम हो जाता है। ग्रगर भ्रम ही होता हो तो यह तो खुशी की बात है, लेकिन सत्य कथा तो यही है कि ग्रगर भ्रम है तो रहे लकिन वास्तव में कार्य ठीक होना चाहिये।

में जो यह कह रहा था कि में इस बिल पर दिये गये भाषणों को स्वागत करता हूं, तो इस का यह मतलब नहीं कि जो कुछ कहा गया है उन सब का में समर्थन करता हूं और सब चीजों से सहमत हूं। लेकिन जो कुछ भी कहा गया, जैसे कि हमारी बहन सुभद्रा जोशी ने कहा बालिकाओं के कप्ट के बारे में और समाज में जैसा उनके साथ बर्ताव होता है, वह बहुत हद्द तक ठीक था। सच्ची बात यह है कि संसार का कोई विषय ग्रा जाय, उस के

लिये यह कह देना कि सर्वांग सुन्दर है, सर्वांग ठीक है, यह जरा कठिन है। इस सम्बन्घ में मुझे अतृहरि का एक श्लोक याद म्राता है जिस का म्राखरी पद यह है:

"्न जाने संसारः किममृतमयः किम् विषयः"।

इसका मावार्य यह है कि संसार में जित विषय होते हैं, उन सब के बारे में भ्राप देखेंगे कि दो पक्ष रहते हैं। जैसे कि भ्रतृहरि महाराज ने कहा है। परस्पर विरुद्ध भावनाओं के बारे में प्रत्येक विषय का वर्णन करते हुए उन्होने कहा है कि किसी तरफ से देखत हैं तो भ्रानन्द की सीमा नहीं भौर किसी तरफ से देखते हैं तो दुःख की सीमा नहीं, किसी तरफ से देखते हैं तो ज्ञान की सीमा नहीं, दूसरी तरफ से देखते हैं तो मूर्खता की सीमा नहीं। इसी लिये उन का कहना था:

प्रयात किसी भी वस्तु के लिये यह कहना किठन है कि वह प्रमृतमय है या विषमय है। हमारे यहां के जितने पुराने कानून चले था रहे हैं, उन में यह कहना कि कोई दोष नहीं है, बहुत किठन है लेकिन यह भी कहना ठीक नहीं है कि वह बिल्कुल दोषमय है। इसी लिये जैसा में ने कहा, मुझे बड़ी खुशी होती है कि जितने भी सदस्य बोल रहे हैं वह उसी बात को कह रहे हैं जो उन के हृदय में उठ रही है। लेकिन इस सरकार के सम्बन्ध में मुझे एक कथा याद था जाती है। एक ऊंट पर सवार हो कर कोई धादमी

"न जाने संसारः किममतमयः किम विषमयः"।

में एक बात कहना हूं कि में न जुरिज्यूडेन्स (न्यायशास्त्र) में कहीं पर पढ़ा था कि कानून क्या है। What is law? ला के माने थे: Law is nothing but the will of the people expressed in terms of law. कानून जनता की इच्छा मात्र

है और कुछ नहीं। जो कुछ जनता चाहती है

उसी को कानन का रूप दे दिया जाता है।

जो कानून बनने जा रहे हैं, या इस प्रकार के जो दूसरे कानन रोज बरोज बन रहे है उन को कौन चाहता है ? श्री ठाकूर दास भागव ने कहा कि इस बारे में देहात में जाकर पूछा जाय और शायद उन्होंने अपने निर्वाचन क्षेत्र में पूछा भी है। कोई भी इन कानुनों को नहीं चाहता है। जिस विधेयक पर ग्राज बातें हो रही है, उस के विषय में कुछ इने-गिने लोगों को छोड़कर दस पांच सैंकडो लोगों को छोड़कर सारा भारतवर्ष कहेगा कि इस की जरूरत नहीं है। मैं तो यहां तक कह सकता हूं कि इस कानून को बनाने वाली संस्था को सरकार कहलाने का हक नहीं है। हां. वर्तमान सत्तारूढ लोगों के पास लाठी है, वोट है, इस लिये वह जिस प्रकार चाहे, शासन करें, जो कानन चाहें पास करते जायें और लोगों पर लादते जायें। यह डेमोक्रेसी (लोकतन्त्र) का सवाल नहीं है और न ही इस को डेमोकेसी कह सकते हैं। डेमोक्रेसी का ग्रर्थ क्या होता है उसका प्रथ होता है रूल बाई दि मैजारीटी (बहुसंस्यकों का शासन)-डिसिजन बाई दि मैजारिटी (बहुसंख्यकों का निर्णय) । ग्रीर वह मैजारिटी कैसी होनी चाहिये ? वह स्वरीदी हुई मैजारिटी नहीं होनी चाहियें-खरीदे हुए लोगों की मैजारिटी नहीं होनी चाहिये-जो स्वतंत्र हो, पवित्र हो, जिस को ग्रपनी बात कहने

का हक हो, ताकत हो, उस को वास्तविक ग्रयों में मैजारिटी कह सकते हैं। यह नहीं कि कोई जमींदार अपनी रैयत को बला ले या कोई लीडर अपने अनयायियों को बला ले और उन से वोट दिला दे । वह मैजारिटों नहीं कहलाती । वह तो डेमोकेसी का ग्रपमान है। इस तरह की जो भावना सारे देश में चल रहीं है, वह बिल्कुल भ्रमात्मक है। जब किसी राजा का राज्य नहीं है, तो उस को डेमोक्रेसी कहेंगे-हिन्दी में उस को डेमोक्रेसी नहीं कहेंगे, हिन्दी में कहेंगे पंचायती राज । श्रौर पंच को हमारे देहात में पंच परमेश्वर कहा जाता है. जिस का तात्पर्य यह है कि वह इतना निष्पक्ष ग्रौर न्यायी होता है, जितना कि ईश्वर । हमारी जो पंचायत बनी हुई है, उस में कहां तक निष्पक्षता के साथ या न्याय के साथ विचार होता है या बोट दिया जाता है ? मैं समझता हं कि वह ग्राप भी जानते हैं ग्रीर संसार भी जानता है। इस को पंचायती राज नहीं कह सकते । जहां पर बहुत सुन्दरता से विचार किया जाय और स्वतंत्र रूप से भ्रपनी राय दी जाय, वहां पर पंचायती राज होता है। यह कानून जबर्दस्ती बनाया जा रहा है, जिस को देश नहीं चाहता है। मुझे इस बात की बड़ी खुशी है कि हमारे सब भाई ग्रंपने ग्रपने विचार बड़ी स्वतंत्रता से रख रहे हैं। में समझता हूं कि अगर ठीक प्रकार से वोटिंग होगी-ग्रगर ग्रन्त तक बोट देने की भी स्वतंत्रता रहे, तो यह विधेयक कभी पास नहीं होगा । यह न पास होना चाहिये भौर न यह पास होने का योग्य है। अगर हकम आ गया कि इस को पास करना होगा, नहीं तो लीडर नाराज हो जायेंगे, या इस्तीफा देने की धमकी दी गई, तो उस हालत में तो जो भी हो जाय, लेकिन जिस तरह से लोग बातें कर रहे हैं, ग्रगर उन्हीं के ग्रनुसार वोट भी देंगे. तो इस का पास होना ग्रसम्भव है । मैं एक बात सब को कह देना चाहता हूं कि जो लोग इस का विरोध कर रहे हैं-और जिन की संख्या बहत काफी है-अगर वे अपनी राय व्याख्यान के खिलाफ वोट देंगे, तो जब हमारी भावी सन्तान पढ़ेगी कि हमारे पूर्वजों ने विधेयक के खिलाफ बोल तो खूब दिया, लेकिन वोट देने के वक्त उस को पास कर दिया, तो उन के दिमाग में उन लोगों के लिये क्या स्थान रहेगा, क्या सम्मान रहेगा, इस पर भली प्रकार विचार कर लेना चाहिये। यह एक म्रादमी की बात नहीं है, सारे देश की बात है।

कल श्रीमती सुभद्रा जोशी ने कहा था—श्रीर बहस के लिये वह [ठीक भी है–कि न जाने क्यों जो व्यवहार और दृष्टिकोण लड़कों के प्रति होता है, वह लड़कियों के प्रति नहीं होता है [श्री बाबू नारायण सिंह]

यह भी ठीक है कि लड़कों का जो हक होता है लड़िकयों का हक भी उतना ही होना चाहिये। समानता के बारे में जो बातें होती हैं, उन को समझने में मझे जरा दिक्कत होती है और लोग भी उन के बारे में गड़बड़ाए रहते हैं। स्त्री ग्रौर परुष के सम्बन्ध में समानता का प्रश्न तो तब ग्राता, ग्रगर दो स्वतंत्र व्यक्ति रहते या कोई विरोधी व्यक्ति रहते, लेकिन जैसी सष्टि है, तन में स्त्री और पुरुष एक दूसरे के पूरक हैं, एक दूसरे के विरोधी नहीं है। हमारे शास्त्री में कहा गया है कि स्त्री अर्धागिनी है। संसार का काम तब तक चल नहीं सकता, जब तक कि दोनों में सहयोग न हो । इस अवस्था में समानता की बात कहां से ब्राती है ? हमारे बहुत से श्रंग-प्रत्यंग हैं, जिन का ग्रपना ग्रपना स्थान ग्रीर महत्व होता है। यह कितनी हास्यस्पद बात होगी यदि हाथ की तरफ से दावा हो कि वह पैर बराबर हो । वास्तविकता यह है कि पाश्चात्य शिक्षा नें हमारा दिमाग को भ्रष्ट कर दिया है भ्रौर अब हमारा मत बन गया है कि जो कुछ पाञ्चात्य देशों में होता है, वह सब कुछ यहां भी होना चाहिये ।

हमारे शास्त्रों में यह विधान है कि जिस वक्त स्त्री ग्रौर पुरुष बैठ कर सदा के लिये ग्रपना सम्बन्ध जोड़ते हैं-ग्रर्थात् जिस समय उन का विवाह होता है-जहां तक मुभे स्थाल है, एक दूसरे से प्रतिज्ञा करते हुए पुरुष की तरफ से यह संकल्प होता है कि मेरी जो कुछ कमाई हो, वह स्त्री के लिये हैं-मेरा सर्वस्व स्त्री के लिये हैं। अगर किसी कानून के अनुसार पुरुष की जितनी कमाई हो, उस में स्त्री का ग्राधा हिस्सा रहे, तो मैं उस का समर्थन करता हूं। मैं तो यहां तक कहने के लिये तैयार हूं कि पुरुष का कोई हक नहीं कि वह एक पैसा भी बिना स्त्री की मर्जी के खिलाफ खर्च कर सके। यह बिल्कुल अच्छी ग्रीर सही बात है। लेकिन लड़की को भाई के बराबर कह देना, या पिता के धन में हक देना सारे देश को झगड़े में डाल देना ख्रौर हर तरह की ग्रशांति पैदा करना है। कानून बनते हैं दुनिया में हो रहे अनर्थ को रोकने के लिये, लेकिन इस तरह का कानन बनने से देश में अनर्थ फैलेगा, घटेगा नही, यह तो बिल्कूल मानी हुई बात होनी चाहिये। मैं लंडकी का भी पिता हूं और लड़के कामी। लड़की के लिये जो कुछ भी किया जाय, उस को भ्रादमी कम समझता है और उस के लिये हर समय बहुत कुछ करने के लिये तैयार रहता है, लेकिन लड़की का वहां पर हक हो,

यह बिल्कुल ग्रनर्थ का मुल हो रहा है । में पाटस्कर साहब से कह देता हूं कि देश का तकाजा है, हमारे धर्म का तकाजा है, हक का तकाजा है कि वह इस बिल को वापिस लें। जो व्यवस्था ग्रौर जो कानुन जब से दुनिया श्रीर चान्द सूरज बने हैं, तब से चले ग्रा रहे हैं, उन से क्या हर्ज हो रहा है कि ग्राप एक नई बात ला कर दुनिया में हलचल पैदा कर देना चाहते हैं ? बहत से लोग पागल होते हैं. जो दुनिया करती है, उस के खिलाफ काम कर के वह दुनिया में सनसनी पैदा करते हैं। तो यह जो बिल ग्रपने पेश किया है इसके बारे में सब की और अपने दल वालों की राय भी ग्रापने सून ली हैं। इस वक्त ईमानदारी ग्रौर धर्म का यह तकाजा है कि ग्राप इस बिल को सीघे सीघे वापस ले लें। हां स्त्रियों ग्रौर लड़िक्यों के सुख के लिये ग्राप कोई ऐसा उपाय सोचें कि जिसमें सब लोग सहमत हों तो उसको भ्राप सदन के सामने ला सकते हैं। पर इस तरह का मनर्थ फैलाना तो किसी तरह योग्य नहीं है भौर न सरकार को ऐसा करने का हक है।

Shrimati Maydeo (Poona South): The legislation for which we have been waiting so long has come at last and so I would welcome it wholeheartedly because it will give the rightful place to women in the society of which she will be proud. In this Bill, the woman gets a right in the property equal to that of her brother and son. She has also got the absolute right over the property which she inherits. Nearly eight crores of women in this country will benefit by this Bill and if women under 21 years of age are included, then it will be nearly sixteen crores. When these sixteen crores of women are made happy and satisfied, they will create a very nice atmosphere in the family and I am sure that the happiness and love in the family will increase. I would, therefore, ask all my brothers and sisters to welcome this legislation.

Some hon. Members have objected that we are changing what was given or what was said by the smritikars. Laws are changing all the time; they have not been stationary. If they said something at the time of Vedas or smritis the time was different. At the time of Vedas women in India had equal rights with men. They had composed some of the passages there and they used to recite poems to satisfy heavenly Gods. They had all rights equal with the men. Their conditions deteriorated at the time of

Smriti as thhere were invasions from outside and other evil customs came in.

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By this Bill we are not doing something which was never in vogue in this country. We are only going to bring about conditions that were already there at the time of *Vedas*.

Some hon. Members of this House feel that, if they inherited equally with their brothers, there will be quarrels among brethers and sisters. I do not understand why love should be based on money alone. I know a family of three sisters and one brother. He knows that after this Bill he would get only one-fourth of what he would have got before this Bill. Still, he was so pleased, that when his sister had a child, he went to see the child and gave Rs. 200 to her. He knew that his three sisters will take away three fourths of the property. It shows that love does not depend upon money. It depends upon how the children are brought up in the family.

Some hon. Members say that by giving some share or money to women, there will be disruption in the family and society. I do not understand how they manage their affairs in the family. It all depends upon the father and mother and all the members of the family and how they are brought up. Even if the daughter takes away the share, the father or the mother need not be anxious that the son-in-law will claim something and that there will be quarrels in the family.

Some hon. Members felt that the wife's property would not be inherited by the husband and that only husband's property was inherited by the wife. Clause 17 clearly lays down that the property of a woman dying without a will, will be divided by her son, daughter and husband. Only when she dies without an issue, the property which she might have got from the father's side will go to the father's side. It is all given here and it should be so.

Some hon. Members feel that by giving a share to the daughter, the Mitakshara family will be disrupted. But, from the clauses, I find that the Law Minister has tried to satisfy the largest section of the society. Shri C. C. Shah felt that clause 6 should be amended. When the Bill was introduced in the previous Parliament, it failed because of the

Mitakshara system being done away with. Now, the Law Minister has drafted it in such a way that the daughter will get some share while the Mitakshara system is also not disrupted. The father has a right to will away the property to his daughter and sons also have a right to separate. That is all given in the Mitakshara system.

Some Members are afraid that by one hand he is giving something to the daughter but, by the other, he is taking it away because the father will have to will away his property to his sons and daughters and that the sons will get twice their share—once when he separates and once again when the father wills away his property.

But that does not matter. Daughters will be satisfied even with that because they will get something. Uptill now what was the case? Some Members said: "Are we not giving so much to our daughters? Are the husbands not giving so much money to their wives? They are satisfied and they are happy in their houses". But, women do not want anything by way of favour. They want it by right. If once this principle is accepted, then they will be most happy and their position in the society will be raised. The ill-customs like dowry, child-marriage etc. will automatically disappear.

If the women are given a share in the property, they will get more education. The outlook of the society on women will change. They will get responsible positions in the society, which they are denied at present. The status of the women in the society will change the moment they begin to get a share of the property.

Some Members have mentioned another point. They have taken the case of agricultural land. If a daughter gets a share in the agricultural land, they say there will again be disruption. Those illiterate people in the villages will not understand how to will away their property with the result that there will be litigation. But I ask, if we take away everything, then what will remain for the daughters. Our Law Minister has said that if there is a house left and if the brothers do not want to divide it, then the daughter will not get a share and she will only have a right to go and stay there. If in the case of the agricultural land also you want to say the same thing, then what will the daughter

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[Shrimati Maydeo]

get? We must be generous and at least allow a share of the agricultural land to the daughter.

In clause 24 the Law Minister has made a provision that it should not come in the way of any legislation to be made hereafter regarding agricultural land. Supposing a daughter gets a share of the agricultural land, can she take away that land to the place where she might be herself staying? Will it be possible for her to go and stay in the village? How can she cultivate and enjoy the land which has come to her as her share? Because she is staying far away, she will naturally tell her brother to cultivate the land and if her brother gives her the produce from that land she will be satisfied. If her brother does not give anything, can she come from such a far distance and claim the produce? Therefore, the fear expressed by some Members, I think, is not correct.

Therefore, I feel that the Bill, as it is drafted, goes to satisfy almost all the sections of the society. It should therefore get the support of all the Members and it should be passed without any delay as suggested by Shri C. C. Shah.

श्री बी० पी० सिंह (मुंगेर सदर व जमुई): में समझता हूं कि यह बिल लाना ही ग्रनाधिकार है क्योंकि संविधान के ग्रनुसार हमारा एक धर्म निरपेक्ष राज्य है श्रीर इसलिये हमें केवल हिन्दुओं के नाम पर कोई बिल नहीं लाना चाहिये था श्रीर सब जातियों के बास्ते एक सा युनिफार्म सिविल लॉ (एकरूप व्यवहार विधि) लाना चाहिये था। उसी हालत में विधान की प्रतिष्ठा स्थापित हो सकती है। पहली शिकायत तो इस बिल के सम्बन्ध में यह है कि यह युनिफार्म नहीं है श्रीर केवल हिन्दुओं पर इसका प्रभाव पड़ने बाला है।

दूसरी बात यह है कि यह बिल जो लाया जा रहा है इसमें देश में एक भ्रम फैलाया जा रहा है और इस बिल को देखने से ऐसा मालूम पड़ता है कि इस कानून के बनाने वालों को देश के निवासियों की सच्ची परिस्थित का ज्ञान नहीं है। मैं समझता हूं कि इस बिल का एक ही मंशा हो सकता है कि स्त्रीयों को समानाधिकार मिले और सम्पत्ति में अधिकार मिले । मैं माननीय कानून मंत्री से जानना चाहता हूं कि क्या स्त्रियों को पति (हस्बैंड) की सम्पत्ति (प्रापर्टी) में

पूरा प्रधिकार मिलने से इस बिल की मनशा
पूरी नहीं होती है। । में तो समझता हूं कि कानून
म अगर इस बात की व्यवस्था हो जाय कि लड़की
जब तक अविवाहित रहे तब तक तो उसे पिता
की सम्पत्ति में अधिकार प्राप्त रहे और तत्पश्चात्
उसको अपने पति की सम्पत्ति में अधिकार प्राप्त
हो तो इस कानून के बनाने वालों की मंशा
पूरी हो जाती है और उस मंशा के पूरी होने में
कोई कमी नहीं रह जाती है।

साथ ही साथ जो हमारे देश के किसानों की भ्रवस्था से परिचित होंगे वे जानते होंगे कि इस विधेयक के द्वारा किसानों में कितनी बेचैनी फैल रही है। म्राज यह कहा जा रहा है कि किसानों की सम्पत्ति सीमित कर दी जायगी अर्थात एक किसान २४ एकड भिम की सीलिंग फिक्स कर दी जायगी और मान लीजिये कि भ्रगर एक किसान के चार लड़कियां ग्रीर एक लड़का है तो वे लडिकयां बीस एकड भूमि की ग्रंधिकारी हो जाती हैं और ग्रगर एक लड़का नाबालिंग है भौर उसकी नाबालिगी में ही उसके माता पिता की मृत्यु हो जाती है तो ग्राप समझ सकते हैं कि उस लड़के की क्या ग्रवस्था होगी ? यह कहा जाता है कि ग्रागामी पंचवर्षीय योजना काल में हम लोगों के स्टैंडर्ड ग्राफ लिविंग (जीवन स्तर) को ऊंचा करने जा रहे हैं जब कि हम देख रहे हैं कि प्रथम पंचवर्षीय योजना में किसानों का स्टैंडर्ड ग्राफ लिविंग कुछ भी ऊंचा नहीं हो सका है ग्रौर ग्राज हालत यह है कि जहां राष्ट्रीय ग्राय प्रति व्यक्ति २८५ रुपया है वहां पूर्वी भाग के किसानों की ग्राय प्रति ब्यक्ति ११० रुपया है। श्रौर यदि १६ प्रति शत द्याय बृद्धि हो गई है तो भी ग्राज उन किसानों की क्या ग्रवस्था है ग्राज जब ग्राप इस तरह के विधेयक जा रहे हैं तो इसका कैसा प्रतिकृल असर उन लोगों पर पड़ेगा भ्रौर कितनी गलत फहमी इसको लेकर उन लोगों में ग्राप फैलाने जा रहे हैं। ब्राज हमारे किसानों के पास कुछ भी सम्पत्ति नहीं है और वह समझ नहीं पाते हैं कि आज हम किस प्रवस्था में हैं ग्रीर कल किस ग्रवस्था में रहेंगे। हमारे नेताओं को उनकी सच्ची परिस्थिति का ज्ञान नहीं है भौर न उन्होंने सच्ची सच्ची जानकारी प्राप्त करने की कोशिश ही की है। यदि उन्होंने इसके लिये कोशिश की होती तो फिर इस तरह का कानून लाने की आवश्यकता ही नहीं समझते । ग्राज सबसे पहली ग्रावश्यकता तो इस बात की है कि राजनैतिक स्वतंत्रता की प्राप्ति के पश्चात् आर्थिक ग्रवस्था में सुधार लाने

का प्रयत्न होना चाहिये। सरकार इस बारे में जो कुछ कदम उठाती भी है वह महज कागजी कदम होते हैं ग्रौर वे वास्तविकता से दूर होते हैं। म्राज म्राप एक किसान परिवार की सिलींग (ब्रिधिकतम भूमि) २५ एकड़ पर फिक्स (निश्चित) करने जा रहे हैं और उस थोड़ी सी जो सम्पत्ति या जमीन में लड़की को अधिकार दिलाने की बात कर रहे हैं, यह चीज साबित करती है कि ग्राप को वास्तविक परिस्थिति का ज्ञान नहीं है कि इसका कैसा खराब नतीजा निकलने वाला है ग्रीर इसके द्वारा गांवों के परिवारों में कैसे कलह भ्रौर झगड़े के बीज भ्राप बोने जा रहे हैं। जहां तक लडकी को उसका ग्रधिकार दिलाने की बात का सम्बन्ध है, मुझे गांवों का अनुभव है और में जानता हूं कि धनी लोग भले ही ग्रपनी लड़िकयों को सम्पत्ति में हिस्सा न दें लेकिन एक गरीब किसान जिसके पास सिवाय एक लोटा ग्रौर थाली के कुछ नहीं होता वह भी जब लड़की शादी के बाद अपने संसराल जाने लगती है तो वह इस बात की पर्वाह नहीं करता कि ग्राज जो मैं यह लोटा ग्रौर थाली लड़की को दे रहा हूं तो कल को मैं किस में खाउंगा और पानी पिऊंगा और वह लड़की को चलते वक्त दे देता है। ग्राप कानून के जरिये लड़की के प्रति माता पिता के दिल में वह प्रेम भाव पैदा नहीं कर सकते जों कि ग्राज उनके दिलों म मौजूद है।

में समझता हूं कि श्रीमती उमा नेहरू की इस राय से कि किसान की जो खेती की भूमि है उसमें बंटवारे का ग्रधिकार न दिया जाय, हर एक ब्रादमी सहमत होगा ब्रौर मेरा बनुरोध है कि त्याय मंत्री उनकी इस राय को मान लेंगे श्रीर इस विघेयक के द्वारा हमारे देश की सामाजिक ग्रवस्था में जो गडबड़ी ग्रीर ग्रव्यवस्था फैलने वाली है, उसको फैलने स बचा लेंगे। भ्राज हमारे समाज की संयक्त परिवार प्रणाली एक विशेषता है ग्रौर उस विंशेषता को नष्ट करने के लिये कितनी ही चीजें हमारे सामने ब्रा रही है। एस्टेट डयूटी बिल (सम्पदा शुल्क विधेयक) और इस तरह के दूसरे कानुनों से हमारे देश में संयक्त परिवार प्रणाली को खत्म करने की कोशिश की जा रही है जो कि ग्राज की ग्रर्थिक ग्रवस्था में करना उचित नहीं होगा ग्रीर भ्रगर ऐसा किया गया तो उस प्रणाली की जो विशेषता है ग्रीर उससे जो हमको लाभ था उससे हम वंचित रह जायेंगे। मैं समझता हं कि जो हमारा समाज है उस को श्राप बिगाड़ नहीं सकते।

इस लिये मेरा निवेदन इस बिल के सम्बन्ध में मंत्री महोदय से यह है कि वे इस पर गम्भीरता से विचार करें और इस से देश में जो भ्रम फैलने वाला है, जो झशान्ति फैलने वाली है, उस को मिटाने की पूरी पूरी चेष्टा करें।

इस बिल में उस क्लाज (खंड) में जहां पर कि मकान का जिक ग्राया है मकान की पूरी छट रहनी चाहिये। इसी तरह से ऐग्रिकल्चरल (खेती की) जमीन की छट रहनी चाहिये। जैसा मेरी बहन ने बताया कि ऐग्रिकल्चरल लैंड में लडकियों को हिस्सां नहीं मिलना चाहिये, हां मां को उस में हिस्सा मिल सकता है। ग्राज जब जमीन की सीलिंग होने जा रही है और कोई भी ग्रादमी बहुत ज्यादा जमीन ग्रपने पास नहीं रख सकेगा. उस समय में यदि उस की जमीन के ग्रौर भी हिस्से हो गये तो वह कभी भी खेती नहीं कर सकेगा। फल यह होगा कि वह दूसरे रोजगारों में लग जायेगा जिस में कि वह ज्यादा पैसा पैदा कर सके । लेकिन अगर हमारे कानून मंत्री इस बात को मानने के लिये तैयार नहीं हैं और चाहते हैं कि लड़कियों को शादी के बाद भी सम्पत्ति में अधिकार मिलना चाहिये, तो उस के लिये सब से उत्तम चीज यह होगी, ग्रौर लड़िक्यों को भी इस में घाटा नहीं होगा, उन को गारेंटी हो कि वे ग्रपने पति की प्रापर्टी में हिस्सा पायेंगी। जब तक वह ग्रविवाहित हों तब तक उन को पिता की सम्पत्ति में अधिकार हो और शादी के बाद पति की सम्पत्ति में ग्रधिकार हो। इस से इस कानन की मंशा भी पूरी हो जायेगी और किसानों के बीच में, जनसाधारण के बीच में, सरकार के प्रति जो ग्रविश्वास पैदा हो रहा है वह भी दूर हो जायेगा।

में समझता हूं कि जो सुझाव में ने दिये हैं उन पर मंत्री महोदय गम्भीरता से विचार करेंगे। में समझता हूं कि माज यहां पर कोई भी मादमी ऐसा नहीं है जो यह चाहता हो कि स्त्रियों को उन के मुस्कारों से वंचित रखा जाय। श्रीर यदि पति की सम्पत्ति में स्त्री को मुस्कार देने से मंशा पूरी हो जाती है तो हमारे मंत्री को जो कुछ उन्होंने सोच रखा है उस पर जोर नहीं देना चाहिये।

इस सम्बन्ध में मैं फिर न्याय मंत्री से कहूंगा कि स्त्री को विवाह के पूर्व अपने पिता की सम्पत्ति में हिस्सा मिलना चाहिये और विवाह के उपरान्त पति की सम्पत्ति में और इन शब्दों को कह कर अपनी बात समाप्त करूंगा। Shri B. C. Das (Ganjam South): From the trend of discussion in this House, one is surprised that the majority of Congressmen are opposed to this measure.

Some Hon. Members: No. no.

Mr. Deputy-Speaker: It is only an estimate of the trend. One might differ from the other. Why should there be impatience?

An Hon. Member: We will know at the time of voting.

Shri B. C. Das: It appears that the measure sponsored by the Congress Government was vehemently opposed by the Congressmen on the floor of this House. I wonder why there is terrific uproar over this Bill. Was not such a measure overdue? Will the passing of this Bill upset our social order? Will it break our society into pieces? I am constrained to say that the opposition against this Bill is artifically engineered. It has no social basis which can be called broad. It is narrow and slippery and is going to break into pieces.

Let me make my point a bit clear. Politically, socially and economically, the situation is already ripe for such a measure. We declare ourselves a political democracy, a democracy based on adult franchise. Anyone who is a student of politics knows that the individual is the unit in a democracy, and it is the individual who is vested with power to shape the destinies of the country. It is not the family that is the unit in a democracy. The family was the unit in an oligarchy and in a feudal system. When once you accept political democracy, logically you have to accept also rights of the individual in social life. Therefore, the joint family system which denied individual liberty and on which injustice was perpetrated, this injustice towards certain sections or classes of humanity, has outlived its utility. In democracy, in the eye of the law, everyone is equal. So, you cannot swear by democracy and at the same time preach for two sets of laws of inheritance—one for the womenfolk and another for the menfolk. In the eye of the law there must be one law of inheritance for both men and women. This is fundamental to democracy. Democracy is based on the rights of the individual and individual freedom. The joint family system, we know, presupposes the head of a family who has got a lot of authority and all other members of the family surrender their rights to the head of the family. That was joint family. But that joint family has fast disappeared. Today, no member of the joint family will surrender his individuality to the head of the family. Everyone wants to grow up into full freedom and everyone wants to play his part in society, and as such, the joint family system, politically, has outlived its day.

Economically also, the joint family system no more has any utility. The first blow came on the system when you accepted the principle that a coparcener has the right to separate himself from the joint family. That means the joint family is no more unbreakable. The joint family is being split up into two small individual families once you recognise that the coparcener has the right to separate.

Then you have the income-tax. The impact of the income-tax has also split the joint family and we find generally the rich families splitting into small families and the joint families are no more favoured by the rich classes. Then the estate duty has come in, and it has also made its inroads upon the joint family system. The estate duty also presupposes the breakability of the Mitakshara joint family system and on the assumption that a member of the joint family can separate himself from the joint family, the estate duty is levied. So, we know that our economic laws are so operating today that they do not expect this joint family system to continue for long.

In many of the States, we have got the Tenency Acts, and there is the impending imposition of a ceiling on land holdings. All these contribute to the breaking up of the joint family system. Therefore, Mitakshara joint families are no more on the order of the day. They are in a fading phase. So, so much of uproar on this joint family system is unnecessary, because it is a dying system. But unfortunately, some of the forces in this country who always swear by religion, who always impede social progress, who always stand in the way of development of the country to-day are raising a hue and cry. But I am sure their basis is very narrow and therefore they will fail with reference to this question as they failed several times in the past. In the last parliament they blocked the passage of the Hindu Code Bill. Soon after there was a general election. The party which sponsored this

measure came out in a majority. leader of this party advocated this Bill. and he on every platform, I know was advocating in favour of this Bill, and his party came out in a large majority. It shows that the country is behind this measure. But the members of his party today oppose the measure.

My grievance against this Bill is that it is a compromise measure, that it has accommodated many of the view-points of the outmoded, out-dated orthodoxy. So, it has not followed very logically the steps it should have followed. It should have followed the recommendations of the Rau Committee and abolished the Mitakshara joint family system. Rau Committee advocated the abolition of the Mitakshara system and the introduction of the Dayabagha system, a system which is now prevailing in Bengal, Assam and in some other parts. Our social system in the old days was dynamic. It was reasonable, it was pliable and it was adapting itself to the changing conditions. It can be known from the fact that the same Hindu law of inheritance was interpreted in different parts in different ways and we have the Dayabagha system in some parts and the Mitakshara system in the other parts. Those people who are now governed by the Dayabagha system are no less Hindus than those who are governed by the Mitakshara system. Therefore, we cannot say that the Dayabagha system is non-religious and the Mitakshara system is sacrosanct. It can be changed as conditions for its continuance have changed.

5 P.M.

Clause 6 of the Bill gives equal share to the daughter, but does not confer equal status on the daughter. Only when the father dies the daughter will have a share; but the son gets a share in the property as soon as he is born. He has also got the right to separate. Supposing all the sons separate themselves, what will happen to the share of the daughter? For such a contingency some provision should have been made. Unfortunately, no such provision has been made. The hon. Law Minister in his speech in the Rajya Sabha suggested an amendment which read as follows:

"Provided further that a male coparcener who has taken his share in the coparcenary property for separate enjoyment on a partition before the death of the deceased shall not be entitled to succeed to the interests of the deceased in the coparcenary property."

Of course, it would have helped in a certain way. But I wonder why the Hon'ble Minister did not table this amendment

[Mr. SPEAKER in the Chair]

I say that he should have been more logical and given equality of status to the daughter by making her a coparcener or abolishing altogether the joint family system under the Mitakshara law.

I have strong objection to sub-clause (i) of clause 5 which excludes from this provision marriages under the Special Marriage Act, 1954. This exclusion will affect all the marriages performed under the Special Marriage Act, 1954. I would urge upon the hon. Law Minister to adopt an amendment which will enable such marriages also to come under the operation of this law. All the objections centre round one point, namely, that the joint family system will break if equality of status is conferred on the daughter. But, I am afraid their fears are unfounded. There is provision here to prevent fragmentation of land. We can enact land legislation in the States which can stop fragmentation. One can have a right to property, but fragmen-tation can be stopped. Some sort of compensation can be paid to the daughter also and fragmentation can be stopped. My point is that the law which is enacted to stop fragmentation should apply to sons as well as to daughters. If that is done, I welcome it. If you say that it will apply only in the case of the daughter and not in the case of the son, it is not right.

It is axiomatic that those who are economically independent are really independent. If one is not economically independent, one cannot claim independence. If one has to depend on others for his maintenance, one surrenders one's freedom. Therefore, to say that because the wife will inherit the property of the husband, she should not inherit the property of her father is not correct. If the wife comes to the husband's house as the heir of some property, she can claim some respect from the husband. She is an economic entity and she is entitled to claim respect. That is the reason why the dauether should dence. If one has to depend on others is the reason why the daughter should inherit the property of the father,

Pandit Thakur Das Bhargava: Why should she inherit the father and not the father-in-law.

Shri B. C. Das: The wife will inherit the father-in-law only after the father-in-law's death. The father-in-law must die first.

An Hon. Member: Why not wife?

Mr. Speaker: Here also, when the father is alive, there is no inheritance. Here also the father must die.

Shri B. C. Das: My objection to this provision is this. According to this pro-vision, the daughter can inherit only after the death of the father, whereas the son can inherit on his birth. I want that the daughter also must have the right to inherit on her birth. There should be no differentiation between the son and the daughter. This is the logical principle that should be adopted. But, unfortunately, just as all the measures of the Government are a compromise with reaction, this is also a compromise with orthodoxy and an outmoded system. That is why they want to give a long lease of life to the Mitakshara system which is outmoded and which does not serve any social purpose. Our new social laws, political laws and solcial thoughts go against this joint family system, which once helped up to grow, but which to-day stands as an impediment to the further development of our society Therefore, it is a system which should be done away with. Let the Government take courage in both hands and tell the people that we want a social order which is really democratic and which is going to help us to build a socialist pattern and that is why we want women to become equal partners. They should have equal status and not an inferior status. That is why I request the Government not to compromise with reaction, because they have got vested interest and once you allow them some concession because they have got legal luminaries they will try to render this measure ineffective.

Shrimati Ammu Swaminadhan: I feel very happy today that after all these years when we have been discussing this question about this piece of legislation. it has actually come very near the end and that it is going to emerge as an Act in this free India. I was very surprised to hear some of the hon. Members saying, "why do we want to hurry with such a legislation?" I do not know where the hurry happens to be, be-cause we have had this from 1937 and for nearly 20 years people have spoken about it. People all over the country have discussed about it. Of course, a great number of people have been against it, but that does not mean that I am also very surprised that today when women are taking their responsible positions in all walks of life in this country, even today some hon. Members feel that if they get equal rights with regard to property, everything will go wrong and they will not be able to carry out their responsibilities properly. If Members feel that way, they should not allow women to come to this House at all. Why should we come to this House at all, if we are not able to carry out the responsibilities that are entrusted to us. Only when this question of money comes, all these difficulties seem to be talked about.

I do not understand why parents should make any difference between boys and girls. I come from a very happy part of India where we have never had this distinction and where we have always had absolute equality. That is why I find it very difficult to under-stand why some Members—I find there are some women Members also—feel rather afraid of giving an equal portion of the property to girls. I feel that we women coming from Malabar have shown to the world that we are able to look after the responsibility that is entrusted to us. Malabar today is a part of the Madras State. As far as literacy is concerned, we stand the highest. The only reason for that is that women have had a say in the matter of education of the children and they do not want to make any difference between boys and

It was also surprising to me to hear some Members speak about Rama and Sita. Why go so far back into history? We do not know them. We do not know in what conditions the people lived. Is it not better to be nearer to our time and speak about Mahatma Gandhi, whom we revere and whom we acknowledge as the Father of the Nation? What did he say? He always said that if India is to be free, the men and women of this country must work together. What does that mean? Why should men and women work together if men are to have all inheritance in regard to property and women nothing at all? Why are we not thinking in terms of what our great leader, whom we all acknowledge as the leader, said when he started the non-co-operation movement? In one of the first speeches he had said that if women want to enjoy all the rights in free India they must also come forward and work in the non-co-operation movement. Women in thousands came forward at his call. Women did take part in the satyagraha movement and went to jail in hundreds. Why did not these hon. Members who are opposing this Bill with regard to property rights, tell the women to stay at home and that they should not take part in this? Why didn't they say, you are not fit to take part in the non-co-operation movement, only men should take part? Why did they allow women to go forward if they did not want to give them any responsibility in free India?

Mindu Succession Bill

When we speak about a socialist pattern of society, as some hon. Members have done, we have to think in terms of equality between men and women. I do not at all understand where the difficulty lies. I am not a lawyer. I am not able to speak about legal points. I am not a learned person in the Vedas and so I am not able to quote Sanskrit slokas. But, we have to think in terms of the realistic life of today. The whole world is moving forward. Why should we alone in India not be progressive as in the other parts of the world? We have acknowledged that women can occupy responsible places. If they can do that, surely, in the matter of inheritance alone, they cannot be said to be not fit to inherit the father's property or the husband's property. I feel that if only all of us will think a little more in this matter, there will be no opposition. In all humility I would ask the hon. Members to turn to Kerala where the hon. Minister has gone and seen for himself how things work. If you will only see what is happening and what has happened there all these years when women have had equal right. I am sure you will agree that women can have equal right and nothing terrible will happen in this country if they had equal rights.

In fact, I feel that women are better custodians of property than men. It is said that women would not be able to use whatever they get in a responsible manner. May I ask if men who have inherited have also not squandered the properties in their own way? I feel sure that in this case, if women were entrusted with the properties, they would not

have squandered them like that. Women are not of that nature. They like security. They like to feel that their child-ren will have security. The money that they inherit is not meant for themselves, to buy jewels, grand clothes, etc. The money is a trust for the children. Women have more love for the children than men have. I do not say that they do not also love their children. But, they do not feel the same responsibility towards the children as the women. Once again, if I may ask, please do not get lost in thinking in terms of Rama and Sita. They were Gods and Goddesses. We cannot reach up to them. We do not know what the ordinary people in those days did. Today just think of abducting a princess like that. We have a law which will enable us to get back ab-ducted women. We do not have to fight battles. What is the use of comparing life today with the life in the time of Rama and Sita? I feel that we must all look at this question with reason and in a realistic manner. I feel that in a few years to come, there will not be any property left and I do not think there is much chance of women getting so much property in this country. Whatever it is, let us feel that we both belong to this country and that we have equal rights and that it is the one thing that we have got in free India.

I do not want to take the time of the House because I come from a part of the country in which we have equal rights.

Shri A. M. Thomas: Preferential rights.

Shrimati Ammu Swaminadhan: We do not have superior rights. That is a wrong conception. We certainly have equal rights, but not superior rights. This wrong conception is due to the fact that the idea of women having equal rights has always been not in the mind of the men of this country and if they have equal rights, they at once think that they have superior rights. I come from a Marumakkattayam family myself and I know what rights we have. I do not for a moment admit that there is any superior right. Even if there is a superior right, why should it not be there? What is the harm in that? If women can look after the children well, if they can have the children educated, if they can see that their future is made secure, there is no harm in that. They

[Shrimati Ammu Swaminadhan] are mothers, they are wives, they are sisters, they are daughters. Why should you grudge to give them the same equal share with the sons, brothers and nephews? It am sure that if we look at this Bill in that way there will be not

this Bill in that way, there will be no opposition to this at all. If there are any legal points which have to be right. I hope that that would be done by the Law Minister who will understand all the legal difficulties. I feel sure that he will set right if there is any

difficulty.

श्री श्रीजत सिंह (कपूरथला भटिंडा, रक्षित अनुसूचित जातियां) : जनाब स्पीकर साहब, में आपका शुक्रिया अदा करता हूं कि आपने मुझे बोलने का मौका दिया । अगर यह बिल आज से बीस साल बाद आता तो में इसको सपोर्ट (समर्थन) करता ।

पंडित के बी कार्मा: (जिला मेरठ— दक्षिण): ग्राप यही तसव्वुर (कल्पना) कीजिये

श्री प्रजित सिंह: ग्राज इस बिल की शक्ल जो है वह बहत डिफोक्टव (ग्रपूर्ण) है। इस बिल का हमारे तीन चार पहलुओं पर ग्रसर पड़ता है यानी पोलीटिकल (राजनीतिक), सोशल (सामाजिक), इकानामिक (मार्थिक) ग्रीर रिलीजस (धार्मिक) पहलुग्रों पर इसका ग्रसर पड़ता है। इस बिल पर सन् ३७ से सोच विचार होता ग्रा रहा है। मगर हमको सोचना चाहिये या कि इसको ठीक फार्म (रूप) में किस वक्त लाना चाहिये था। सन् १६४७ में हम ग्राजाद हुए। उसके बाद इन चीजों को सोचने का मौका मिला। हमने सबसे पहले ग्रपनी इकानामिक (ग्रार्थिक) हालत को सुधारने पर सारा जोर लगाया । हमने पहली फाइव इग्रर प्लान (पंचवर्षीय योजना) बनायी। अब दूसरी बनायी है। देश का डेवेलपमेंट (विकास) करने के लिये बहुत सी इंड-स्ट्रीज (उद्योग) खोलीं, जमीन का कंसालीडेशन (एकीकरण) करने का भी प्रबन्ध किया। कई जगह ग्राज लैंड (भूमी) का कंसालीडेशन हो भी रहा है। अब हम लोग सीलिंग (अधिकतम सीमा)

रहा है। इसका असर क्या होगा। आपके कानून का असर जमीन पर यह होगा कि एक लड़की शादी के बाद अपने बाप से जमीन का हिस्सा लेने आवेगी और इस तरह से जमीन के टुकड़े हो जायेंगे और जो आप कसालीडेशन पर आज इतना खर्च कर रहे हैं वह बेकार जायेगा। अब

भगर बाप भ्रमीर हुआ तो वह लड़की को पैसे

की बात करते हैं। कई जगह सीलिंग किया जा

बे देगा और अपनी जमीन बचा लेगा । लेकिन अगर बेचारा बाप गरीब हुआ तो वह कहां से पैसा देगा । वह पैसा नहीं दे सकेगा और वह लड़की उस जमीन के दूसरे शरीकों के पास जायेगी। कोई जमींदार यह नहीं चाहता है कि उसके शरीक उसकी जमीन को लें वे या उसकी जायदाद को वह ले लें और इस बिल का असर यह पड़ेगा कि आपस में झगड़ेबाजी और फूट बढ़ जायगी और इस बिना पर मैं इस बिल को सपोर्ट (समर्थन) करने से कासिर (असमर्थ) हूं।

Hindu Succession Bill

में पंजाब से भ्राया हूं भ्रौर पंजाब के हालात से भ्रच्छी तरह वाँकिफ हूं भ्रौर में जानता हूं कि पंजाब के लोग इस बिल के सखत मुखालिफ हैं भ्रौर वे इस बिल को भ्रपने यहां लागू होने देना नहीं चाहते । हैं लेकिन भ्रगर क्लाज (खण्ड) ५ में एक इस तरह का प्रोविजन (उपबन्ध) जोड़ दिया जाय कि । This Act shall not apply to—

Any properties or persons in the Punjab State. तो मैं इस बिल को स्वीकार कर सकता हूं।

मैं भ्रापसे निवेदन कर रहा था कि हम इस बिल को क्यों नहीं भ्रच्छा समझते हैं और उसकी खास वजह वह है कि इस की वजह से हमारे गांवों में भ्रगड़ेबाजी और मुकद्दमेबाजी बढ़ जायगी और लोग लिटिगेशन माइंडेड (वादिप्रिय) हो जायेंगे। भ्रब श्री एस० एस० मोरे इस बिल को बहुत भ्रच्छा बिल बतलाते हैं और वह ऐसा क्यों न बतलाये क्योंकि वह तो ऐडवोकेट हैं और इसके भ्रन्दर उनको भ्रपनी वकालत चलाने का काफ़ी

मौका मिल जायगा। हमारे गरीब ग्रीर ग्रनपढे

किसान लोग लिटिगेशन (मुकद्दमेबाजी) के झगड़ों

में फस जायेंगे। हम तो चाहते हैं कि यह बिल

पास न किया जाय जिससे कि स्रीर हमारे

वकील लोगों को जो भोली भाली लडकियों को

चाट जायेंगे इतका मौका न दिया जाय....... पंडित के० सी० दार्मा : यह लड़कियों को चाट जायेंगे "This is unparliamenary."

Ch. Ranbir Singh (Rohtak): He is only repeating the words.

Pandit K. C. Sharma: On a point of order, Sir. The expression that—

order. Sir. The expression that— 'लडकियों को चाटजायेंगें।s unparliamentary

Shri A. M. Thomas: What is the meaning of that?

Mr. Speaker: I am not able to follow anything in his laughter,

Pandit K. C. Sharma: The hon. Member says that if this Bill is passed, then a certain section, that is the lawyers including Members of Parliament—he refers to Shri More—will eat away the

innocent young girls. Shri Ajit Singh: No Sir, I did not say that.

Mr. Speaker: Nobody can eat away another. We are not cannibals. It is a kind of expression. That means all the property acquired by a girl-would be lost in litigation. Anyhow, a more elegant expression may be used if that is the meaning.

श्री प्रजित सिंह : जनाववाला (श्रीमान), में ने वही लफज (शब्द) दोहराये हैं। इस बिल के लिये यह कहा जा रहा है कि हम औरतों और मदों में इक्वेलिटी (समानता) लाने के लिये इसको ला रहे हैं। मैं पूछता हं कि भास्तिर इक्वैलिटी से उनका मतलब क्या है ? जैसा कि हमारे बजर्ग नेता श्री टंडन ने फरमाया था कि स्त्री पुरुष को तो भगवान ने ही ईक्वल नहीं बनाया है तो भ्राप कैसे जबरदस्ती उनको एक समान कर सकते हैं। जहां भ्राप लड़की को उसके पिता की सम्पत्ति में अधिकार दिलाने की बात करते ह वहां इस तरह का भी कानुन में कोई प्राविजन (उपबन्ध) रेखिये कि अभी तक जो बाप के मरने के बाद उसका बेटा ही कर्जा वगैरा ग्रदा करनेका जिम्मेदार होता है तो ग्रब आगेसे लडकी भी उस कर्जके ग्रदा करने में हिस्सेदार बने भ्रौर ऐसा करना जरुरी है क्योंकि भ्राप उनको बराबरी का दर्जा देना चाहते हैं।

इस बिल का प्रभाव हमारे डेवलेपमेंट (विकास) पर बहुत खराब पड़ेगा भीर डेवलपमेंट का कार्य रुक जायगा । कोई बाप ऐसां नहीं करेगा कि ग्रपने लडकों ग्रीर बच्चों को बिल्कूल भूखा मारने के लिये छोड़ देगा । मापने स्टेट ड्यूटी बिल (सम्पत्ति शुल्क विधेयक) बनाया और दूसरे बिल बनाये और इस बिल की जिसकी कि माप बनाने जा रहे हैं, इससे झगडेबाजी बढ़ेगी भौर लोग अपनी इमारतें बनाना बंद कर देंगे भीर इसका ग्रसर यह पड़ने वाला है कि लोगों का बड़े बड़े कारखाने और प्रापर्टीज (सम्पदा) बनाने के लिये दिल नहीं होगा।

एक माननीय सदस्य : क्यों ?

भी प्रजित सिंह : क्योंकि उनको यह प्रदेशा (भय) लगा रहेगा कि लडकीयां ले जायेंगी। गगर इस कान्न को ग्राज स बीस वर्ष बाद लगाते तो हमार देश का जो सोशल स्टक्चर (सामा-जिक ढांचा) है वह चेंज (परीवर्तित) हो चुका होगा 5-105 L. S.

भौर हम लोग यह समझने लग जायेंगे कि यह जो सारी जमीन है स्टेट (राष्ट्र) की है ग्रीर में समझता हूं कि वह वक्त ग्राने वाला है जब सारी जमीन लोगों की नहीं रहेगी भीर वह गवर्नमेंट की बन जायेंगी और जितने भी बैंक, ग्रौर इंडस्ट्रीज (उोग) हैं वे सब गवनमें हो जो बोगी और उस बक्त हमें कोई तकलीफ नहीं होगी कि कौन उसको ले जाता है लड़की ले जाती है या लड़का ले जाता है भीर जो उस पर काम करेगा वह उसकी ले जायेगा ।

हम इस बिल को पास तो इसलिये करने जा रहे हैं कि यह डाउरी सिस्टम (दहेज पद्धति) बंद हो जाय लेकिन में देख रहा कि इस कानन के द्वारा इनडाइरेक्ट (ग्रप्रत्यक्ष) डाउरी सिस्टेम जारी रहेगा। भभी तो हालत यह है कि लड़की का बाप कहीं से चार, पांच हजार रुपये जुटा कर लडकी के हाथ पीले कर देता है भौर जैसे भी होता है लड़कों वालों को दहेज जुटा कर शादी कर देता है, अब इस कानून के बाद यह होने वाला है कि हर एक नौजवान लड़का शादी करने से पहले यह देखेगा कि किस लड़की के बाप के पास ज्यादा प्रापरटी है ग्रीर कौन ज्यादा दे सकता है भीर वह उसी की लड़की से शादी करने पर रजामंद होगा जहां से कि उसको काफी प्रापरटी में हिस्सा मिलने की उम्मीद होगी भौर इसका नतीजा यह होगा कि गरीब मादमी के लिये दामाद मिलना मुश्किल ही जायेगा । गरीब ग्रादमी कैसे अपनी लड़की की शादी कर सकेगा। इसलिये में समझता हूं कि वह जो बिल है यह हमारे लिये नुकसानदेह साबित होगा ।

इस बिल को जो भाज लाया जा रहा है उसके बारे में तो मझे लार्ड टैनिसन की यह बात याद मा जाती है जो उन्होंने कहीं थी:

"The old order changeth yielding place to new and God fulfills him-self in many ways. Lest one good custom should corrupt the world.

में समझता हूं कि इस बिल को बाने के लिबे भाज के हालात उपयुक्त नहीं हैं भौर मंत्री महोदय को चाहिये कि लोगों में इसके विरुद्ध जो तीप्र भावना है उसको देखते हए इस बिल को वापिस लेलें।

मासिर में मुझे एक बात यह कहनी है कि जैसा कि टंडन जी ने भी फरमाया या कि मगर हम भौरतों को हक देनाही चाहते हैं तो हमें मदर (माता) भीर बाइफ (पत्नी) इन दोनों को हक [श्री ग्रजित सिंह]

in favour......

देना चाहिये न कि लड़की को हक दे कर भाई बहुनों और लड़की और मां बाप में झगड़ा कराया जाय।

में अन्त में और अधिक न कह कर मंत्री महोदय से इस बिल को वापिस लेने के लिये अनुरोध करता है।

Some Hon. Members: rose.

Mr. Speaker: Shri Pataskar. Other hon. Members on the clauses.

Shri Pataskar: I am happy that in spite of some very passionate speeches there has been generally an undertone which clearly indicated that the majority of the Members of this House were

Pandit Thakur Das Bhargava: Question.

Shri Bansal (Jhajjar-Rewari): Question.

Some Hon. Members: Question.

Shri Debeswar Sarmah (Golaghat-Jorhat): You are right. Shri Bhagwat Jha Azad: Count the

numbers. I want to know the number.

Shri Debeswar Sarmah: The hon. Minister is very right. Shri Pataskar: I am sorry that Members have not the patience to allow me to complete the sentence. I am sure they will agree with me when I complete it. The majority of the Members are in favour of doing justice to women—that is what I was going to say. First of all, I wanted to compliment them for that. I am sure they want justice to be done, whatever the other differences. They thought something was going to be hurriedly passed and

Shri Debeswar Sarmah: Please do not yield to pressure.

Shri Pataskar: I will not yield to pressure one way or the other.

Shri R. P. Garg: Not pressure, but noise.

Shri Pataskar: Shall I continue to-morrow?

Mr. Speaker: Yes, it is now 5-30 P.M.

5-30 Р.М.

The Lok Sabha then adjourned till Half Past Ten of the Clock on Wednesday, the 2nd May, 1956.